

# **LOK SABHA**

—  
**BULLETIN – PART I**  
(Brief Record of Proceedings)

—  
**Monday, February 22, 2010/Phalguna 3, 1931 (Saka)**

—  
**No. 55**

**12.25 P.M.**

**1. National Anthem**

The National Anthem was played.

**2. President's Address – Laid on the Table**

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on the 22<sup>th</sup> February, 2010.

**3. Obituary References**

The Speaker made references to the passing away of Shri Arvind Tulsiram Kamble, a member of the Eighth to Tenth and Twelfth Lok Sabhas; Shri Nageshwar Dwivedi, a member of the Fourth and Fifth Lok Sabhas; Shri Jagpal Singh, a member of the Seventh and Ninth Lok Sabhas; Shri Viridhi Chander Jain, a member of the Seventh and Eighth Lok Sabhas and; Shri Ram Niwas Mirdha, a member of the Eighth and Tenth Lok Sabhas.

She further made reference to the passing away of Shri Jyoti Basu, former Chief Minister of West Bengal.

She also made reference to the death of 15 persons including foreigners and injuries caused to 60 persons in a terrorist attack at a bakery in Pune on 13 February, 2010.

She further made a reference to the death of 20 Paramilitary personnel in a Naxal attack at Silda Camp of Eastern Frontier Rifles in West Midnapore, West Bengal on 15.02.2010, and of 11 villagers in another Naxal attack at Phulwari Village of Jamui District in Bihar on 18.02.2010.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

**12.44 P.M.**

**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Ordinance, 2010 (No. 1 of 2010) (Hindi and English versions) promulgated by the President on 23<sup>rd</sup> January, 2010, under article 123(2)(a) of the Constitution.
- (2) A copy of the Proclamation (Hindi and English versions) dated the 30<sup>th</sup> December, 2009, issued by the President under clause (2) of Article 356 of the Constitution revoking earlier Proclamation issued by her on 19<sup>th</sup> January, 2009 in relation to the State of Jharkhand, published in Notification No. G.S.R. 930(E) in Gazette of India dated the 30<sup>th</sup> December, 2009, under article 356 (3) of the Constitution.

**5. Report of Standing Committee on Home Affairs**

Shri Naveen Jindal laid on the Table a copy of the One-Hundred and Forty-third Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Land Ports Authority of India Bill, 2009.

**6. Evidence tendered before the Standing Committee on Home Affairs**

Shri Naveen Jindal laid on the Table a copy of the Evidence tendered before the Standing Committee on Home Affairs on the Land Ports Authority of India Bill, 2009.

**12.45 P.M.**

**(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23<sup>th</sup> February, 2010.)**

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, February 23, 2010/Phalguna 4, 1931 (Saka)

No. 56

11.00 A.M.

### 1. Obituary References

The Speaker made references to the passing away of Shri Janeshwar Mishra, a member of the Fourth, Fifth, Sixth and Ninth Lok Sabhas; Shri Brahmananda Panda, a member of the Fourteenth Lok Sabha; Shri Chowkhamoon Gohain, a member of the First and Second Lok Sabhas; Shri D.N. Reddy, a member of the Eighth Lok Sabha and; Shri Madhukar Sirpotdar, a member of the Eleventh and Twelfth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.12 A.M.

### 2. Leader of Opposition in Lok Sabha

The Speaker announced that she had recognized Smt. Sushma Swaraj, Leader of Bhartiya Janata Party in Lok Sabha as the Leader of the Opposition in Lok Sabha with effect from 21 December, 2009, in terms of Section 2 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977.

11.14 A.M.

### 3. Submission by Members

**Regarding notices of motion for Adjournment to discuss price rise in the country.**

The following members made a submission regarding their notices of motion for Adjournment to discuss price rise in the country:-

1. Smt. Sushma Swaraj
2. Shri Mulayam Singh Yadav

Shri Pawan Kumar Bansal responded.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.26 A.M. and re-assembled at 12.00 Noon.)*

#### **4. Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 1–230 would be printed in the official report of the day.

#### **12.00 Noon**

#### **5. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Determination of Price of the Forfeited Property (Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 862(E) in Gazette of India dated the 4<sup>th</sup> December, 2009 under section 53 of the Unlawful Activities (Prevention) Act, 1967.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge Regulations, 2009 (Hindi and English versions) published in the Notification No. 116-5/2009-MN in Gazette of India dated the 11<sup>th</sup> December, 2009 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (4) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1986-1987.
  - (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 1986-1987, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Gujarat State Seeds Corporation Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(7) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.

(8) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(9) A copy of the Coastal Aquaculture Authority (Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 302(E) in Gazette of India dated the 1<sup>st</sup> May, 2009 under Section 26 of the Coastal Aquaculture Authority Act, 2005.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers Federation of India Limited, New Delhi, for the year 2008-2009, together with Audit Report thereon.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers Federation of India Limited, New Delhi, for the year 2008-2009.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National University of Physical Education, Gwalior, for the year 2008-2009, alongwith Audited Accounts.

(14) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National University of Physical Education, Gwalior, for the year 2008-2009.

## 6. Assent to Bills

- (I) Secretary-General laid on the Table the following 7 Bills passed by the Houses of Parliament and assented to by the President since a report was last made to the House on the 20<sup>th</sup> November, 2009:-
1. The Jharkhand Contingency Fund (Amendment) Bill, 2009;
  2. The Representation of the People (Amendment) Bill, 2009;
  3. The Appropriation (No.4) Bill, 2009;
  4. The Jharkhand Appropriation (No.3) Bill, 2009;
  5. The Appropriation (Railways) No.4 Bill, 2009;
  6. The Legal Metrology Bill, 2009; and
  7. The Constitution (Ninety-Fifth Amendment) Bill, 2009.
- (II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following 11 Bills passed by the Houses of Parliament and assented to by the President:-
1. The Essential Commodities (Amendment and Validation) Bill, 2009;
  2. The Central Universities (Amendment) Bill, 2009;
  3. The Competition (Amendment) Bill, 2009;
  4. The National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2009;
  5. The Workmen's Compensation (Amendment) Bill, 2009;
  6. The National Rural Employment Guarantee (Amendment) Bill, 2009;
  7. The Payment of Gratuity (Amendment) Bill, 2009;
  8. The State Bank of Saurashtra (Repeal) and the State Bank of India (Subsidiary Banks) Amendment Bill, 2009;
  9. The Salaries and Allowances of Ministers (Amendment) Bill, 2009;
  10. The Civil Defence (Amendment) Bill, 2009; and
  11. The Rubber (Amendment) Bill, 2009.

## 7. Statement by Minister

The Minister of State in the Ministry of Information and Broadcasting made a statement (i) correcting the reply given on 15.12.2009 to Unstarred Question No. 4014 by Shri B.Y. Raghavendra, M.P. regarding 'Expenditure on Advertisement by DAVP' and (ii) reasons for delay in correcting the reply.

## **8. Report of Business Advisory Committee**

Shri Pawan Kumar Bansal presented the Eleventh Report of the Business Advisory Committee.

**12.12 P.M.**

## **9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri P.C. Chacko regarding need to accord approval for setting up of Railway Coach Factory at Palakkad, Kerala.
- (2) Shri Kodikunnil Suresh regarding need to set up a Fine Arts University in Mavelikkara, district Alappuzha, Kerala.
- (3) Shri K.C. Venugopal regarding need to sanction funds for construction of bridges and Thuravoor-Pamba road connecting Alappuzha and Kottayam districts of Kerala.
- (4) Shri Virender Kashyap regarding need to declare Giripar region of Sirmour district in Himachal Pradesh as a tribal area.
- (5) Shri Hansraj G. Ahir regarding need to create a new State of Vidarbha from Maharashtra.
- (6) Shri Shailendra Kumar regarding need to undertake dredging of river Bakulahi passing through Rai Bareilly and Pratapgarh districts in Uttar Pradesh and also construct dams, check dams and bridges on the river.
- (7) Shri Baidyanath Prasad Mahto regarding need to declare Valmiki Nagar in district West Champaran, Bihar as a national tourist place.
- (8) Adv. A. Sampath regarding need to give approval to the proposal of the Government of Kerala to start a state owned airline service 'AIR KERALA.'
- (9) Shri Bhartruhari Mahtab regarding need to review the norms for determining central share to states and prioritize the piped water supply projects to tackle the fluoride problems in Nuapada district of Orissa.
- (10) Shri S. Semmalai regarding need to relax age limit for apprentices and give preference to legal heirs of displaced persons in recruitment at Salem Steel Plant, Tamil Nadu.

- (11) Shri Prabodh Panda regarding need to improve the condition of the Haldia Port in West Bengal and undertake dredging of various approach channels to the Haldia Port.

*(Due to interruptions in the House, Lok Sabha adjourned for the day.)*

**12.12 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24<sup>th</sup> February, 2010.)***

**P.D.T. ACHARY,  
Secretary-General.**



# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, February 24, 2010/Phalguna 5, 1931 (Saka)

No. 57

**11.00 A.M.**

### 1. Questions

Due to interruption in the House, Starred Questions could not be called for oral answer. Starred Questions No. 21 – 40 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question No. 231 – 439 will be printed in the Official Report for the day.

**11.03 A.M.**

### 2. Submission by Members

#### **Regarding notices of motion for Adjournment to discuss price rise in the country.**

The following members made submission regarding their notices of motion for Adjournment to discuss price rise in the country.

1. Shri Sharad Yadav
2. Shri Dara Singh Chauhan
3. Shri Sudip Bandyopadhyay
4. Shri Basudeb Acharia
5. Shri Bhartruhari Mahtab
6. Shri Anant G. Geete
7. Shri Nama Nageswara Rao
8. Shri Lalu Prasad
9. Shri Gurudas Dasgupta
10. Dr. Rattan Singh Ajnala

Thereafter, Speaker made the following observation:-

“Hon’ble Members, notices of adjournment of the business of the House have been given by Smt. Sushma Swaraj, Sarvashri Gopinath Munde, Ananth Kumar, Smt. Sumitra Mahajan, Dr. Rajan Sushant, Shri Gurudas Dasgupta, Kunwar Rewati Raman Singh, Shri Basudeb Acharia, Dr. Raghuvansh Prasad Singh, Shri Sharad Yadav, Shri Dara Singh Chauhan, Smt. Harsimrat Kaur Badal and Dr. Rattan Singh Ajnala.

Hon'ble Members, I have carefully examined them in terms of the Rules of the House as well as precedents in the last two days and have also heard the honourable Members in the House. All these notices deal with the price rise which is a very serious issue. The whole country is concerned about it and is looking up to Parliament to find a solution. I must also add that the Chair is equally concerned about the burning issue of price situation.

I think it is the duty of this House to discuss this issue in all its seriousness. Now, the question is whether the notices of adjournment are admissible under the Rules. Rule 56 says that a definite matter of urgent public importance may be discussed by adjourning the business of the House. The term 'urgent' in the Rule has been interpreted by my illustrious predecessors in a string of rulings.

As per these rulings, the term 'urgent matter of public importance' must have arisen suddenly in the manner of an emergency. Further, it has also been held that the Chair has to take into consideration the technical meaning of the word 'urgent' used in the Rule relating to adjournment motion.

Rule 58(iii) says that the motion shall be restricted to a specific matter of recent occurrence.

The subject matter of the notices of adjournment motion before me, namely, the price rise has not arisen suddenly in the manner of an emergency. This House had discussed it in the last Session. So it cannot be held that the issue is one of recent occurrences or urgent in the sense in which it is used in the Rule.

The notices can also be tested in terms of another Rule namely Rule 58(vi) the Rule of anticipation. This House is going to discuss shortly the Motion of Thanks to the President's Address and the General Budget. The President's Address contains references to the price situation in the country and it is certainly going to be discussed during these debates. In this context, I would quote a ruling given by Shri G.V. Mavalankar, one of the illustrious Speakers of this House. I quote:

"...The right to move adjournment motions has certain limitations. One of the limitations is that it should not anticipate a debate in the House. The point is that, if Hon'ble Members have a fairly good chance of raising the question on a debate, then it will not be permitted as an adjournment motion."

I am bound by the Rules of this House. I cannot also ignore the rulings of my predecessors. The Rules of the House and the past rulings on the subject do not allow me to admit these notices.

However, as I said in the beginning, the subject matter of these notices is extremely important. It is the duty of this House to discuss it. The honourable Members have given notices under Rule 193 also. Here, I must state that the rule of anticipation which I applied in the case of adjournment motion applies in respect of discussion under Rule 193 also. However, the Rule of anticipation in respect of adjournment motion is mandatory in nature, whereas it is flexible and amenable to liberal interpretation in the case of a notice under Rule 193.

Hon'ble Members want a detailed and focused discussion on price inflation. Though the debates on Motion of Thanks and the General Budget are about to take place in which this issue can be discussed, considering the seriousness of the price situation and the hardship it causes to the common man, I will allow a discussion on it today itself. The discussion shall be under Rule 193. It can start after the Railway Budget."

*(Due to interruptions in the House, Lok Sabha adjourned at 11.44 A.M. and re-assembled at 12.00 Noon)*

## **12.00 Noon**

### **3. Papers laid on the Table**

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Administrative Tribunal Act, 1985:-

- (i) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) (Second Amendment) Rules, 2009 published in Notification No. G.S.R. 874(E) in Gazette of India dated the 9<sup>th</sup> December, 2009.
- (ii) The Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 875(E) in Gazette of India dated the 9<sup>th</sup> December, 2009.

- (iii) The Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 876(E) in Gazette of India dated the 9<sup>th</sup> December, 2009.
- (iv) The Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 877(E) in Gazette of India dated the 9<sup>th</sup> December, 2009.
- (v) The Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 878(E) in Gazette of India dated the 9<sup>th</sup> December, 2009.
- (vi) The Maharashtra Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 879(E) in Gazette of India dated the 9<sup>th</sup> December, 2009.
- (vii) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 880(E) in Gazette of India dated the 9<sup>th</sup> December, 2009.
- (viii) The Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 881(E) in Gazette of India dated the 9<sup>th</sup> December, 2009.
- (ix) The West Bengal Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2009 published in Notification No. G.S.R. 882(E) in Gazette of India dated the 9<sup>th</sup> December, 2009.

(2) A copy of the Notification No. G.S.R.919 (E) (Hindi and English versions) published in Gazette of India dated the 22<sup>nd</sup> December, 2009 appointing the 1<sup>st</sup> January, 2010 as the date on which the provisions of the Administrative Tribunal Act, 1985, in so far as they relate to the Kerala Administrative Tribunal shall come into force, issued under sub-section(4) of section 1 of the said Act.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2008-2009.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (6) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2008-2009.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2008-2009.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2008-2009.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

#### **4. Report of Committee on Members of Parliament Local Area Development Scheme**

Shri A.K.S. Vijayan presented the First Report (Hindi and English versions) of the Committee on MPLADS (2009-10) on action taken on the recommendations contained in Fifteenth Report of the Committee on MPLADS (14<sup>th</sup> Lok Sabha) on the subject "MPLAD Scheme – A Review."

#### **5. Statements by Ministers**

- (i) The Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 107<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/observations contained in the 91<sup>st</sup> Report on the functioning of Archaeological Survey of India, pertaining to the Ministry of Culture.
- (ii) The Minister of External Affairs made a statement regarding "Beheading of a Sikh in Pakistan".

#### **6. Motions for elections to Committees**

- (i) Shri Francisco Sardinha moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from amongst themselves to serve as members of the Committee on Estimates for the term beginning on the 1<sup>st</sup> May, 2010 and ending on the 30<sup>th</sup> April, 2011."

The motion was adopted.

- (ii) Shri Gopinath Munde moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1<sup>st</sup> May, 2010 and ending on the 30<sup>th</sup> April, 2011."

The motion was adopted.

- (iii) Shri Gopinath Munde moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1<sup>st</sup> May, 2010 and ending on the 30<sup>th</sup> April, 2011 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

- (iv) Shri V. Kishore Chandra S. Deo moved the following motion:-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from amongst themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1<sup>st</sup> May, 2010 and ending on the 30<sup>th</sup> April, 2011.”

The motion was adopted.

- (v) Shri V. Kishore Chandra S. Deo moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1<sup>st</sup> May, 2010 and ending on the 30<sup>th</sup> April, 2011 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

- (vi) Shri Gobinda Chandra Naskar moved the following motion:-

“That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from amongst themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1<sup>st</sup> May, 2010 and ending on the 30<sup>th</sup> April, 2011.”

The motion was adopted.

(vii) Shri Gobinda Chandra Naskar moved the following motion:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1<sup>st</sup> May, 2010 and ending on the 30<sup>th</sup> April, 2011 and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted.

## **7. Motion**

Shri Pawan Kumar Bansal moved the following motion:-

“That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 23<sup>rd</sup> February, 2010.”

The motion was adopted.

**12.10 P.M.**

## **8. The Budget (Railways) – 2010-2011**

Kumari Mamata Banerjee presented a statement of the estimated receipt and expenditure of the Government of India for the year 2010-2011 in respect of Railways.

*(Lok Sabha adjourned at 1.58 P.M. and re-assembled at 3.01 P.M.)*



**3.01 P.M.****9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Suresh Kumar Shetkar regarding need to render financial assistance to the Indian citizens facing problems in foreign countries due to lack of proper travel documents.
- (2) Shri Ponnam Prabhakar regarding need to construct a new railway line between Karim Nagar District Headquarters and Hyderabad, Andhra Pradesh.
- (3) Shri Jagdambika Pal regarding need to constitute a Pay Review Committee for the non-teaching staff of Universities in India to bring their pay at par with teachers/officers of the Universities.
- (4) Smt. Yashodhara Raje Scindia regarding need to demarcate the border of Son Chiraiya Sanctuary in Gwalior and give permission for quarrying activities in the area near the sanctuary.
- (5) Shri Ram Singh Kaswan regarding need to reintroduce trains connecting Churu Parliamentary Constituency with other parts of the country.
- (6) Shri Mahendrasinh P. Chauhan regarding need to open level crossing No. 213-C at Himmat Nagar on Ahmedabad-Udaipur railway line at night to give access to the locals for emergency services.
- (7) Shri Ramkishun regarding need to provide funds for the expeditious completion of Ban Sagar Project under Accelerated Irrigation Benefit Programme.
- (8) Shri Ashok Kumar Rawat regarding need to make Misrikh Paliamentary Constituency, Kanpur City & Jajmau of Uttar Pradesh, pollution free.
- (9) Prof. Ranjan Prasad Yadav regarding need to open an LPG Agency at Masaurhi in Patna, Bihar.

*(Due to interruptions in the House, Lok Sabha adjourned for the day.)*

**3.04 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Thursday, the 25<sup>th</sup> February, 2010.)***

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

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## BULLETIN – PART I (Brief Record of Proceedings)

---

Thursday, February 25, 2010/Phalguna 6, 1931 (Saka)

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No. 58

**11.00 A.M.**

**1. Felicitation by the Speaker**

The Speaker on behalf of the House congratulated Shri Sachin Tendulkar for being the first cricketer in the history of One Day Cricket to score a double century during the Second One Day Match against South Africa at Gwalior on 24<sup>th</sup> February, 2010.

She also congratulated the Indian Cricket Team for their tremendous performance in the on-going series against South Africa.

**11.01 A.M.**

**2. Observation by Speaker**

The Speaker made the following observation:-

"As the Hon'ble Members would recall, I had allowed a Short Duration Discussion under rule 193 on price rise yesterday. However, the discussion could not be taken up yesterday. The discussion has now been included in today's List of Business. Keeping in view the sentiments expressed by Hon'ble Leaders of different political parties on this extremely important, serious and burning issue of price rise, I have decided that the discussion may be taken up immediately by dispensing with the question hour.

Hon'ble Members, Shri Ramesh Bais, who secured first priority in the ballot for raising the discussion, has requested me to allow Smt. Sushma Swaraj, Hon'ble Leader of Opposition, to raise the discussion in his place. I have acceded to his request. ...."

### **3. Questions**

As per the observation of the Speaker, the Question Hour was dispensed with and Starred Questions could not be called for oral answer. Starred Question Nos. 41-60 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 440-669 will be printed in the Official Report for the day.

### **4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Economic Survey 2009-2010 (Hindi and English versions).
- (2) A copy of the Public Enterprises Survey, 2008-2009 (Volumes I to III) (Hindi and English versions).
- (3) A copy of the Annual Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1<sup>st</sup> January, 2008 to 31<sup>st</sup> December, 2008.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Competition Commission of India (Number of Additional, Joint, Deputy or Assistant Director-General, other officers and employees, their manner of appointment, qualification, salary, allowances and other terms and conditions of service) second Amendment Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 934(E) in Gazette of India dated the 31<sup>st</sup> December, 2009 under sub-section (3) of Section 63 of the Competition Act, 2002.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2008-2009.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2008-2009, together with Audit Report thereon.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Report (Hindi and English versions) of the Thirteenth Finance Commission, 2010-2015 (December, 2009) (Volume I –Report and Volume –II: Annexes) together with an Explanatory Memorandum showing action taken thereon, under article 281 of the Constitution.

### **5# Statement by Minister**

The Minister of External Affairs laid a statement (Hindi and English versions) regarding "Attacks on Indians in Australia".

### **6. Statement by Minister of Parliamentary Affairs**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 2<sup>nd</sup> March, 2010.

### **11.05 A.M.**

### **7. Discussion under Rule 193**

Time Taken: 8 hrs. 14 mts.

Smt. Sushma Swaraj raised a discussion on price rise.

The following members took part in the debate:-

1. Shri Sanjay Nirupam
2. Shri Mulayam Singh Yadav
3. Shri Dara Singh Chauhan
4. Shri Sharad Yadav
5. Dr. Kakoli Ghosh Dastidar
6. Shri T.R. Baalu

7. Shri Basudeb Acharia
8. Shri Pranab Mukherjee
9. Shri Bhartruhari Mahtab
10. Shri Anant G. Geete
11. Dr. M. Thambidurai
12. Shri Nama Nageswara Rao
13. Shri Lalu Prasad
14. Shri Gurudas Dasgupta
- 15\* Dr. (Smt.) Jhansi Botcha Lakshmi
- 16\* Shri Radha Mohan Singh
- 17\* Shri Ravindra Kumar Pandey
- 18\* Shri Kaushlendra Kumar
- 19\* Dr. Kirit Premjibhai Solanki
- 20\* Shri Brij Bhushan Sharan Singh
21. Dr. Rattan Singh Ajnala
22. Shri Narahari Mahato
- 23\* Shri Virender Kashyap
- 24\* Shri Premdas Katheria
25. Shri Prasanta Kumar Majumdar
- 26\* Shri Shailendra Kumar
- 27\* Shri Gorakh Nath Pandey
- 28\* Shri Prem Das Rai
29. Shri Raju Shetti
- 30\* Dr. P.L. Punia
- 31\* Shri Tufani Saroj
- 32\* Shri P. Karunakaran
- 33\* Dr. Baliram
- 34\* Shri Arjun Ram Meghwal
- 35\* Shri Sk. Saidul Haque

Shri Sharad Pawar replied to the debate.

The discussion was concluded.

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\*Written speeches were laid on the Table.

**8<sup>@</sup> Announcement regarding cancellation of sitting of Lok Sabha**

As announced by the Minister of Parliamentary Affairs and agreed to by the House, the sitting of Lok Sabha fixed for Tuesday, the 2<sup>nd</sup> March, 2010 has been cancelled.

**7.19 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Friday, the 26<sup>th</sup> February, 2010.)*

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Friday, February 26, 2010/Phalgun 7, 1931 (Saka)

No. 59

**11.00 A.M.**

**1. The Budget (General) – 2010-2011**

Shri Pranab Mukherjee presented a statement of the estimated receipts and expenditure of the Government of India for the year 2010-2011.

**12.46 P.M.**

**2. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003**

Shri Pranab Mukherjee laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (1) Macro-Economic Framework Statement;
- (2) Medium-Term Fiscal Policy Statement; and
- (3) Fiscal Policy Strategy Statement.

**3. Government Bill-Introduced**

*The Finance Bill, 2010.*

**4. Statement by Minister**

The Minister of External Affairs laid a statement (Hindi and English versions) regarding "Talks between India and Pakistan on February 25, 2010."

**12.48 P.M.**

**(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3<sup>rd</sup> March, 2010.)**

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, March 3, 2010/Phalgun 12, 1931 (Saka)

No. 60

11.00 A.M.

### 1. Questions

Starred Question No. 82 was orally answered. Due to interruptions, the House was adjourned to meet again at 12.00 Noon. Replies to Starred Question Nos. 81 and 83–100 were laid on the Table.

Replies to Unstarred Question Nos. 900–1118 were laid on the Table.

Replies to Starred Question Nos. 61–80 listed for March 2, 2010 were treated as Unstarred and would be printed in the Official Report for the day as the sitting of the House was cancelled on that day.

Replies to Unstarred Question Nos. 670–899 listed for March 2, 2010 would also be printed in the Official Report for the day.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)*

12.00 Noon

### 2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2008-2009.
  - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.



- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2008-2009, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 2008-2009.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhata Research Institute for Observational Sciences, Nainital, for the year 2008-2009, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aryabhata Research Institute for Observational Sciences, Nainital, for the year 2008-2009.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2008-2009, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2008-2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) issued under Sections 12 and 13 of the Environment (Protection) Act, 1986:-
  - (i) S.O. 3122(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009 recognizing the Environmental Laboratories, mentioned therein.
  - (ii) S.O. 3123(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009 making certain amendments in the Notification No. S.O. 1174(E) dated the 18<sup>th</sup> July, 2007.
  - (iii) S.O. 142(E) published in Gazette of India dated the 21<sup>st</sup> January, 2010 recognizing the Environmental Laboratories, mentioned therein.

- (10) A copy of the Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. S.O. 50(E) in Gazette of India dated the 11<sup>th</sup> January, 2010 under Section 26 of the Environment (Protection) Act, 1986.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2008-2009.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Memorandum of Action Taken (Hindi and English versions) on the Recommendations contained in the Annual Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2008-2009.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2008-2009.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2008-2009, alongwith Audited Accounts.
- (17) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2008-2009.

### **#3. Reports of Committee on Agriculture**

Shri Hukmdeo Narayan Yadav presented the following Reports\* (Hindi and English versions) of the Committee on Agriculture :-

- (1) Fourth Report on Demands for Grants (2009-10) of Ministry of Agriculture (Department of Agricultural Research and Education).
- (2) Fifth Report on Demands for Grants (2009-10) of Ministry of Food Processing Industries.

### **4. Reports of Standing Committee on Transport, Tourism and Culture**

Shri S.D. Shariq laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- \*\* (1) One Hundred Fifty-first Report on the "Merger of Indian Airlines and Air India: Its impact on the Civil Aviation Sector".
- (2) One Hundred Fifty-second Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its One Hundred Fortieth Report on the "Promotion of Tourism in Jammu and Kashmir".
- (3) One Hundred Fifty-third Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its One Hundred Forty-ninth Report on the "Development of Tourism Infrastructure and Amenities for the Commonwealth Games 2010".

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#At 2.01 P.M.

\* These Reports were presented to Hon'ble Speaker (Fifteenth Lok Sabha) on 18 February, 2010 under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

\*\* Report at Sl. No. (1) was presented to Hon'ble Chairman, Rajya Sabha on the 21<sup>st</sup> January, 2010, under Direction 31 (1) of the Directions by the Chairman, Rajya Sabha. A copy of the Report was forwarded to the Hon'ble Speaker, Lok Sabha.

## **5. Statements by Ministers**

- (1) The Minister of State in the Ministry of Personnel, Public Grievances and Pensions made a statement regarding the status of implementation of the recommendations contained in the 23<sup>rd</sup> Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Government's policy for appointment on Compassionate grounds, pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (2) The Minister of State in the Ministry of Information and Broadcasting made a statement correcting the reply given on 23.02.2010 to Unstarred Question No. 22 by Shri Gadhvi Mukesh Bhairavadanji, M.P. regarding 'DTH service of Doordarshan'.

**12.04 P.M.**

## **6. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Chandresh Kumari regarding need to declare all the villages in Yol Cantonment area, Kangra, Himachal Pradesh as civil areas.
- (2) Shri Ponnamp Prabhakar regarding need to protect the interests of farmers under the new fertilizer policy.
- (3) Shri Kodikunnil Suresh regarding need to release a commemorative coin in honour of Bharat Kesari Mannathu Padmanabhan, an eminent social reformer of Kerala.
- (4) Shri Lalit Mohan Suklabaidya regarding need to provide a special quota in Government trade and business for people belonging to SCs/ STs communities.
- (5) Shri N.S.V. Chitthan regarding need to take effective steps to mitigate the impact of global warming.
- (6) Shri Rayapati Sambasiva Rao regarding need for re-alignment of bypass road connecting NH-5 to NH-9 via Vijayawada city in Andhra Pradesh.

- (7) Shri Dushyant Singh regarding need to provide adequate water for irrigation from river Chambal to the farmers of Kota Division in Rajasthan.
- (8) Shri Brijbhushan Sharan Singh regarding need to check the erosion caused by River Saryu in district Gonda, U.P. and rehabilitate the families affected due to floods in the region.
- (9) Shri Dinesh Chandra Yadav regarding need to declare Ugra Tara Temple in Mahishi, district Saharsa in Bihar as a tourist place and provide adequate facilities at the site of temple.
- (10) Dr. Ratna De (Nag) regarding need to include the text on freedom struggle movement of India in the syllabus from school to college level.
- (11) Shri D. Venugopal regarding need to drop the proposed National Commission for Higher Education and Research Bill, 2010.
- (12) Shri P. Karunakaran regarding need to continue the rebate on retail sales on Khadi products and provide financial assistance to Khadi sector besides waiving outstanding loan extended to Khadi industry.
- (13) Shri Ramesh Rathod regarding need to provide safe drinking water in Telangana region of Andhra Pradesh.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 2.01 P.M.)*

**2.02 P.M.****7. Motion of Thanks on the President's Address**

Time Allotted: 12 Hrs.  
 Time Taken: 3 Hrs. 58 Mts.  
 Balance: 8 Hrs. 02 Mts.

Shri Inderjit Singh Rao moved the following motion :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on February 22, 2010'."

Kumari Meenakshi Natarajan seconded the motion.

Two hundred and Seventeen (Nos. 110–133, 152–169, 265–284, 428–437, 644–649, 650–659, 660–665, 703–734, 737–754, 894–935, 1465–1490, and 1756–1760) Amendments were moved.

The following members took part in the debate:-

1. Shri L.K. Advani
2. Shri Mulayam Singh Yadav
3. Shri Gorakh Nath Pandey
4. Shri Kalyan Banerjee
5. Dr. M. Thambidurai
6. Shri Baijayant 'Jay' Panda (Speech unfinished)

The discussion was not concluded.

**\*6.33 P.M.**

**(Lok Sabha adjourned till 11 A.M. on Thursday, the 4<sup>th</sup> March, 2010.)**

**P.D.T. ACHARY,  
 Secretary-General.**

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\*From 6.01 P.M. to 6.33 P.M., members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Thursday, March 4, 2010/Phalguna 13, 1931 (Saka)

No. 61

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 102–105 were orally answered. Replies to Starred Question Nos. 101 and 106–120 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1119 – 1348 were laid on the Table.

**12.00 Noon**

### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2008-2009, alongwith Audited Accounts.  
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. 39 (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> February, 2010, making certain amendments to the Ordinance regulating the Courses of study offered by the National Institute of Pharmaceutical Education and Research relating to Degree of Masters and Doctor of Philosophy under sub-section (2) of Section 36 of the National Institute of Pharmaceutical Education and Research Act, 1998.
- (4) A copy of the Notification No. S.O. 1546(E) (Hindi and English versions) published in Gazette of India dated the 25<sup>th</sup> June, 2009, containing order indicating

the supplies of Urea to be made by domestic manufacturers of Urea to states and Union Territories, mentioned therein, during Kharif season 2009 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(5) A copy of the Jute and Jute Textiles Control (Amendment) Order, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 652(E) in Gazette of India dated the 9<sup>th</sup> March, 2009 issued under the Essential Commodities Act, 1955.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2008-2009.
- (ii) Annual Report of the National Jute Manufactures Corporation Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

#### **4. Report of Committee on Private Members' Bills and Resolutions**

Shri Prabodh Panda presented the Fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **5. Reports of Standing Committee on Defence**

Shri Satpal Maharaj presented the following Reports (Hindi and English versions) of the Standing Committee on Defence (2009-10):

- (1) Third Report on Action Taken by the Government on the recommendations/observations of the Committee contained in their Thirtieth Report (Fourteenth Lok Sabha) on 'Status of Married Accommodation in Defence and Allied Services'.
- (2) Fourth Report on Action Taken by the Government on the recommendations/observations of the Committee contained in their Thirty-first Report (Fourteenth Lok Sabha) on 'Stress Management in Armed Forces'.



- (3) Fifth Report on Action Taken by the Government on the recommendations/observations of the Committee contained in their Thirty-third Report (Fourteenth Lok Sabha) on 'Indigenisation of Defence Production – Public Private Partnership'.

## **6. Report of Standing Committee on Labour**

Shri Hemanand Biswal presented the Eighth Report (Hindi and English versions) of the Standing Committee on Labour on the action taken by the Government on the Recommendations/Observations contained in the Thirty-ninth Report of the Standing Committee on Labour on the 'Employees' Provident Fund Organisation – Employees' Pension Scheme, 1995'.

## **7. Reports of Standing Committee on Industry**

Shri Gorakhnath Pandey laid the following Reports (Hindi and English versions) of the Standing Committee on Industry.

- (1) 212<sup>th</sup> Report on the Action Taken Report on the 208<sup>th</sup> Report of the Committee on the Demands for Grants (2008-09) pertaining to The Ministry of Heavy Industries & Public Enterprises (Deptt. of Heavy Industry).
- (2) 213<sup>th</sup> Report on the Action Taken Report on the 209<sup>th</sup> Report of the Committee on the Demands for Grants (2008-09) pertaining to The Ministry of Heavy Industries & Public Enterprises (Deptt. of Public Enterprises).
- (3) 214<sup>th</sup> Report on the Action Taken Report on the 210<sup>th</sup> Report on Demands for Grants (2008-09) Pertaining to the Ministry of Micro, Small and Medium Enterprises.

## **8. Statement by Minister**

The Minister of External Affairs laid a statement (Hindi and English versions) regarding "Prime Minister's visit to Saudi Arabia".

### **9. Supplementary Demands for Grants (Railways) – 2009–10**

Kumari Mamata Banerjee presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (Railways) for 2009–10.

### **10. Demands for Excess Grants (Railways) – 2007–08**

Kumari Mamata Banerjee presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of Budget (Railways) for 2007 – 08.

### **\*12.18 P.M.**

#### **11. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jagdish Thakor regarding need to construct the road equipped with public facilities beneath the over-bridge on N.H. 14 at village Thara in Banaskantha district, Gujarat for easy movement of pedestrians and two wheelers.
- (2) Shri R. Dhruvanarayana regarding need to resolve the issue of sharing of water of Hogenekkal Falls between Tamil Nadu and Karnataka.
- (3) Shri P.T. Thomas regarding need to enact a legislation to improve the service conditions of Nurses working in private sector.
- (4) Shri Adhir Ranjan Chowdhury regarding need to set up a rural medical college in Murshidabad district of West Bengal.
- (5) Shri Suresh Kumar Shetkar regarding need to provide adequate quantity of fertilizers to farmers in Zahirabad and Medak regions of Andhra Pradesh.
- (6) Shri Anurag Singh Thakur regarding need to start work on Bhanupalli-Bilaspur-Berry, Ghanauli-Baddi, Nangal-Talwara and Bilaspur-Mandi-Manali-Leh railway line projects and extend Kolkata-Anandpur Sahib-Nangal Dam Express upto Una in Himachal Pradesh.
- (7) Smt. Yashodhara Raje Scindia regarding need to provide enhanced passenger facilities at Gwalior Railway Station and develop it as a World Class station.

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\*From 12.04 P.M. to 12.18 P.M., members raised matters of urgent public importance.

- (8) Shri Haribhau Madhav Jawale regarding need to monitor the quality of food items being served in trains and also regularize the services of helpers & vendors working at Railway platform stalls.
- (9) Shri Rudra Madhab Ray regarding need to open a Kendirya Vidyalaya in Bhanjanagar, Ganjam district, Orissa.
- (10) Shri P. Kumar regarding need for six-laning of N.H.-67 from Tiruchirapalli Palpannai to Thuvakkudi with provisions for service roads in Tamil Nadu.
- (11) Dr. Sanjeev Ganesh Naik regarding need to clear the proposal to amend the Cable Television Networks Regulation Act, 1995 submitted by the Government of Maharashtra.
- (12) Shri P. Lingam regarding need to undertake construction of road linking Vathirayiruppu Pilavakkal dam foot hills with Varusanadu in Theni district, Tamil Nadu.
- (13) Shri Umashankar Singh regarding need to provide electricity in villages of Siwan and Chhapra districts in Bihar under Rajiv Gandhi Gramin Vidyutikaran Yojana.

*(Lok Sabha adjourned at 12.19 P.M. and re-assembled at 1.03 P.M.)*

**1.03 P.M.**

**12. Motion of Thanks on the President's Address**

Time Taken : 11 hrs. 02 mts.

Balance: 58 mts.

Discussion on the following motion moved by Shri Inderjit Singh Rao and seconded by Kumari Meenakshi Natarajan on the 3<sup>rd</sup> March, 2010, continued :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on February 22, 2010.'

The following members took part in the debate :-

1. Shri Baijayant 'Jay' Panda (resumed his speech)
2. Shri Rajiv Ranjan Singh 'Lalan'
3. Shri T.K.S. Elangovan
4. Shri Basudeb Acharia
5. Shri Nama Nageswara Rao
6. Shri Prabodh Panda
7. Dr. Raghuvansh Prasad Singh
- 8\* Dr. Virendra Kumar
9. Shri Sher Singh Ghubaya
- 10\* Shri Arjun Ram Meghwal
- 11\* Dr. Mahendrasinh Pruthvisinh Chauhan
- 12\* Shri Ramashankar Rajbhar
13. Shri Adhir Ranjan Chowdhury
- 14\* Shri Ninong Ering
15. Shri Yogi Adityanath
- 16\* Shri Radha Mohan Singh
17. Shri Anant G. Geete
18. Dr. Baliram
- 19\* Shri Jose K. Mani
20. Shri Suvendu Adhikari
- 21\* Dr. Tarun Mandal
22. Shri Inder Singh Namdhari
23. Maulana Asrarul Haque Mohammad
24. Shri Ganesh Singh
25. Shri Sharifuddin Shariq
- 26\* Shri Pralhad Venkatesh Joshi
27. Shri Narahari Mahato
28. Shri Asaduddin Owaisi
29. Dr. Thokchom Meinnya
- 30\* Shri Vijay Bahuguna
31. Shri Balkrishna Khanderao Shukla

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\*Written speeches were laid on the Table.

- 32\* Shri Shafiqur Rahman Barq  
 33\* Dr. (Smt.) Jhansi Botcha Lakshmi  
 34. Shri Prasanta Kumar Majumdar  
 35\* Shri Rajendra Agrawal  
 36. Shri Lalu Prasad  
 37\* Shri Wakchaure Bhausahab Rajaram  
 38. Shri A. Ganeshamurthi  
 39. Shri Bishnu Pada Ray  
 40. Shri Naveen Jindal  
 41\* Shri Jagdambika Pal  
 42. Shri Kaushlendra Kumar  
 43. Shri Joseph Toppo  
 44\* Dr. Arvind Kumar Sharma  
 45. Shri Raju Shetti  
 46. Shri Khagen Das  
 47. Prof.(Dr.) Ram Shankar  
 48. Shri Pradeep Tamta  
 49. Dr. Rattan Singh Ajnala  
 50. Dr. Bhola Singh  
 51. Shri Abu Hasem Khan Choudhury  
 52. Shri Mohan Jena  
 53\*\* Smt. Jayshreeben Patel  
 54\*\* Shri Badruddin Ajmal  
 55\* Dr. Kirit Premjibhai Solanki  
 56\* Shri Tufani Saroj  
 57\* Shri Rakesh Sachan

The discussion was not concluded.

**#8.24 P.M.**

**(Lok Sabha adjourned till 11 A.M. on Friday, the 5<sup>th</sup> March, 2010.)**

**P.D.T. ACHARY,  
Secretary-General.**

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\*Written speeches were laid on the Table.

\*\*They also laid some portions of their speeches on the Table.

#From 8.08 P.M. to 8.24 P.M., members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Friday, March 5, 2010/Phalguna 14, 1931 (Saka)

No. 62

11.00 A.M.

### 1. Obituary References

The Speaker made references to the passing away of Shri Khagapati Pradhani, a member of the Fourth to Twelfth Lok Sabhas and Shri Ashok Singh, a member of the Eleventh and Twelfth Lok Sabhas.

She also made reference to the death of 63 people including women and children and injuries to hundreds other in a stampede in an ashram in Pratapgarh, Uttar Pradesh on 4<sup>th</sup> March, 2010.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

### 2. Starred Questions

Starred Question Nos. 121 – 124 were orally answered. Replies to Starred Question Nos. 125 – 140 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 1349 – 1578 were laid on the Table.

12.00 Noon

### 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
  - (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2007-2008, alongwith Addendum and Audited Accounts.
  - (ii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Protection of Child Rights, New Delhi, for the year 2007-2008.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2008-2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1985:-
  - (i) The Dena Bank (Shares and Meetings) Amendment Regulations, 2008 published in Notification No. HO/IRC/533/2009 in weekly Gazette of India dated the 15<sup>th</sup> August, 2009.
  - (ii) The Indian Bank (Shares and Meetings) Amendment Regulations, 2008 published in Notification No. ISC/522/2009-10 in weekly Gazette of India dated the 7<sup>th</sup> November, 2009.

- (iii) The Indian Overseas Bank (Shares and Meetings) Amendment Regulations, 2008 published in Notification No. ACC/IRC/314/2009-10 in weekly Gazette of India dated the 9<sup>th</sup> January, 2010.
  - (iv) The Oriental Bank of Commerce (Shares and Meetings) Amendment Regulations, 2009 published in Notification No. 2 in weekly Gazette of India dated the 9<sup>th</sup> January, 2010.
  - (v) The Union Bank of India (Shares and Meetings) Amendment Regulations, 2009 published in Notification No. SMR/02 in weekly Gazette of India dated the 31<sup>st</sup> October, 2009.
  - (vi) The Allahabad Bank (Shares and Meetings) Amendment Regulations, 2009 published in Notification No. HO/SD/660 in weekly Gazette of India dated the 9<sup>th</sup> January, 2010.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-
- (i) G.S.R. 859(E) published in Gazette of India dated the 3<sup>rd</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1<sup>st</sup> March, 2006.
  - (ii) G.S.R. 924(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009, together with an explanatory memorandum rescinding Notification No. 129/2008-Cus., dated 7<sup>th</sup> December, 2008.
  - (iii) G.S.R. 925(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to increase export duty rate on Iron Ore Fines from "nil" to "5% *ad valorem*".
  - (iv) G.S.R. 926(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 79/2008-Cus., dated 13<sup>th</sup> June, 2008.
  - (v) G.S.R. 939(E) published in Gazette of India dated the 31<sup>st</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 67/2006-Cus., dated 30<sup>th</sup> June, 2006.
  - (vi) G.S.R. 940(E) published in Gazette of India dated the 31<sup>st</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 68/2006-Cus., dated 30<sup>th</sup> June, 2006.
  - (vii) G.S.R. 941(E) published in Gazette of India dated the 31<sup>st</sup> December, 2009, together with an explanatory memorandum making certain



amendments in the Notification No. 10/2008-Cus., dated 15<sup>th</sup> January, 2008.

- (viii) G.S.R. 942(E) and G.S.R. 943(E) published in Gazette of India dated the 31<sup>st</sup> December, 2009, together with an explanatory memorandum prescribing preferential tariffs for the import of specified goods under the India-Korea Comprehensive Economic Partnership Agreement, subject to fulfilment of Rules of Origin.
- (ix) G.S.R. 944(E) published in Gazette of India dated the 31<sup>st</sup> December, 2009, together with an explanatory memorandum prescribing preferential tariffs for specified goods imported under the Trade in Goods Agreement between India and the ASEAN, subject to fulfilment of Rules of Origin.
- (x) G.S.R. 36(E) published in Gazette of India dated the 15<sup>th</sup> January, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 152/2009-Cus., dated 31<sup>st</sup> December, 2009.
- (xi) G.S.R. 43(E) published in Gazette of India dated the 19<sup>th</sup> January, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 146/94-Cus., dated 13<sup>th</sup> July, 1994.
- (xii) G.S.R. 31(E) published in Gazette of India dated the 13<sup>th</sup> January, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (xiii) G.S.R. 64(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (xiv) G.S.R. 74(E) published in Gazette of India dated the 11<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (xv) S.O. 210(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xvi) S.O. 2890(E) published in Gazette of India dated the 13<sup>th</sup> November, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xvii) S.O. 3025(E) published in Gazette of India dated the 26<sup>th</sup> November, 2009, together with an explanatory memorandum regarding revised rate

of exchange for conversion of certain foreign currency into Indian currency or vice-versa for purpose of assessment of imported and export goods.

- (xviii) S.O. 3059(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xix) S.O. 3207(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xx) S.O. 3305(E) published in Gazette of India dated the 29<sup>th</sup> December, 2009, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currency into Indian currency or vice-versa for purpose of assessment of imported and export goods.
- (xxi) S.O. 3319(E) published in Gazette of India dated the 31<sup>st</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xxii) S.O. 93(E) published in Gazette of India dated the 15<sup>th</sup> January, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xxiii) S.O. 195(E) published in Gazette of India dated the 27<sup>th</sup> January, 2010, together with an explanatory memorandum revised rate of exchange for conversion of certain foreign currency into Indian currency or vice-versa for purpose of assessment of imported and export goods.
- (xxiv) G.S.R. 41(E) published in Gazette of India dated the 19<sup>th</sup> January, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 189/2009-Cus.(N.T.), dated 31<sup>st</sup> December, 2009.
- (xxv) The Customs Tariff (Determination of Origin of Goods under the Preferential Trade Agreement between the Governments of the Republic of India and the Republic of Korea) Rules, 2009, published in Notification No. G.S.R. 936(E) in Gazette of India dated the 31<sup>st</sup> December, 2009.

- (xxvi) The Customs Tariff (Determination of Origin of Goods under the Preferential Trade Agreement between the Governments of Member States of the Association of Southeast Asian Nations (ASEAN) and the Republic of India) Rules, 2009, published in Notification No. G.S.R. 937(E) in Gazette of India dated the 31<sup>st</sup> December, 2009.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-
- (i) G.S.R. 867(E) published in Gazette of India dated the 8<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Synchronous digital hierarchy transmission equipment, originating in or exported from People's Republic of China and Israel.
  - (ii) G.S.R. 870(E) published in Gazette of India dated the 9<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to continue definitive Anti-dumping duty on imports of Sodium Hydrosulphite originating in or exported from China PR at the specified rates upto and inclusive of the 15<sup>th</sup> October, 2011, in pursuance of the mid-term findings of the Designated Authority.
  - (iii) G.S.R. 871(E) published in Gazette of India dated the 9<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of Acrylic Fibre, originating in, or exported from, Belarus upto and inclusive of 29<sup>th</sup> June, 2010, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
  - (iv) G.S.R. 872(E) published in Gazette of India dated the 9<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Cathode Ray Colour Television Picture Tubes, originating in or exported from Indonesia.
  - (v) G.S.R. 873(E) published in Gazette of India dated the 9<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to continue definitive Anti-dumping duty on imports of Saccharin originating in or exported from China PR at the specified rates upto and inclusive of the 5<sup>th</sup> of June, 2011, in pursuance of the mid-term findings of the Designated Authority.

- (vi) G.S.R. 897(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Phosphoric Acid of all grades and all concentration (excluding Agriculture or Fertilizer grade), originating in, or exported from, Korea RP for the period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 22<sup>nd</sup> June, 2009 in pursuance of the final findings of the Designated Authority.
- (vii) G.S.R. 898(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to rescinding Notification No. 74/2009-Cus., dated 22<sup>nd</sup> June, 2009.
- (viii) G.S.R. 915(E) published in Gazette of India dated the 21<sup>st</sup> December, 2009, together with an explanatory memorandum seeking to impose definitive Anti-dumping duty on imports of Flax Fabric originating in or exported from China PR and Hong Kong at the specified rates for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 26<sup>th</sup> March, 2009, in pursuance of the final findings of the Designated Authority.
- (ix) G.S.R. 918(E) published in Gazette of India dated the 22<sup>nd</sup> December, 2009, together with an explanatory memorandum seeking to continue definitive Anti-dumping duty on imports of Sodium Nitrite originating in or exported from China PR at the specified rates upto and inclusive of the 16<sup>th</sup> January, 2011, in pursuance of the mid-term review findings of the Designated Authority.
- (x) G.S.R. 922(E) published in Gazette of India dated the 23<sup>rd</sup> December, 2009, together with an explanatory memorandum seeking to order provisional assessment in respect of cathode ray colour television picture tubes exported by M/s Meridian Solar and Display Company Ltd. Producer/exporter from Korea RP, when imported into India as the Designated Authority has initiated a New Shipper Review in the case of this exporter.
- (xi) G.S.R. 26(E) published in Gazette of India dated the 11<sup>th</sup> January, 2010, together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of Polytetrafluoroethylene,

originating in, or exported from, Russia, upto and inclusive of 17<sup>th</sup> November, 2010, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

- (xii) G.S.R. 853(E) published in Gazette of India dated the 2<sup>nd</sup> December, 2009, together with an explanatory memorandum imposing final anti-dumping duty on imports into India of ceramic glazed tiles from People's Republic of China.
- (xiii) G.S.R. 854(E) published in Gazette of India dated the 2<sup>nd</sup> December, 2009, together with an explanatory memorandum rescinding Notification No. 62/2009-Cus., dated 15<sup>th</sup> June, 2009.
- (xiv) G.S.R. 855(E) published in Gazette of India dated the 2<sup>nd</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 114/2004-Cus., dated 21<sup>st</sup> December, 2004.
- (xv) G.S.R. 861(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to impose provisional safeguard duty at the rate of 15 per cent, ad-valorem on imports of Caustic Soda Lye imported into India upto and inclusive of the 3<sup>rd</sup> March, 2010.
- (xvi) G.S.R. 50(E) published in Gazette of India dated the 28<sup>th</sup> January, 2010, together with an explanatory memorandum seeking to impose definitive anti dumping duty on imports of carbon Black used in rubber applications, originating in, or exported from Australia, China PR, Russia and Thailand for the period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 30<sup>th</sup> July, 2010, in pursuance of the final findings of the Designated Authority.
- (xvii) G.S.R. 51(E) published in Gazette of India dated the 28<sup>th</sup> January, 2010, together with an explanatory memorandum rescinding Notification No. 83/2009-Cus., dated 30<sup>th</sup> July, 2009.
- (xviii) G.S.R. 21(E) published in Gazette of India dated the 8<sup>th</sup> January, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on tyre curing presses originating in or exported from China PR.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) G.S.R. 860(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-C.E., dated 1<sup>st</sup> March, 2006.
- (ii) G.S.R. 864(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 50/2003-C.E., dated 10<sup>th</sup> June, 2003.
- (iii) G.S.R. 62(E) published in Gazette of India dated the 6<sup>th</sup> February, 2010, together with an explanatory memorandum seeking to exempt the goods cleared from a unit located in the state of Jammu and Kashmir, from so much of the duty of excise leviable thereon.

(14) A copy of the Notification No. G.S.R. 856(E) (Hindi and English versions) published in Gazette of India dated the 2<sup>nd</sup> December, 2009, together with an explanatory memorandum directing that the service tax payable on business auxiliary service' specified in sub-clause (z) of clause 105 of Section 65 of the Finance Act under sub-section (4) of section 94 of the Finance Act, 1994.

(15) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992 :-

- (i) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2009-10/25/189240 in Gazette of India dated the 1<sup>st</sup> January, 2010.
- (ii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2009 published in Notification No. LAD-NRO/GN/2009-10/23/186926 in Gazette of India dated the 11<sup>th</sup> December, 2009.
- (iii) The Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2009-10/28/190983 in Gazette of India dated the 14<sup>th</sup> January, 2010.
- (iv) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2009-10/26/190146 in Gazette of India dated the 8<sup>th</sup> January, 2010.

(16) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Second Amendment) Regulations, 2009 published in Notification No. G.S.R. 895(E) in Gazette of India dated the 14<sup>th</sup> December, 2009.
- (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 851(E) in Gazette of India dated the 1<sup>st</sup> December, 2009.

(17) A copy of the Income-tax (13<sup>th</sup> Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. S.O. 3245(E) in Gazette of India dated the 18<sup>th</sup> December, 2009, under Section 296 of the Income-Tax Act, 1961, together with an explanatory memorandum, together with a corrigendum thereto published in Notification No. S.O. 66(E) dated 12<sup>th</sup> January, 2010.

(18) A copy of the Notification No. S.O. 67(E) (Hindi and English versions) published in Gazette of India dated the 12<sup>th</sup> January, 2010, making certain amendments in the Notification No. S.O. 1246(E) dated 29<sup>th</sup> November, 2002, issued under Section 80G of the Income-Tax Act, 1961, together with an explanatory memorandum.

(19) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2008-2009, together with Audit Report thereon.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2008-2009.

(21) A copy of the Notification No. S.O. 2941(E) (Hindi and English versions) published in Gazette of India dated the 18<sup>th</sup> November, 2009, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 1055(E) dated the 19<sup>th</sup> October, 2001 issued under Section 2 of the Narcotic Drugs and Psychotropic Substance Act, 1985.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

- (23) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi (National Illness Assistance Fund), New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Drugs and Cosmetics (7<sup>th</sup> Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 917(E) in Gazette of India dated the 22<sup>nd</sup> December, 2009 under Section 38 of the Drugs and Cosmetics Act, 1940.
- (26) A copy of the Notification No. S.O. 3309(E) (Hindi and English versions) published in Gazette of India dated the 30<sup>th</sup> December, 2009, regarding appointment of Government Analysts by Central Government at the Central Drugs Laboratory, Kolkata, for carrying out test or analysis of samples of drugs issued under sub-section (2) of Section 20 of the Drugs and Cosmetics Act, 1940.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2008-2009.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi , for the year 2008-2009.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.



**5. Reports of Committee on Public Undertakings**

Shri V. Kishore Chandra S. Deo presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) Second Report on Sale of Surplus Land and Buildings by National Textile Corporation Limited based on Chapter IX of C&AG Report No. PA 27 of 2009-10 (Performance Audit).
- (2) Third Report on Action Taken by the Government on the recommendations contained in the Twenty-fifth Report (14th Lok Sabha) on 'Performance of Engine Division of Bharat Earth Movers Limited' based on C&AG Report No. 9 (Commercial) of 2007.

**12.03 P.M.**

**6. Statement by Minister of Parliamentary Affairs**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 8<sup>th</sup> March, 2010.

**7. Supplementary Demands for Grants (General) – 2009-2010**

Shri Pranab Mukherjee presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2009-10.

**12.06 P.M.****8. Motion of Thanks on the President's Address**

Time Taken : 12 hrs. 31 mts.

Discussion on the following motion moved by Shri Inderjit Singh Rao and seconded by Kumari Meenakshi Natarajan on the 3<sup>rd</sup> March, 2010, continued :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on February 22, 2010'."

Dr. Murli Manohar Joshi took part in the debate.

The following members laid their written speeches on the Table:-

1. Shri Harish Choudhary
2. Shri J.M. Rashid Aaron
3. Shri Sameer Magan Bhujbal
4. Prof. Sk. Saidul Haque
5. Shri Jayant Chaudhary

Dr. Manmohan Singh replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

*(The Lok Sabha adjourned at 1.35 P.M. and reassembled at 2.45 P.M.)*

**\*3.30 P.M.**

**9. Motion**

Shri Prabodh Panda moved the following motion :-

“That this House do agree with the Fifth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 4 March, 2010.”

The motion was adopted.

**10. Private Members’ Bills – Introduced**

- (1) The High Court at Allahabad (Establishment of a Permanent Bench at Agra) Bill, 2009 by Dr. Ramshankar.
- (2) The Constitution (Amendment) Bill, 2009 (Amendment of article 1) by Shri Yogi Adityanath.
- (3) The Constitution (Amendment) Bill, 2009 (Insertion of new article 25A) by Shri Yogi Adityanath.
- (4) The Forest Produce Management Board Bill, 2010 by Shri Hansraj Gangaram Ahir.
- (5) The Cotton Growers (Remunerative Price and Welfare) Bill, 2009 by Shri Hansraj Gangaram Ahir.
- (6) The Forest (Conservation) Amendment Bill, 2009 (Insertion of new section 3C) by Shri Hansraj Gangaram Ahir.
- (7) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Amendment Bill, 2009 (Amendment of section 2) by Shri Hansraj Gangaram Ahir.
- (8) The Constitution (Amendment) Bill, 2009 (Amendment of article 253) by Shri Prabodh Panda.
- (9) The Special Financial Assistance to the State of Uttarakhand Bill, 2009 by Shri K.C. Singh ‘Baba’.
- (10) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2009 (Amendment of the Schedule) by Shri K.C. Singh ‘Baba’.
- (11) The Meritorious Students (Assistance in Higher Studies) Bill, 2009 by Shri K.C. Singh ‘Baba’.

- (12) The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2009 (Amendment of section 21) by Smt. Sumitra Mahajan.
- (13) The Constitution (Amendment) Bill, 2009 (Amendment of article 243A) by Dr. Raghuvansh Prasad Singh.
- (14) The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 2010 by Shri Rajendra Agrawal.
- (15) The High Court of Uttarakhand (Establishment of a Permanent Bench at Narendranagar) Bill, 2010 by Shri Satpal Maharaj.
- (16) The Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 2010 (Insertion of new sections 13AB, 13AC and 13AD) by Shri J.P. Agarwal.
- (17) The Cultural Heritage Conservation Bill, 2010 by Shri J.P. Agarwal.
- (18) The Uniform Education Bill, 2010 by Shri J.P. Agarwal.
- (19) The Private Schools (Regulation) Bill, 2010 by Shri Bhausahab Rajaram Wakchaure.
- (20) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2010 (Amendment of the Schedule) by Shri Nishikant Dubey.
- (21) The Plantations Labour (Amendment) Bill, 2010 (Insertion of new Chapter IVA, etc.) by Adv. P.T. Thomas.
- (22) The Payment of Bonus (Amendment) Bill, 2010 (Amendment of section 2, etc.) by Adv. P.T. Thomas.
- (23) The Abolition of Begging Bill, 2010 by Shri Prasanta Kumar Majumdar.
- (24) The Population Control Bill, 2010 by Shri Prasanta Kumar Majumdar.
- (25) The Constitution (Amendment) Bill, 2010 (Amendment of the Tenth Schedule) by Shri Manish Tewari.
- (26) The Compulsory Teaching of Yoga in Educational Institutions Bill, 2010 by Shri Satpal Maharaj.

**3.47 P.M.**

**11. Private Member's Bill – Under Consideration**

The Compulsory Voting Bill, 2009 by Shri J.P. Agarwal

Shri J.P. Agarwal concluded his speech on the motion for consideration of the Bill moved by him on the 4<sup>th</sup> December, 2009.

The following members took part in the debate:-

1. Shri Hukmdeo Narayan Yadav.
2. Shri Mahabal Mishra
3. Shri Bhartruhari Mahtab
4. Shri C. Sivasami
5. Shri Arjun Ram Meghwal (speech unfinished)

The discussion was not concluded.

**6.00 P.M.**

**(Lok Sabha adjourned till 11 A.M. on Monday, the 8<sup>th</sup> March, 2010.)**

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Monday, March 8, 2010/Phalguna 17, 1931 (Saka)

No. 63

11.00 A.M.

### 1. Reference by the Speaker

The Speaker made a reference on the occasion of "International Women's Day".

### 2. Questions

Starred Question Nos. 142 and 143 were orally answered. Due to interruptions, the House was adjourned to meet again at 12.00 Noon. Replies to Starred Question Nos. 141 and 144–160 were laid on the Table.

Replies to Unstarred Question Nos. 1579–1808 were laid on the Table.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.21 A.M. and re-assembled at 12.00 Noon)*

12.00 Noon

### 3. Papers laid on the Table

- (1) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2008-2009, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2008-2009.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2008-2009, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2008-2009.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, for the year 2008-2009.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Dredging Corporation of India, Delhi, for the year 2008-2009.
  - (ii) Annual Report of the Dredging Corporation of India, Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Notification No. G.S.R. 920(E) (Hindi and English versions) published in Gazette of India dated the 23<sup>rd</sup> December, 2009, approving the Visakhapatnam Port Employees (Retirement) Amendment Regulations, 2009, under Sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.
- (8) A copy of the Notification No. G.S.R. 921(E) (Hindi and English versions) published in Gazette of India dated the 23<sup>rd</sup> December, 2009, approving the Mumbai Port Trust Digest of Pay and Allowance, Leave and Pension (Amendment) Rules, 2009, under Sub-section (3) of Section 122 of the Major Port Trusts Act, 1963.
- (9)
  - (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2008-2009, alongwith audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2008-2009.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2008-2009.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2008-2009, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2008-2009.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Kolkata, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Kolkata, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Kolkata, for the year 2008-2009.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2008-2009.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2008-2009.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2008-2009.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2008-2009.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2008-2009.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.



- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council, Kochi, for the year 2008-2009.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council, Kochi, for the year 2008-2009.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Pneumatic Tyres and Tubes for Automotive Vehicles (Quality Control) Order, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 2953(E) in Gazette of India dated the 19<sup>th</sup> November, 2009, issued under Section 14 of the Bureau of Indian Standards Act, 1986.
- (24) A copy each of the following Notifications (Hindi and English versions) under Section 18G of the Industries (Development and Regulation) Act, 1951 :-
- (i) The Newsprint Control (Amendment) Order, 2009 published in Notification No. S.O. 3164(E) in Gazette of India dated the 10<sup>th</sup> December, 2009.
- (ii) S.O. 51(E) published in Gazette of India dated the 12<sup>th</sup> January, 2010, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 1105 dated 11<sup>th</sup> October, 2004.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2008-2009.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2008-2009.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2008-2009.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2008-2009.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2008-2009.
- (ii) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) A copy of the Annual Report (Hindi and English versions) of the National Commission for Scheduled Castes, New Delhi, for the year 2004-2005, together with an Explanatory Memorandum thereto under article 338(6) of the Constitution.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2007-2008.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2007-2008.

- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 2007-2008.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2007-2008.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handicapped Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2009-2010.
- (43) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Information Technology, Ministry of Communications and Information Technology, for the year 2010-2011.

#### **4. Report of Business Advisory Committee**

Shri Pawan Kumar Bansal presented the Twelfth Report of the Business Advisory Committee.

**5. Motion for election to the Indian Nursing Council**

Shri V. Narayanasamy on behalf of Shri Ghulam Nabi Azad moved the following motion :-

“That in pursuance of clause (o) of sub-section (1) of section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as the members of the Indian Nursing Council, New Delhi, subject to other provisions of the said Act.”

The motion was adopted.

**6. Motion for election to the Marine Products Export Development Authority**

Shri Anand Sharma moved the following motion :-

“That in pursuance of clause (c) of sub-section (3) of section 4 of the Marine Products Export Development Authority Act, 1972 read with sub-rule (1) of Rule 4 of the Marine Products Export Development Authority Rules, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

**7. Motion for election to the Tobacco Board**

Shri Jyotiraditya Madhavrao Scindia moved the following motion :-

“That in pursuance of clause (b) of sub-section (4) of section 4 of the Tobacco Board Act, 1975 read with rule 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tobacco Board, subject to other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

**\*12.05 P.M.**

**8. Government Bills – Introduced**

*(i) The Energy Conservation (Amendment) Bill, 2010*

*(ii) The State Bank of India (Amendment) Bill, 2010*

*(Due to interruptions in the House, Lok Sabha adjourned at 12.11 P.M. and re-assembled at 2.00 P.M.)*

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\*From 12.06 P.M to 12.11 P.M., members raised matters of urgent public importance.

**2.00 P.M.****9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Harish Choudhary regarding need to release central share of funds for Barmer Lift Water Supply Project to provide water in Barmer and Jaisalmer districts of Rajasthan.
- (2) Shri Sarvey Sathyanarayana regarding need to take steps to address the problems being faced by civilians in defence areas of Malkajgiri Parliamentary Constituency, Andhra Pradesh.
- (3) Shri Charles Dias regarding need to provide reservation to Anglo Indian community in Central Universities and Central services.
- (4) Smt. Jayashreeben K. Patel regarding need to grant sanction to the proposals submitted by the Government of Gujarat for construction of overhead bridge in Sarda Sarovar Project.
- (5) Shri Ram Singh Kaswan regarding need to undertake gauge conversion of railway line between Ratangarh and Sardarsahar and construct a new railway line between Churu and Nohar via Tara Nagar in Rajasthan.
- (6) Shri Mahendrasinh P. Chauhan regarding need to re-open the railway gate No. 93C on Sabarkantha-Ahmedabad railway line near village Baktapur in Himmatnagar, Gujarat to facilitate movement of villagers.
- (7) Shri Arjun Ram Meghwal regarding need to provide the due share of water from Ranjitsagar dam allocated by Bhakra Beas Management Board to Rajasthan to save the standing crops in Bikaner Parliamentary Constituency, Rajasthan.
- (8) Shri Tufani Saroj regarding need to construct an overbridge on level crossing at Jagdishpur in Jaunpur, Uttar Pradesh to facilitate smooth movement of traffic.
- (9) Shri Surendra Singh Nagar regarding need to introduce a ladies special train from Delhi to Khurja.
- (10) Shri M.B. Rajesh regarding need to introduce an intercity express between Palakkad and Kozhikode in Kerala.
- (11) Shri Prabodh Panda regarding need to take steps to open Haldia – Paradip internal waterways.

## 10. Statement by Minister

The Minister of Women and Child Development laid a statement (Hindi and English versions) on "Women Empowerment".

### 2.02 P.M.

#### 11. (i) The Budget (Railways) – 2010-11; (ii) Demands for Grants on Account (Railways) – 2010-11; (iii) Supplementary Demands for Grants (Railways) – 2009-10; and (iv) Demands for Excess Grants (Railways) – 2007-08

Time Allotted: 8 hrs.  
Time Taken: 01 mt.  
Balance: 7 hrs. 59 mts.

Combined discussion on the following items of business taken up together:-

- (i) General discussion on the Budget (Railways) – 2010-11;
- (ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) for 2010-11;
- (iii) Supplementary Demands for Grants Nos. 3 to 9, 11, 13, 15 and 16 in respect of Budget (Railways) for 2009-10; and
- (iv) Demand for Excess Grants Nos. 12 and 15 in respect of Budget (Railways) for 2007-08.

Shri Harin Pathak\*

*(Due to interruptions in the House, Lok Sabha adjourned at 2.03 P.M. and re-assembled at 3.00 P.M.)*

*(Due to continued interruptions in the House, Lok Sabha adjourned at 3.01 P.M. and re-assembled at 4.00 P.M.)*

*(Due to continued interruptions in the House, Lok Sabha adjourned for the day.)*

The discussion was not concluded.

### 4.01 P.M.

**(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9<sup>th</sup> March, 2010.)**

**P.D.T. ACHARY,  
Secretary-General.**

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\*The Chair called the name of Shri Harin Pathak but he could not commence his speech due to interruptions in the House.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, March 9, 2010/Phalguna 18, 1931 (Saka)

No. 64

### 1. Questions

Starred Question Nos. 161, 162 and 163 were orally answered.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.23 A.M. and re-assembled at 11.37 A.M.)*

Starred Question No. 165 was orally answered.

Replies to Starred Question Nos. 164 and 166-180 were laid on the Table.

Replies to Unstarred Question Nos. 1809 – 2038 were laid on the Table.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.40 A.M. and re-assembled at 12.00 Noon)*

### 12.00 Noon

### 2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2009-2010.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the following papers (Hindi and English versions) :-
  - (i) Detailed Demands for Grants (Vol-I) of the Ministry of Home Affairs for the year 2010-2011.
  - (ii) Detailed Demands for Grants (Vol-II) of the Ministry of Home Affairs (Union Territories without Legislature) for the year 2010-2011.
- (5) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Home Affairs for the year 2010-2011.



- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminum Research Development and Design Centre, Nagpur, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminum Research Development and Design Centre, Nagpur, for the year 2008-2009.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Andaman & Nicobar Islands (Rural Employment Grievance Redressal Mechanism) Rules, 2009 (Hindi and English versions) published in the Notification No. 149/09/F. No. 6-43/GC/NREGA/2009(II)-PR in Andaman and Nicobar Administration Gazette dated the 28<sup>th</sup> October, 2009 under sub-section (1) of Section 33 of the National Rural Employment Guarantee Act, 2005.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Andaman & Nicobar Islands (Panchayat Administration) (3<sup>rd</sup> Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. 20/2010/F. No. 3-27/2008/PR(PF) in Andaman and Nicobar Administration Gazette dated the 27<sup>th</sup> January, 2010 under Section 204 of the Andaman and Nicobar Islands (Panchayats) Regulation, 1994.
- (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2010-2011.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-
- (i) The Border Security Force (General Duty Officers) Recruitment (Second Amendment) Rules, 2009 published in the Notification No. G.S.R. 593(E) in Gazette of India dated the 21<sup>st</sup> August, 2009.
- (ii) The Border Security Force General Duty Cadre (Non-Gazetted) Recruitment Amendment Rules, 2009 published in the Notification No. G.S.R. 153 in Gazette of India dated the 7<sup>th</sup> November, 2009.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Sashastra Seema Bal Combatised, Sub-Inspector (General Duty) Group 'B' Non Gazetted posts Recruitment Rules, 2009 published in the Notification No. G.S.R. 845(E) in Gazette of India dated the 25<sup>th</sup> November, 2009.
  - (ii) The Sashastra Seema Bal Combatised, Inspector (General Duty) Group 'B' Non-Gazetted posts Recruitment Rules, 2009 published in the Notification No. G.S.R. 935(E) in Gazette of India dated the 31<sup>st</sup> December, 2009.
  - (iii) The Sashastra Seema Bal Combatised, Inspector (General Duty) Group 'A' Combatised (General Duty) Officers Recruitment (Amendment) Rules, 2009 published in the Notification No. G.S.R. 28(E) in Gazette of India dated the 13<sup>th</sup> January, 2010.
  - (iv) The Sashastra Seema Bal Combatised, Inspector (General Duty) Group 'C' posts Recruitment Rules, 2009 published in the Notification No. G.S.R. 844(E) in Gazette of India dated the 25<sup>th</sup> November, 2009.
- (15) A copy of each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
- (i) The Indo-Tibetan Border Police Force, Para Medical Cadre, Inspector (Pharmacist) Recruitment Rules, 2010 published in the Notification No. G.S.R. 34(E) in Gazette of India dated the 15<sup>th</sup> January, 2010.
  - (ii) The Indo-Tibetan Border Police Force, General Duty Cadre, Group 'A' Posts Recruitment (Amendment) Rules, 2009 published in the Notification No. G.S.R. 913(E) in Gazette of India dated the 21<sup>st</sup> December, 2009.
- (16) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Civil) (No. 3 of 2009-10) (Autonomous Bodies)-Performance Audit of the functioning of Major Port Trusts in India, under Article 151(1) of the Constitution.
- (17) A copy of each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-
- (i) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2009 published in Notification No. S.O. 3269(E) in Gazette of India dated the 23<sup>rd</sup> December, 2009.

- (ii) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2009 published in Notification No. S.O. 3298(E) in Gazette of India dated the 24<sup>th</sup> December, 2009.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2008-2009.
  - (ii) Annual Report of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 1993-1998, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 1993-1998.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-business Consortium, New Delhi, for the year 1998-1999, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-business Consortium, New Delhi, for the year 1998-1999.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-business Consortium, New Delhi, for the year 1999-2000, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-business Consortium, New Delhi, for the year 1999-2000.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-business Consortium, New Delhi, for the year 2000-2001, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-business Consortium, New Delhi, for the year 2000-2001.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-business Consortium, New Delhi, for the year 2001-2002, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-business Consortium, New Delhi, for the year 2001-2002.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2002-2003, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2002-2003.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2008-2009.
- (32) A copy of the Protection of Plant Varieties and Farmers' Rights (Third Amendment) Amendment Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 901(E) in Gazette of India dated the 17<sup>th</sup> December, 2009 under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

(33) A copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre) Regulations, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 869(E) in Gazette of India dated the 9<sup>th</sup> December, 2009, under Section 39 of the Bureau of Indian Standards Act, 1986.

(34) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(i) The Sugarcane (Control) Amendment Order, 2010 published in the Notification No. S.O. 33(E)/Ess.Com./Sugarcane in Gazette of India dated the 7<sup>th</sup> January, 2010.

(ii) The Fertiliser Control (Amendment) Order, 2010 published in the Notification No. S.O. 49(E) in Gazette of India dated the 11<sup>th</sup> January, 2010.

(iii) S.O. 48(E) published in the Gazette of India dated the 11<sup>th</sup> January, 2010, notifying the specifications in respect of the fertilizers, mentioned therein, to be manufactured by M/s. Plant Gro Industries, Jodhpur for a period of three years from the date of publication of this notification.

(iv) S.O. 47(E) published in the Gazette of India dated the 11<sup>th</sup> January, 2010, notifying the specifications in respect of the fertilizers, mentioned therein, to be manufactured by M/s. Punjab Chemicals and Crop Protection Ltd., Chandigarh, for a period of three years from the date of publication of this notification.

(v) S.O. 30(E) published in the Gazette of India dated the 7<sup>th</sup> January, 2010, notifying the specifications in respect of the customized fertilizers, mentioned therein, for a period of three years to be manufactured by M/s. Coromandel International Limited for the area and crop as mentioned in the notification.

(vi) The Essential Commodities Order, 2009 published in the Notification No. S.O. 3267(E) in Gazette of India dated the 22<sup>nd</sup> December, 2009.

(vii) The Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Seventh Amendment) Order, 2009 published in the Notification No. S.O. 3249(E) in Gazette of India dated the 18<sup>th</sup> December, 2009.

(35) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2010-2011.

(38) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2008-2009.
- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

(40) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2010-2011.

(41) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 198(E) published in Gazette of India dated the 28<sup>th</sup> January, 2010 regarding acquisition of land for building (widening/four laning, etc), maintenance, management and operation of National Highway No. 37 (Charaiabhai-Teok Section) in the State of Assam.
- (ii) S.O. 2718(E) published in Gazette of India dated the 29<sup>th</sup> October, 2009 regarding acquisition of land for building (widening/four laning, etc), maintenance, management and operation of National Highway No. 3 (MP/Maharashtra Border-Dhule Section) in the State of Maharashtra.
- (iii) S.O. 2719(E) published in Gazette of India dated the 29<sup>th</sup> October, 2009 regarding acquisition of land for building (widening/four laning/six laning, etc), maintenance, management and operation of National Highway No. 3 (Panvel-Indapur Section) in the State of Maharashtra.
- (iv) S.O. 2983(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009 regarding authorization of Assistant Commissioner, Belgaum Sub-Division, Belgaum as the competent authority to acquire land for building (construction) of proposed Belgaum, Khanapur, Gunji and

Ramnagar Bypass from National Highway No. 4A (Karnataka/Goa Boundary) in the State of Karnataka.

- (v) S.O. 2991(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009 regarding acquisition of land for building (widening/four laning, etc), maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Karnataka.
- (vi) S.O. 6(E) published in Gazette of India dated the 4<sup>th</sup> January, 2010 regarding acquisition of land for building (widening/two laning with paved shoulders etc), maintenance, management and operation of National Highway No. 8 (Beawar-Gomati Choraha Section) in the State of Rajasthan.
- (vii) S.O. 3159(E) published in Gazette of India dated the 9<sup>th</sup> December, 2009 regarding acquisition of land for upgrading (widening are operation and maintenance of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Karnataka.
- (viii) S.O. 3222(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009 regarding acquisition of land for building (widening/four laning, etc), maintenance, management and operation of National Highway No. 48 (Nelamangala-Hassan Section) in the State of Karnataka.
- (ix) S.O. 3223(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009 regarding acquisition of land for building (widening/four laning, etc), maintenance, management and operation of National Highway No. 4 (Mulbagal-Andhra Pradesh/Karnataka border Section) in the State of Karnataka.
- (x) S.O. 131(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010 regarding acquisition of land for building (widening/four laning, etc), maintenance, management and operation of National Highway No. 37 (Jorhat-Dibrugarh Section) in the State of Assam.
- (xi) S.O. 4(E) published in Gazette of India dated the 2<sup>nd</sup> January, 2010, regarding acquisition of land for building (widening/two laning, etc), maintenance, management and operation of National Highway No. 154 (Dhaleshwari-Bhairabi Section) in the State of Assam.
- (xii) S.O. 11(E) published in Gazette of India dated the 5<sup>th</sup> January, 2010, regarding rates of fees to be recovered from the users of National

Highway No. 7 (Madurai-Virudhunagar Section) in the State of Tamil Nadu.

- (xiii) S.O. 12(E) published in Gazette of India dated the 5<sup>th</sup> January, 2010, regarding rates of fees to be recovered from the users of National Highway No. 45B (Trichy-Tovarankurichi Section) in the State of Tamil Nadu.
- (xiv) S.O. 13(E) published in Gazette of India dated the 5<sup>th</sup> January, 2010, regarding rates of fees to be recovered from the users of National Highway No. 31 (Purnea-Goyerkata Section) in the States of Bihar and West Bengal.
- (xv) S.O. 3288(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009, regarding rates of fees to be recovered from the users of National Highway No. 7 (Silk Board Junction-Hosur Section) in the State of Karnataka.
- (xvi) S.O. 3289(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009, regarding rates of fees to be recovered from the users of National Highway No. 79 (Nasirabad-Chittorgarh Section) in the State of Rajasthan.
- (xvii) S.O. 2898(E) published in Gazette of India dated the 16<sup>th</sup> November, 2009 regarding acquisition of land for building (widening/four- laning, etc.), maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xviii) S.O. 3120(E) published in Gazette of India dated the 5<sup>th</sup> December, 2009 regarding acquisition of land for building (widening/six laning, etc.), maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
- (xix) S.O. 3254(E) published in Gazette of India dated the 21<sup>st</sup> December, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the National Capital Territory of Delhi.
- (xx) S.O. 2882(E) published in Gazette of India dated the 12<sup>th</sup> November, 2009 regarding acquisition of land for building (widening/four- laning, etc.), maintenance, management and operation of National Highway No. 11 (Agra-Bharatpur Section) in the State of Uttar Pradesh.



- (xxi) S.O. 2899(E) to S.O. 2902(E) published in Gazette of India dated the 16<sup>th</sup> November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2007-2008, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2007-2008.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.

### **3. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 17<sup>th</sup> December, 2009, Rajya Sabha concurred in the recommendations of Lok Sabha to nominate six members from Rajya Sabha to the Parliamentary Committee to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance vis-à-vis General Finance and made recommendations thereon and also communicated the names of the following Members of Rajya Sabha who have been nominated to the said Committee:-

1. Shri Rama Chandra Khuntia
2. Shri Parvez Hashmi
3. Shri Shreegopal Vyas
4. Shri Shyamal Chakraborty
5. Shri A. Elavarasan
6. Shri Ranjitsinh Vijaysinh Mohite-Patil

#### **4. Report of Rules Committee**

Shri Sandeep Dikshit laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the First Report (Hindi and English versions) of the Rules Committee.

#### **5. Report of Committee on Empowerment of Women**

Shrimati Chandresh Kumari presented the Second Report (Hindi and English versions) of the Committee on Empowerment of Women on the Action Taken by the Government on the recommendations contained in the Twenty-second Report of the Committee (Fourteenth Lok Sabha) on the subject 'Working Conditions of Women in Prasar Bharati'.

#### **6. Report of Standing Committee on Personnel, Public Grievances, Law and Justice**

Dr. (Shrimati) Prabha Kishor Taviad laid on the Table the Thirty-seventh Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the Action Taken Replies of the Government on the recommendations/observations contained in the 24<sup>th</sup> Report of the Committee on "Working of Central Bureau of Investigation (CBI)".

#### **7. Motion**

Shri V. Narayanasamy moved the following motion:-

"That this House do agree with the Twelfth Report of the Business Advisory Committee presented to the House on 8<sup>th</sup> March, 2010."

The motion was adopted.

#### **8. Statement by Minister**

The Minister of State (Independent Changer) Environment and Forests laid a statement (Hindi and English versions) on "Climate Change".

**12.05 P.M.****9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Anantha Venkatarami Reddy regarding need to release funds for repair, restoration and modernization of small ponds and rivulets in drought-prone areas of Andhra Pradesh.
- (2) Dr. M. Jagannath regarding need to introduce a Bill in the Parliament to categorise Scheduled Caste population into A,B,C, & D groups in Andhra Pradesh as per the recommendations of the Justice Usha Mehra Commission Report.
- (3) Shri Jai Prakash Agarwal regarding need for effective implementation of centrally sponsored food, health & employment schemes in the Country.
- (4) Shri S.S. Ramasubbu regarding need to provide funds for de-silting of Manur Tank in Tiruvelveli district, Tamil Nadu and diversion of excess water of Thamirabarani river into the Manur Tank to improve irrigation facility in the district.
- (5) Dr. Nirmal Khatri regarding need to open new LPG Agencies in Faizabad Parliamentary Constituency, Uttar Pradesh.
- (6) Smt. Yashodhara Raje Scindia regarding need to modernize and provide all necessary passenger facilities in the 'Rajmata Vijaya Raje Scindia Airport' in Gwalior, Madhya Pradesh.
- (7) Shri Rakesh Singh regarding need to introduce E-commerce for agricultural produce in the country to ensure good returns to the farmers for their produce.
- (8) Shri Ganesh Singh regarding need to accord approval to the proposal of Government of Madhya Pradesh for augmenting water supply in Satna Parliamentary Constituency, Madhya Pradesh.
- (9) Shri Shailendra Kumar regarding need to safeguard the interest of farmers whose land is being acquired for construction of Ganga Express Highway in Kaushambi Parliamentary Constituency of Pratapgarh district in Uttar Pradesh.
- (10) Shri Bhisms Shankar alias Kushal Tiwari regarding need to construct a permanent bridge on Ghagra river near Kamhariya Ghat in Sant Kabir Nagar Parliamentary Constituency, Uttar Pradesh to facilitate movement of traffic.

- (11) Shri Bhudeo Choudhary regarding need to re-start the work of Sidhvasarani Irrigation Project in Jamui Parliamentary Constituency, Bihar.
- (12) Shri Sucharu Ranjan Haldar regarding need to construct a flyover on N.H. 34 at Ranaghat Mission Gate Railway level crossing in the Ranaghat Parliamentary Constituency, West Bengal to facilitate smooth passage of traffic.
- (13) Shri P. Karunakaran regarding need to provide a special financial package to textile sector.
- (14) Shri Bhartruhari Mahtab regarding need to provide rail connectivity to the upcoming ports at Kirtania, Astaranga, Inchudi, Bahuda Muhana, Chudamani from Howrah-Chennai rail route and extend the Ludhiana – Dankuni Eastern Dedicated Freight Corridor upto Haridaspur in Orissa.
- (15) Shri P. Kumar regarding need to construct flyover and underpass besides repairing city roads of Tiruchirapalli, Tamil Nadu under Jawaharlal Nehru National Urban Renewal Mission Scheme.
- (16) Shri N. Cheluvarama Swamy regarding need to open a Kendriya Vidyalaya in Mandya Parliamentary Constituency, Karnataka.
- (17) Shri Jose K. Mani regarding need to provide financial assistance and relief to Indian migrant workers stranded abroad owing to lack of valid work visas.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 2.00 P.M.)*

**2.00 P.M.****10. (i) The Budget(Railways) – 2010-11; (ii) Demands for Grants on Account (Railways) – 2010-11; (iii) Supplementary Demands for Grants (Railways) – 2009-10; and (iv) Demands for Excess Grants (Railways) – 2007-08**

Time Taken: 20 mts.

Further Combined discussion on the following items of business taken up together on 8.03.2010, continued :-

- (i) General discussion on the Budget (Railways) – 2010-11;
- (ii) Demands for Grants on Account Nos. 1 to 16 in respect of Budget (Railways) for 2010-11;
- (iii) Supplementary Demands for Grants Nos. 3 to 9, 11, 13, 15 and 16 in respect of Budget (Railways) for 2009-10; and
- (iv) Demand for Excess Grants Nos. 12 and 15 in respect of Budget (Railways) for 2007-08.

*(Due to interruptions in the House, Lok Sabha adjourned at 2.05 P.M. and re-assembled at 4.00 P.M.)*

**4.00 P.M.**

The following members laid their written speeches on the Table:-

- 1\* Shri Harin Pathak
2. Shri Harsh Vardhan
3. Shri Tufani Saroj
4. Shri Ram Singh Kaswan
5. Shri Anantha Venkatarami Reddy
6. Shri Shivraj Singh Lodhi
7. Shri Sonawane Pratap Narayanrao
8. Smt. Meena Singh
9. Shri Shailendra Kumar
10. Shri Mahabal Mishra
11. Shri Hansraj G. Ahir
12. Shri P. Kumar
13. Shri Ghanshyam Anuragi
14. Shri S. Semmalai
15. Shri Shripad Yesso Naik
16. Shri C. Sivasami
17. Shri Jai Prakash Agarwal
18. Shri Ganesh Singh
19. Shri Jose K. Mani
20. Shri Devendra Nagpal

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\*He resumed his speech and also laid some portion of his written speech on the Table.

21. Shri K.C. Venugopal
22. Shri Dhruva Narayana Rangaswamy
23. Shri Jagdambika Pal
24. Shri Bhishmshankar alias Kushal Tiwari
25. Shri Ramkishun
26. Shri Jagdish Thakor
27. Smt. Sumitra Mahajan
28. Shri A. Ganeshamurthi
29. Shri S.R. Jeyadurai
30. Shri P. Lingam
31. Smt. Supriya Sule
32. Shri Manikrao Hodlya Gavit
33. Shri Ijyaraj Singh
34. Shri K.D. Deshmukh
35. Shri Pakauri Lal
36. Smt. Annu Tandon
37. Shri Ratan Singh
38. Shri Bhartruhari Mahtab
39. Shri R.K. Singh Patel
40. Shri Virendra Kashyap
41. Shri Gorakh Prasad Jaiswal
42. Dr.(Smt.) Jhansi Botcha Lakshmi
43. Smt. Sushila Saroj
44. Shri Lalit Mohan Suklabaidya
45. Shri Rakesh Sachan
46. Shri Rudra Madhab Ray
47. Shri D.V. Sadananda Gowda
48. Smt. Usha Verma
49. Shri Arjun Charan Sethi
50. Shri Yogi Adityanath
51. Smt. Poonam Veljibhai Jat
52. Dr. Kirit Premjibhai Solanki
53. Shri P. Karunakaran
54. Smt. Rama Devi
55. Shri Radha Mohan Singh
56. Shri Rajendra Agrawal
57. Dr. Mahendrasinh Pruthvisinh Chauhan
58. Shri S.S. Ramasubbu
59. Shri Kamlesh Paswan
60. Shri Shivakumar alias J.K. Ritheesh
61. Shri Dara Singh Chauhan
62. Smt. Darshana Vikram Jardosh
63. Shri Prem Chand Guddu
64. Shri Anurag Singh Thakur
65. Shri Ashok Kumar Rawat
66. Smt. Raneer Narah
67. Shri Rakesh Singh
68. Shri Mithlesh Kumar
69. Smt. Jayshreeben K. Patel
70. Shri Shivaramagouda Shivanagouda

71. Shri Dudhagaonkar Ganeshrao Nagorao
72. Shri Pralhad Venkatesh Joshi
73. Shri Haribhau Madhav Jawale
74. Shri J.M. Rashid Aaron
75. Dr. Virendra Kumar
76. Shri Naranbhai Kachhadia
77. Dr. Nirmal Khatri
78. Dr. Prabha Kishore Taviad
79. Shri Arjun Ram Meghwal
80. Adv. P.T. Thomas
81. Shri Sameer Magan Bhujbal
82. Shri K.C. Singh Baba

Kumari Mamata Banerjee laid her speech, by way of her reply to the debate, on the Table.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Budget (Railways) for the amount shown under column 3 of printed List of Demands for Grants on Account (Railways) for 2010-11, were voted in full.

All the Supplementary Demands for Grants Nos. 3 to 9, 11, 13, 15 and 16 for the amount shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 2009-10 were voted in full.

The Demands for Excess Grants Nos. 12 and 15 for the amount shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 2007-08 were voted in full.

#### **11. Government Bill – Introduced**

*The Appropriation (Railways) Vote on Account Bill, 2010.*

#### **12. Government Bill – Passed**

*The Appropriation (Railways) Vote on Account Bill, 2010.*

The motion for consideration moved by Kumari Mamata Banerjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamata Banerjee.

The motion was adopted and the Bill was passed.

**13. Government Bill – Introduced**

*The Appropriation (Railways) No. 2 Bill, 2010.*

**14. Government Bill – Passed**

*The Appropriation (Railways) No. 2 Bill, 2010.*

The motion for consideration moved by Kumari Mamata Banerjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamata Banerjee.

The motion was adopted and the Bill was passed.

**15. Government Bill – Introduced**

*The Appropriation (Railways) Bill, 2010.*

**16. Government Bill – Passed**

*The Appropriation (Railways) Bill, 2010.*

The motion for consideration moved by Kumari Mamata Banerjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamata Banerjee.

The motion was adopted and the Bill was passed.

*(Due to interruptions in the House, Lok Sabha adjourned for the day.)*

**4.20 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10<sup>th</sup> March, 2010.)***

**P.D.T. ACHARY,  
Secretary-General.**



# LOK SABHA

—  
**BULLETIN – PART I**  
(Brief Record of Proceedings)

—  
**Wednesday, March 10, 2010/Phalguna 19, 1931 (Saka)**

—  
**No. 65**

**11.00 A.M.**

**Questions**

Starred Question No. 181 was orally answered.

*(Due to interruptions in the House, Lok Sabha adjourned at 1105 A.M. and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 182–200 were laid on the Table.

Replies to Unstarred Question Nos. 2039–2268 were laid on the Table.

*(Due to continued interruptions in the House, Lok Sabha adjourned at 12.01 P.M. and re-assembled at 2.00 P.M.)*

*(Due to continued interruptions in the House, Lok Sabha adjourned for the day.)*

**2.01 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 11<sup>th</sup> March, 2010.)*

**P.D.T. ACHARY,**  
**Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Thursday, March 11, 2010/Phalguna 20, 1931 (Saka)

No. 66

11.00 A.M.

### 1. Submission by Members

#### Regarding the Constitution (One Hundred and Eighth Amendment) Bill, 2008

The following members made submission regarding the Constitution (One Hundred and Eighth Amendment) Bill, 2008:-

1. Shri Mulayam Singh Yadav
2. Shri Sharad Yadav
3. Shri Lalu Prasad

Shri Pranab Mukherjee responded.

11.33 A.M.

### 2. Questions

Starred Question No. 201 was orally answered.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.35 A.M. and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 202–220 were laid on the Table.

Replies to Unstarred Question Nos. 2269–2494 were laid on the Table.

**12.00 Noon****3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel, for the year 2010-2011.
- (2) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Steel, for the year 2010-2011.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.01 Noon and re-assembled at 2.00 P.M.)*

**2.00 P.M.**

Shri Pranab Mukherjee made a statement regarding Constitution (One Hundred and Eighth Amendment) Bill, 2008.

**2.02 P.M.**

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Law and Justice, for the year 2010-2011.
- (4) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Law and Justice, for the year 2010-2011.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Overseas Indian Affairs, for the year 2010-2011.
- (6) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Overseas Indian Affairs, for the year 2010-2011.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development, for the year 2010-2011.
- (8) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Human Resource Development, for the year 2010-2011.
- (9) A copy of the Outcome Budget (Hindi and English versions) of the Department of School Education and Literacy, Ministry of Human Resource Development, for the year 2010-2011.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 2007-2008.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 2008-2009.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 2008-2009.
  - (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khammam, for the year 2008-2009.
  - (ii) Annual Report of the Singareni Collieries Company Limited, Khammam, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation, for the year 2010-2011.

- (19) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Statistics and Programme Implementation, for the year 2010-2011.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal, for the year 2010-2011.
- (21) A copy of the 53rd Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956, for the year ended 31st March, 2009.
- (22) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Minority Affairs, for the year 2010-2011.
- (23) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Minority Affairs, for the year 2010-2011.
- (24) A copy each of the following Notifications (Hindi and English versions) issued under Sections 6 and 25 of the Environment (Protection) Act, 1986:-
- (i) S.O. 3303(E) published in Gazette of India dated 29<sup>th</sup> December, 2009, making certain amendments in the Notification No. S.O. 489(E) dated 30<sup>th</sup> April, 2003.
  - (ii) S.O. 190(E) published in Gazette of India dated 25<sup>th</sup> January, 2010, making certain amendments in the Notification No. S.O. 93(E) dated 29<sup>th</sup> January, 1998.
  - (iii) S.O. 3317(E) published in Gazette of India dated 31<sup>st</sup> December, 2009, making certain amendments in the Notification No. S.O. 671(E) dated 30<sup>th</sup> September, 1996.
  - (iv) S.O. 287(E) published in Gazette of India dated 8<sup>th</sup> February, 2010, making constituting Bihar State Ganga River Conservation Authority.
- (25) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
- (i) The Environment (Protection) Amendment Rules, 2010 published in Notification No. G.S.R. 1(E) in Gazette of India dated 1<sup>st</sup> January, 2010.
  - (ii) The Environment (Protection) (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 61(E) in Gazette of India dated 5<sup>th</sup> February, 2010.
- (26) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests, for the year 2010-2011.

- (27) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Chemicals and Fertilizers, for the year 2010-2011.
- (28) A copy of the Outcome Budget (Hindi and English versions) of the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 2010-2011.
- (29) A copy of the Outcome Budget (Hindi and English versions) of the Department of Chemicals and Petro-Chemicals, Ministry of Chemicals and Fertilizers, for the year 2010-2011.
- (30) A copy of the Outcome Budget (Hindi and English versions) of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2010-2011.
- (31) A copy of the Notification No. S.O. 3238(E) (Hindi and English versions) published in Gazette of India dated the 16<sup>th</sup> December, 2009, indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Rabi season 2009-2010 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2007-2008, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2008-2009.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2008-2009.

- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Orissa Primary Education Programme Authority (Sarva Shiksha Abhiyan), Bhubaneswar, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Orissa Primary Education Programme Authority (Sarva Shiksha Abhiyan), Bhubaneswar, for the year 2007-2008.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan), Jaipur, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education (Sarva Shiksha Abhiyan), Jaipur, for the year 2007-2008.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Puducherry, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Puducherry, for the year 2007-2008.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2008-2009.

- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2008-2009, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Santiniketan, for the year 2008-2009.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 2008-2009, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Hill University, Shillong, for the year 2008-2009.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Kohima, for the year 2008-2009, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Kohima, for the year 2008-2009.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2008-2009, together with Audit Report thereon.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizwal, for the year 2008-2009, together with Audit Report thereon.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Sarva Shiksha Mission (Sarva Shiksha Abhiyan), Kolkata, for the year 2008-2009, alongwith Audited Accounts.



- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paschim Banga Sarva Shiksha Mission (Sarva Shiksha Abhiyan), Kolkata, for the year 2008-2009.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2008-2009.
- (ii) A copy of the Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2008-2009, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2008-2009.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2008-2009.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Auroville Foundation for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.
- (59) (i) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2008-2009, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2008-2009.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2008-2009, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2008-2009.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2008-2009.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2008-2009.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2008-2009.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2008-2009, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, Durgapur, for the year 2008-2009.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2008-2009.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) A copy of the Railway Claims Tribunal (Procedure) Amendment Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 96(E) in Gazette of India dated the 22<sup>nd</sup> February, 2010, issued under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.
- (74) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the Jute Packaging Materials (Compulsory use in Packing Commodities) Act 1987:-
- (i) S.O. 293(E) published in Gazette of India dated the 9<sup>th</sup> February, 2010 exempting the State Government and their procurement agencies and the Food Corporation of India, from the operation of Principal Order S.O. 2409(E) dated September 22, 2009, up to the extend of the total quantity of 2.71 lakh bales for packaging of foodgrains during the Rabi Marketing Season 2010-2011 to prevent disruption in foodgrain procurement.
  - (ii) S.O. 3290(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009 exempting the State Government and their procurement agencies

and the Food Corporation of India from the operation of Principal Order S.O. 2409(E) dated September 22, 2009, up to the extend of the total quantity of 3.80 lakh bales for the Khariff Marketing Season 2009-2010 and the Rabi Marketing Season 2011 to prevent disruption in foodgrain procurement.

- (iii) S.O. 259(E) published in Gazette of India dated the 4<sup>th</sup> February, 2010, directing that the commodity, mentioned therein, shall be exempted from the operation of Principal Order No. S.O. 2409(E) dated September 22, 2009, up to 10% of the total production of sugar by the individual producing units during the jute year 2009-2010.

(75) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles, for the year 2010-2011.

(76) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Textiles, for the year 2010-2011.

(77) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas, for the year 2010-2011.

(78) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Petroleum and Natural Gas, for the year 2010-2011.

(79) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture, for the year 2010-2011.

(80) A copy of the Outcome Budget (Hindi and English versions) of the Department of Agriculture and Cooperation, Ministry of Agriculture, for the year 2010-2011.

(81) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (82) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.

**4. Report on participation of Indian Parliamentary Delegation in the 55<sup>th</sup> Commonwealth Parliamentary Conference**

Secretary-General laid on the Table the Report (Hindi and English versions) on Participation of Indian Parliamentary Delegation in the 55<sup>TH</sup> Commonwealth Parliamentary Conference held at Arusha, Tanzania from 28 September to 6 October, 2009.

**5. Reports of Public Accounts Committee**

Shri Gopinath Munde presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2009-10) :-

- (1) Eighth Report on "Implementation of National Rural Employment Guarantee Act" relating to the Ministry of Rural Development (Department of Rural Development).
- (2) Ninth Report on "National Programme for Nutritional Support to Primary Education (Midday Meal Scheme)" relating to the Ministry of Human Resource Development (Department of School Education & Literacy).
- (3) Tenth Report on "Undue favour to Vendor in Acquisition of Submarines" relating to the Ministry of Defence.

**6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Gobinda Chandra Naskar presented a copy each of the following Reports:-

- (1) Fourth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Petroleum and Natural Gas on "Reservation for Scheduled Castes and Scheduled Tribes in allotment of Gas and Petrol Agencies".

- (2) Fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Human Resource Development (Department of School Education and Literacy) on Action Taken by the Government on the recommendations contained in their Twenty-fourth Report (Fourteenth Lok Sabha) on "Reservation in services including reservation in admission and employment of Scheduled Castes and Scheduled Tribes in Kendriya Vidyalaya Sangathan (KVS), Kendriya Vidyalayas and in Navodaya Vidyalaya Samiti (NVS) and Navodaya Vidyalayas".
- (3) Sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Railways (Railway Board) on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in South Western Railway".

## **7. Reports of Committee on Subordinate Legislation**

Shri P. Karunakaran presented the First and Second Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

## **8. Statements by Ministers**

- (1) The Minister of State in the Ministry of Petroleum and Natural Gas on behalf of the Minister of State (Independent Charge) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 98<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Action taken by the Government on the recommendations/observations contained in the 83<sup>rd</sup> Report of the Committee on the "Functioning of Commission of Railway Safety", pertaining to the Ministry of Civil Aviation.
- (2) The Minister of State in the Ministry of Petroleum and Natural Gas on behalf of the Minister of State (Independent Charge) laid a Statement (i) correcting the reply given on 19 November, 2009 to Starred Question No. 10 by Shri Subhash Wankhede and Dr. Kirodi Lal Meena regarding Aviation Infrastructure; and (ii) reasons for delay in correcting the reply.
- (3) The Minister of State in the Ministry of Heavy Industries and Public Enterprises laid a Statement (i) correcting the reply given on December 17,

2009 to Starred Question No. 410 by Shri Gutha Sukhender Reddy and Shri P. Karunakaran regarding 'automotive mission plan'; and (ii) giving reasons for delay in correcting the reply.

## **9. Government Bill – Introduced**

*The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Bill, 2010.*

## **10. Statement regarding Ordinance**

The Minister of Law and Justice laid on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Ordinance, 2010 (No. 1 of 2010).

## **2.09 P.M.**

### **11. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need to address the problems faced by Agriculture sector and allocate adequate funds to boost agricultural produce in the country.
- (2) Smt. Shruti Choudhary regarding need to construct manned railway crossings in Bhiwani-Mahendragarh Parliamentary Constituency, Haryana.
- (3) Shri Jaywant Gangaram Awale regarding need to recover licence fee from big and multinational companies operating food outlets at railway stations.
- (4) Shri Harsh Vardhan regarding need to accord approval for desilting and renovation of Gandak canal in Uttar Pradesh.
- (5) Shri Mahabal Mishra regarding need to construct a pedestrian subway at Delhi Cantonment Railway Station to facilitate movement of pedestrians.

- (6) Shri Naranbhai Kachhadia regarding need to accord the status of an international airport to Surat Airport and set up new domestic airports at Amreli and Ahmedabad besides connecting all airports in Gujarat.
- (7) Shri Hansraj G. Ahir regarding need to give adequate compensation to farmers whose land is being acquired by the subsidiary of Coal India Limited for coal mining in Chandrapur Parliamentary Constituency, Maharashtra.
- (8) Shri Ramen Deka regarding need to utilize the water of Brahmaputra river for irrigation, water-ways and generation of hydroelectric power.
- (9) Shri Pakauri Lal regarding need to provide funds for Kanhar irrigation Project in Sonbhadra district, Uttar Pradesh.
- (10) Shri Ashok Kumar Rawat regarding need to re-start spinning mill at Sandila in Misrikh Parliamentary Constituency, Uttar Pradesh.
- (11) Shri Purnmasi Ram regarding need to strengthen the ring dam in district Gopalganj, Bihar facing threats of erosion and damage by river Gandak.
- (12) Shri Prasanta Kumar Mazumdar regarding need to re-start flight services from Balurghat to Dum Dum in West Bengal.

## **2.10 P.M.**

### **12. The Budget (General) – 2010-2011**

Time Allotted: 12 hrs.  
Time Taken: 4 hrs. 20 mts.  
Balance: 7 hrs. 40 mts.

The following items of business were taken up together:-

- (i) Discussion on the Budget (General) for 2010-2011.
- (ii) Demands for Grants on Account (General) for 2010-11, in respect of Demand Nos. 1 to 33, 35, 36, 38 to 62, 64 to 74, 76, 77 and 79 to 105.
- (iii) Supplementary Demands for Grants Nos. 1 to 4, 7, 9, 11 to 17, 19 to 21, 23 to 25, 28 to 33, 35, 39 to 41, 43 to 47, 49, 51, 53 to 55, 57 to 60, 65, 67, 71, 72, 74, 76, 80, 82, 83, 85, 86, 88, 92, 93, 95 to 101, 103 to 105 in respect of Budget (General) for 2009-10.

The following members took part in the combined debate:-

1. Shri Yashwant Sinha
2. Dr. Kavuri Sambasiva Rao
3. Shri Brij Bhushan Sharan Singh



4. Dr. Baliram
5. Shri P. Karunakaran
6. Shri Bhartruhari Mahtab
- 7\* Shri Kabindra Purkayastha
- 8\* Shri Dhruva Naryana Rangaswami
- 9\* Shri Narayan Singh Amlabe
- 10\* Shri Datta Raghobaji Meghe
- 11\* Shri Bhismshankar alias Kushal Tiwari
- 12\* Shri Gorakh Prasad Jaiswal
13. Shri Anandrao Adsul
- 14\* Shri J.M. Rashid Aaron
- 15\* Shri Ghanshyam Anuragi
- 16\* Shri P. Kumar
17. Shri Lal Ji Tandon
- 18\* Shri C. Sivasami
- 19\* Shri Gorakh Nath Pandey
20. Dr. (Kum.) Grirja Vyas
- 21\* Shri Mansukhbhai D. Vasava
22. Shri Narahari Mahato
23. Shri E.T. Mohammed Basheer
24. Shri A. Ganeshamurthi
25. Shri Prasanta Kumar Majumdar
- 26\* Shri Rakesh Sachan
27. Shri Nishikant Dubey (speech unfinished)

The discussion was not concluded.

**#6.52 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Friday, the 12<sup>th</sup> March, 2010.)***

**P.D.T. ACHARY,  
Secretary-General.**

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\*Written speeches were laid on the Table.

#From 6.30 P.M. to 6.52 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Friday, March 12, 2010/Phalguna 21, 1931 (Saka)

No. 67

11.00 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Shri Nanaji Deshmukh, a member of the Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.05 A.M.

### 2. Starred Questions

Starred Question Nos. 221-224 were orally answered. Replies to Starred Question Nos. 225-240 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 2495-2724 were laid on the Table.

12.00 Noon

### 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President, for the year 2010-2011.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance, for the year 2010-2011.
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Finance, for the year 2010-2011.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare, for the year 2010-2011.

- (5) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Health and Family Welfare, for the year 2010-2011.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of New and Renewable Energy, for the year 2010-2011.
- (7) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of New and Renewable Energy, for the year 2010-2011.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development, for the year 2010-2011.
- (9)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2008-2009.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2008-2009.
  - (ii) Annual Report of the Kolkata Metro Rail Corporation Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12)
  - (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2008-2009, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2008-2009.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Housing and Urban Poverty Alleviation, for the year 2010-2011.

- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources, for the year 2010-2011.
- (16) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tribal Affairs, for the year 2010-2011.
- (17) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Tribal Affairs, for the year 2010-2011.
- (18) A copy each of the following papers (Hindi and English versions):-
- (i) Outcome Budget of the Department of Science and Technology, for the year 2010-2011.
  - (ii) Outcome Budget of the Department of Scientific and Industrial Research, for the year 2010-2011.
  - (iii) Outcome Budget of the Department of Space, for the year 2010-2011.
  - (iv) Outcome Budget of the Ministry of Earth Sciences, for the year 2010-2011.
  - (v) Outcome Budget of the Department of Bio-Technology, Ministry of Science and Technology, for the year 2010-2011.
  - (vi) Detailed Demands for Grants of the Department of Space, for the year 2010-2011.
  - (vii) Detailed Demands for Grants of the Ministry of Earth Sciences, for the year 2010-2011.
  - (viii) Detailed Demands for Grants of the Ministry of Science and Technology, for the year 2010-2011.
  - (ix) Detailed Demands for Grants of the Department of Atomic Energy, for the year 2010-2011.
  - (x) Detailed Demands for Grants of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission, for the year 2010-2011.
- (19) A copy each of the following Notifications (Hindi and English versions) under clause (3) of Article 320 of the Constitution:-
- (i) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2010 published in Notification No. G.S.R. 12(E) in Gazette of India dated 6<sup>th</sup> January, 2010.

- (ii) G.S.R. 57(E) published in Gazette of India dated 3<sup>rd</sup> February, 2010 containing corrigendum to the Notification No. G.S.R. 727(E) dated 7<sup>th</sup> October, 2009.
- (20) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Women and Child Development, for the year 2010-2011.
- (21) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Women and Child Development, for the year 2010-2011.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2008-2009.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2008-2009.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Eighth, Ninth, Tenth, Eleventh, Thirteenth, Fourteenth and Fifteenth Lok Sabha :-

EIGHTH LOK SABHA

- |                       |                      |
|-----------------------|----------------------|
| 1. Statement No. XXXV | Eighth Session, 1987 |
|-----------------------|----------------------|

NINTH LOK SABHA

- |                    |                      |
|--------------------|----------------------|
| 2. Statement No. L | Second Session, 1990 |
|--------------------|----------------------|

TENTH LOK SABHA

- |                       |                         |
|-----------------------|-------------------------|
| 3. Statement No. XLVI | Fourth Session, 1992    |
| 4. Statement No. XXXI | Fifteenth Session, 1995 |
| 5. Statement No. XXIV | Sixteenth Session, 1996 |

ELEVENTH LOK SABHA

6. Statement No. XXXVIII Third Session, 1996

THIRTEENTH LOK SABHA

7. Statement No. XLIII Second Session, 1999  
 8. Statement No. XLVIII Third Session, 2000  
 9. Statement No. XXVIII Fifth Session, 2000  
 10. Statement No. XXXIV Ninth Session, 2002  
 11. Statement No. XXXI Tenth Session, 2002  
 12. Statement No. XXVII Eleventh Session, 2002  
 13. Statement No. XXVIII Twelfth Session, 2003  
 14. Statement No. XXV Thirteenth Session, 2003  
 15. Statement No. XXIV Fourteenth Session, 2004

FOURTEENTH LOK SABHA

16. Statement No. XXI Second Session, 2004  
 17. Statement No. XIX Third Session, 2004  
 18. Statement No. XIX Fourth Session, 2005  
 19. Statement No. XVII Fifth Session, 2005  
 20. Statement No. XVI Sixth Session, 2005  
 21. Statement No. XV Seventh Session, 2006  
 22. Statement No. XIII Eighth Session, 2006  
 23. Statement No. XII Ninth Session, 2006  
 24. Statement No. XI Tenth Session, 2007  
 25. Statement No. IX Eleventh Session, 2007  
 26. Statement No. VIII Twelfth Session, 2007  
 27. Statement No. VI Thirteenth Session, 2008  
 28. Statement No. IV Fourteenth Session, 2008  
 29. Statement No. III Fifteenth Session, 2009

FIFTEENTH LOK SABHA

30. Statement No. II Second Session, 2009  
 31. Statement No. I Third Session, 2009

(27) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning, for the year 2010-2011.

(28) A copy of the Outcome Budget (Hindi and English versions) of the Planning Commission, for the year 2010-2011.

(29) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Culture, for the year 2010-2011.

- (30) A copy of the Report (Hindi and English versions) on Trend and Progress of Housing in India 2006.
- (31) A copy of the Coinage of the One Hundred Rupees and Five Rupees coined to commemorate the occasion of "125 Birth Anniversary of Dr. Rajendra Prasad" Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 87(E) in Gazette of India dated the 19<sup>th</sup> February, 2010 under sub-section (3) of Section 21 of the Coinage Act, 1906.
- (32) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
- (i) The Insurance Regulatory Development Authority (Regulations of Licensing, Professional Requirements and code of Conduct of Insurance Surveyor and Loss Assessors Regulations, 2000) published in Notification No. F. No. IRDA/Notification/2/49/2009 in Gazette of India dated the 7<sup>th</sup> January, 2010.
  - (ii) The Insurance Regulatory Development Authority (Regulations of Licensing, Professional Requirements and code of Conduct of Insurance Surveyor and Loss Assessors Regulations, 2000) published in Notification No. F. No. IRDA/Notification/2/50/2009 in Gazette of India dated the 7<sup>th</sup> January, 2010.
- (33) A copy each of the following Notifications (Hindi and English versions) under Section 74 of the Prevention of Money Laundering Act, 1999:-
- (i) The Prevention of Money-laundering (the manner of forwarding a Copy of the Order of Provisional Attachment of Property along with the Material, and Copy of the Reasons along with the Material in respect of Survey, to the Adjudicating Authority and its period of Retention) Amendment Rules, 2009 published in Notification No. G.S.R. 18(E) in Gazette of India dated the 7<sup>th</sup> January, 2010, together with an explanatory memorandum.
  - (ii) The Prevention of Money-laundering (Forms, Search and Seizure and the Manner of Forwarding the Reasons and Material to the Adjudicating Authority, Impounding and Custody of Records and the Period of Retention) Amendment Rules, 2009 published in Notification No. G.S.R. 19(E) in Gazette of India dated the 7<sup>th</sup> January, 2010, together with an explanatory memorandum.

- (iii) The Prevention of Money-laundering (the manner of forwarding a Copy of the Order of Retention of Seized Property along with the Material to the Adjudicating Authority and the period of its Retention) Amendment Rules, 2009 published in Notification No. G.S.R. 20(E) in Gazette of India dated the 7<sup>th</sup> January, 2010, together with an explanatory memorandum.
- (iv) The Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Amendment Rules, 2010 published in Notification No. G.S.R. 76(E) in Gazette of India dated the 12<sup>th</sup> February, 2010, together with an explanatory memorandum.
- (v) The Financial Intelligence Unit-India, Ministry of Finance, Senior Technical Officer (Group 'A') Recruitment Rules, 2010 published in Notification No. G.S.R. 29(E) in Gazette of India dated the 13<sup>th</sup> January, 2010, together with an explanatory memorandum.
- (vi) The Financial Intelligence Unit-India, Ministry of Finance, Additional Director (Group 'A') Recruitment Rules, 2010 published in Notification No. G.S.R. 30(E) in Gazette of India dated the 13<sup>th</sup> January, 2010, together with an explanatory memorandum.

(34) A copy of the Telecommunication Mobile Number, Portability (Amendment) Regulations, 2010 (Hindi and English versions) published in the Notification No. 116-1/2010-MN in Gazette of India dated the 29<sup>th</sup> January, 2010 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(35) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power, for the year 2010-2011.

(36) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Power, for the year 2010-2011.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2008-2009, alongwith Audited Accounts.



- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2008-2009.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2008-2009.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2008-2009.
  - (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2008-2009.
- (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2008-2009.
- (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (42) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) and (c) of (41) above.
- (43) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism, for the year 2010-2011.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Srinagar, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology and Applied Nutrition, Srinagar, for the year 2008-2009.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology, Thiruvananthapuram, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management Catering Technology, Thiruvananthapuram, for the year 2008-2009.
- (46) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Tourism, for the year 2010-2011.
- (47) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Justice and Empowerment, for the year 2010-2011.
- (48) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2007-2008.

(51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

(52)\* A copy of the Notification No. 33/2010-Customs (Hindi and English versions) published in Gazette of India dated the 12<sup>th</sup> March, 2010, together with an explanatory memorandum seeking to exempt (a) skimmed milk powder, up to an aggregate of thirty thousand metric tonnes of total imports of such goods in a financial, year; and (b) While Butter, Butter oil, Anhydrous Milk Fat upto an aggregate of fifteen thousand metric tonnes of total imports of such goods in a financial year from basic Customs duty, under section 159 of the Customs Act, 1962.

## **5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 9<sup>th</sup> March, 2010, Rajya Sabha passed the Constitution (One Hundred and Eighth Amendment) Bill, 2008.

## **6. Bill as passed by Rajya Sabha – Laid on the Table**

*The Constitution (One Hundred and Eighth Amendment) Bill, 2008.*

## **7. Report of Committee on Public Undertakings**

Shri V. Kishore Chandra S. Deo presented the Fourth Report (Hindi and English versions) of the Committee on Public Undertakings (2009-10) on National Aviation Company of India Limited - Merged Entity of Erstwhile Air India and Indian Airlines.

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\*At 1.34 P.M.

## **8. Reports of Standing Committee on Finance**

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2009 – 10):-

- (1) Seventh Report on the Life Insurance Corporation (Amendment) Bill, 2009.
- (2) Eighth Report on the Indian Trusts (Amendment) Bill, 2009.
- (3) Ninth Report on action taken by the Government on the recommendations contained in 78<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on "Flow of Credit to Agriculture Sector".

**\*12.07 P.M.**

## **9. Statements by Ministers**

- (1) The Minister of Housing and Urban Poverty Alleviation and Minister of Tourism laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 40<sup>th</sup> Report of the Standing Committee on Urban Development on 'Urban Housing', pertaining to the Ministry of Housing and Urban Poverty Alleviation.
- (2) The Minister of State in the Ministry of Power laid a statement (Hindi and English versions) (i) correcting the reply given on 11.12.2009 to Unstarred Question No. 3589 by Shri Adagooru Vishwanath, M.P. regarding 'Thermal and Wind Energy Plants in Karnataka' and (ii) reasons for delay in correcting the reply.

**12.15 P.M.****10. The Budget (General) – 2010-2011**

Time Taken: 10 hrs. 01 mt.

Further discussion on the following items of business continued :-

- (i) Discussion on the Budget (General) for 2010-2011.
- (ii) Demands for Grants on Account (General) for 2010-11, in respect of Demand Nos. 1 to 33, 35, 36, 38 to 62, 64 to 74, 76, 77 and 79 to 105.
- (iii) Supplementary Demands for Grants Nos. 1 to 4, 7, 9, 11 to 17, 19 to 21, 23 to 25, 28 to 33, 35, 39 to 41, 43 to 47, 49, 51, 53 to 55, 57 to 60, 65, 67, 71, 72, 74, 76, 80, 82, 83, 85, 86, 88, 92, 93, 95 to 101, 103 to 105 in respect of Budget (General) for 2009-10.

The following members took part in the combined debate:-

1. Shri Nishikant Dubey (resumed his speech)
- 2\* Shri Vijay Bahadur Singh
- 3\* Smt. Darshana Vikram Jardosh
- 4\* Shri Sonawane Pratap Narayanrao
- 5\* Shri Satpal Maharaj
- 6\* Dr.(Prof.) Prasanna Kumar Patasani
- 7 Dr. Ratna De (Nag)
- 8\* Shri Pralhad Venkatesh Joshi
- 9\* Dr. Virendra Kumar
10. Shri T.R. Baalu
11. Shri Manish Tewari
- 12\* Dr. Mahendrasinh Pruthvisinh Chauhan
13. Smt. Harsimrat Kaur Badal
14. Shri Prabodh Panda
- 15\* Shri Jose K. Mani
- 16\* Shri Naranbhai Kachhadia
- 17\* Shri Virendra Kashyap
18. Shri Modugula Venugopala Reddy
19. Smt. Jyoti Durve
20. Shri M.I. Shanavas
21. Shri Mangani Lal Mandal
- 22\* Shri Ramsinh Patalyabhai Rathwa
23. Shri Shailendra Kumar
- 24\* Shri P. Lingam
- 25\* Shri Haribhau Madhav Jawale
- 26\* Shri Premdas Katheria
- 27\* Shri Ram Singh Kaswan
28. Shri Kalyan Banerjee
- 29\* Shri Ratan Singh
- 30\* Smt. Usha Verma
- 31\* Smt. Sushila Saroj
- 32\* Shri Arjun Ram Meghwal

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\*Written speeches were laid on the Table.

33. Dr. Sanjeev Ganesh Naik
- 34\* Shri Tufani Saroj
35. Shri Dara Singh Chauhan
- 36\* Smt. Jayshreeben Patel
- 37\* Dr. Gaddam Vivekanand
- 38\* Shri K.D. Deshmukh
39. Shri Hukmdeo Narayan Yadav
40. Dr. Thokchom Meinya
- 41\* Shri Dilip Kumar Mansukhlal Gandhi
- 42\* Shri Mahabal Mishra
43. Dr. Raghuvansh Prasad Singh
- 44\* Shri Kishnabhai Vestabhai Patel
- 45\* Shri Ganesh Singh
46. Shri Mirza Mehboob Beg
47. Shri Hassan Khan
- 48\* Shri Vikrambhai Arjanbhai Maadam
49. Dr. Tarun Mandal
50. Shri Bishnu Pada Ray
51. Dr. Kirodilal Meena
- 52\* Shri Kamal Kishor
- 53\* Shri P.L. Punia
- 54\* Shri P.T. Thomas
55. Shri Prem Das Rai
56. Shri R.K. Singh Patel
- 57\* Dr. Prabha Kishore Taviad
- 57\* Shri Sathyanarayana Sarvey
- 59\* Dr. (Smt.) Jhansi Botcha Lakshmi
- 60\* Shri S.S. Ramasubbu
- 61\* Shri M. Badruddin Ajmal
- 62\* Shri Vijay Bahuguna
- 63\* Shri Jagdish Thakor

Shri Pranab Mukherjee replied to the combined debate.

The discussion was concluded.

All the Demands for Grants on Account Nos. 1 to 33, 35, 36, 38 to 62, 64 to 74, 76, 77 and 79 to 105 in respect of Budget (General) for 2010-11 for the amount shown under column 3 of the printed list of Demands for Grants on Account (General) for 2010-11, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 4, 7, 9, 11 to 17, 19 to 21, 23 to 25, 28 to 33, 35, 39 to 41, 43 to 47, 49, 51, 53 to 55, 57 to 60, 65, 67, 71, 72, 74, 76, 80, 82, 83, 85, 86, 88, 92, 93, 95 to 101, 103 to 105 in respect of Budget (General) for 2009-10 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (General) for 2009-10, were voted in full.

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\*Written speeches were laid on the Table.

**11. Government Bill – Introduced**

*The Appropriation (Vote on Account) Bill, 2010.*

**12. Government Bill – Passed**

*The Appropriation (Vote on Account) Bill, 2010.*

The motion for consideration of the Bill moved by Shri Pranab Mukherjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

**13. Government Bill – Introduced**

*The Appropriation Bill, 2010.*

**14. Government Bill – Passed**

*The Appropriation Bill, 2010.*

The motion for consideration of the Bill moved by Shri Pranab Mukherjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

**5.56 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Monday, the 15<sup>th</sup> March, 2010.)*

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Monday, March 15, 2010/Phalguna 24, 1931 (Saka)

No. 68

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 241–244 were orally answered. Replies to Starred Question Nos. 245–260 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2725–2954 were laid on the Table.

**12.00 Noon**

### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence, for the year 2010-2011.
- (2) A copy of the Defence Services Estimates (Hindi and English versions) for the year 2010-2011.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Panchayati Raj, for the year 2010-2011.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development, for the year 2010-2011.
- (5) A copy of the Outcome Budget (Hindi and English versions) of the Department of Rural Development, Ministry of Rural Development, for the year 2010-2011.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping, for the year 2010-2011.
- (7) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Shipping, for the year 2010-2011.



- (8) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2008-2009, together with Audit Report thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Notification No. G.S.R. 85(E) published in Gazette of India dated the 19<sup>th</sup> February, 2010, containing Corrigendum to the Notification No. G.S.R.428(E) (in Hindi version only) issued under Section 124 of the Major Port Trusts Act, 1963.
- (11) A copy of Memorandum of Understanding (Hindi and English versions) between the Ennore Port Limited and the Department of Shipping, Ministry of Shipping, Road Transport & Highway for the year 2009-2010.
- (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce and Industry, for the year 2010-2011.
- (13) A copy of the Outcome Budget (Hindi and English versions) of the Department of Commerce, Ministry of Commerce and Industry, for the year 2010-2011.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2008-2009.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Project Exports Promotion Council of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Project Exports Promotion Council of India, New Delhi, for the year 2008-2009.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the CAPEXIL, Kolkata, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CAPEXIL, Kolkata, for the year 2008-2009.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the CHEMEXCIL, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CHEMEXCIL, Kolkata, for the year 2008-2009.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts, for the year 2010-2011.
- (23) A copy of the Outcome Budget (Hindi and English versions) of the Department of Posts, Ministry of Communications and Information Technology, for the year 2010-2011.
- (24) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2010-2011.
- (25) A copy of the Outcome Budget (Hindi and English versions) of the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2010-2011.
- (26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2008-2009.
  - (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2008-2009, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Employees' State Insurance Corporation, New Delhi, for the year 2008-2009.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2008-2009.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (33) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2008-2009.
- (34) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust for the Welfare of persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2008-2009.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2005-2006.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2006-2007.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Social Justice and Empowerment, for the year 2010-2011.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2008-2009.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy of the Outcome Budget (Hindi and English versions) of the Department of Information Technology, Ministry of Communication and Information Technology, for the year 2010-2011.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural

Technology, New Delhi, for the year 2007-2008.

- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2008-2009.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 2010, passed by the Lok Sabha on the 9<sup>th</sup> March, 2010.
- (ii) That Rajya had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No.2 Bill, 2010, passed by the Lok Sabha on the 9<sup>th</sup> March, 2010.
- (iii) That Rajya had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 2010, passed by the Lok Sabha on the 9<sup>th</sup> March, 2010.

#### **5. Statements by Ministers**

- (1) The Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 91<sup>st</sup> Report of the Standing Committee on Commerce on Export Infrastructure at Airports, Ports, ICDs, LCSs etc. and Towns of Export Excellence in the Country, pertaining to the Ministry of Commerce and Industry.
- (2) The Minister of State in the Ministry of Labour and Employment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 39<sup>th</sup> Report of the Standing

Committee on Labour on "Functioning of the Employees' Provident Fund Organisation – Pension Scheme", pertaining to the Ministry of Labour and Employment.

**\*12.05 P.M.**

**6. Government Bills – Introduced**

- (i) *The Orissa (Alteration of Name) Bill, 2010*
- (ii) *The Constitution (One Hundred and Thirteenth Amendment) Bill, 2010*
- (iii) *The Code of Criminal Procedure (Amendment) Bill, 2010*

*(Due to interruptions in the House, Lok Sabha adjourned at 12.30 P.M and re-assembled at 2.00 P.M.)*

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\*From 12.11 P.M. to 12.30 P.M., Members raised matters of urgent public importance.

**#2.21 P.M.****7. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kodikunnil Suresh regarding need to rename the Trivandrum International Airport as Dr. K.R. Narayanan International Airport.
- (2) Dr. M. Jagannath regarding need to allocate funds under Special Component Plan for overall development of SCs/STs in the country.
- (3) Shri Jagdambika Pal regarding need to increase the amount of honorarium paid to Anganwadi workers and bring them at par with State Government servants.
- (4) Shri Ninong Ering regarding need to provide adequate number of railway rakes for transporting cement to the North Eastern Region.
- (5) Smt. Santosh Chowdhary regarding need to provide a halt to Amritsar-Haridwar Jan Shatabdi Express at Phagwara Railway Station in Kapurthala, Punjab.
- (6) Dr. Virendra Kumar regarding need to check the sale of spurious drugs in the country.
- (7) Shri Rakesh Singh regarding need to review the functioning of Directorate of Weed Science Research, Jabalpur, Madhya Pradesh.
- (8) Shri Pashupati Nath Singh regarding need to accord the status of an Indian Institute of Technology to Indian School of Mines, Dhanbad, Jharkhand.
- (9) Shri Harin Pathak regarding need to review the decision of de-recognition of Gurukul Kangri, a Deemed University of Haridwar, Uttarakhand.
- (10) Shri Ram Kishun regarding need to augment irrigation facilities in Eastern Uttar Pradesh.
- (11) Shri Baidyanath Prasad Mahto regarding need to undertake measures to control floods in rivers flowing through district West Champaran, Bihar.
- (12) Shri Mahendra Kumar Roy regarding need to construct an alternate bridge over river Teesta to replace the Coronation Bridge at Sevoke near Siliguri on NH-31C in West Bengal.

- (13) Shri Baijayant 'Jay' Panda regarding need to include Kendrapara district of Orissa under National Food Security Mission.
- (14) Shri P. Lingam regarding need to construct a Railway Over Bridge at level crossing No. 449 at Rajapalayam town in Tenkasi Parliamentary Constituency, Tamil Nadu.

## 2.22 P.M.

### \*8. Statutory Resolution – Withdrawn

Time Taken: 2 hrs. 53 mts.

Shri Ramesh Bais moved the following resolution : -

“That this House disapproves of the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Ordinance, 2010 (No.1 of 2010) promulgated by the President on 23 January, 2010”.

After discussion as indicated in para 9 below, the Resolution was withdrawn by leave of the House.

### \*9. Government Bill – Passed

*The Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Bill, 2010*

The motion for consideration of the Bill was moved by Shri M. Veerappa Moily.

The following members took part in the combined discussion on resolution (vide para 8 above) and on the motion for consideration of the Bill :-

1. Shri Adhir Ranjan Chowdhury
2. Prof. Sk. Saidul Haque
3. Shri Shailendra Kumar
4. Shri Arjun Charan Sethi
5. Shri T.K.S. Elangovan
6. Smt. Supriya Sule
7. Shri Prabodh Panda
8. Shri Arjun Ram Meghwal



9. Shri Sharifuddin Shariq
10. Shri Aruna Kumar Vundavalli
11. Shri Prasanta Kumar Majumdar
12. Dr. Raghuvansh Prasad Singh
13. Shri Anant G. Geete
14. Shri P.C. Chacko
15. Shri Kalyan Banerjee
16. Dr. (Kum.) Girija Vyas
- 17<sup>@</sup> Shri P.L. Punia

Shri M. Veerappa Moily replied to the combined debate.

The motion for consideration of the Bill was adopted and the clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause 1, Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M. Veerappa Moily.

The motion was adopted and the Bill was passed.

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<sup>@</sup>Written speech was laid on the Table

**5.16 P.M.**

**10. Government Bill – Under Consideration**

Time Allotted: 3 hrs.  
Time Taken: 44 mts.  
Balance: 2 hrs. 16 mts.

*The National Green Tribunal Bill, 2009*

The motion for consideration of the Bill was moved by Shri Jairam Ramesh.

The following members took part in the debate:-

1. Shri Anant Kumar Hegde
2. Shri Sandeep Dikshit (speech unfinished)

The discussion was not concluded.

**#11. Report of Business Advisory Committee**

Shri Shailendra Kumar presented the Thirteenth Report of the Business Advisory Committee.

**\*6.31 P.M.**

**(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16<sup>th</sup> March, 2010.)**

**P.D.T. ACHARY,  
Secretary-General.**

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#At 6.05 P. M.

\*From 6.00 P.M. to 6.31 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, March 16, 2010/Phalguna 25, 1931 (Saka)

No. 69

**11.00 A.M.**

### **1. Starred Questions**

Starred Question Nos. 261–265 were orally answered. Replies to Starred Question Nos. 266–280 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 2955–3184 were laid on the Table.

**12.00 Noon**

### **3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Consumer Affairs, Food and Public Distribution, for the year 2010-2011.
- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations for the year 2008-2009.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations for the year 2008-2009, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations for the year 2008-2009.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs, for the year 2010-2011.
- (5) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of External Affairs, for the year 2010-2011.

- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises, for the year 2010-2011.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines, for the year 2010-2011.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Development of North Eastern Region, for the year 2010-2011.
- (9) A copy of the Notification No. G.S.R. 932(E) (Hindi and English versions) published in Gazette of India dated the 30<sup>th</sup> December, 2009 reserving for undertaking prospecting or mining operations through the Atomic Mineral Directorate for exploration and research in the State of Orissa, issued under Section 17 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (10) A copy of the Mineral Concession (Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 883(E) in Gazette of India dated the 10<sup>th</sup> December, 2009 under Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (11) A copy of the Outcome Budget (Hindi and English versions) of the Department of Drinking Water Supply, Ministry of Rural Development, for the year 2010-2011.
- (12) A copy of the Outcome Budget (Hindi and English versions) of the Department of Land Resources, Ministry of Rural Development, for the year 2010-2011.
- (13) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Youth Affairs and Sports, for the year 2010-2011.
- (14) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Water Resources, for the year 2010-2011.
- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation, for the year 2010-2011.
- (16) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Civil Aviation, for the year 2010-2011.
- (17) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Coal, for the year 2010-2011.
- (18) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Corporate Affairs, for the year 2010-2011.

- (19) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Corporate Affairs, for the year 2010-2011.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2008-2009.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises, for the year 2010-2011.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2008-2009.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Transport of Animals (Amendment) Rules, 2009 (Hindi and English versions) published in the Notification No. S.O. 2465(E) in Gazette of India dated the 29<sup>th</sup> September, 2009, under Section 38 of the Prevention of Cruelty to Animals Act, 1960.
- (26) A copy of the Scientific and Technical Group 'A' posts in Central Pollution Control Board Regulations, 2009 (Hindi and English versions) published in the Notification No. B-12015/33(34)/Co-Ord./2009 in Gazette of India dated the 12<sup>th</sup> January, 2010, under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
- (27) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Environment and Forests, for the year 2010-2011.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited for the year 2007-2008.
  - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.
- (31) A copy of the Andaman and Nicobar Islands Private Security Agencies Rules, 2010 (Hindi and English versions) published in the Notification No. 19/2010/F. No. 45-230/2005-Home. in Gazette of Andaman and Nicobar Administration dated the 25<sup>th</sup> January, 2010, under sub-section (2) of Section 25 of the Private Security (Regulation) Act, 2005.
- (32) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Culture, for the year 2010-2011.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2008-2009.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration, New Delhi, for the year 2008-2009.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) A copy of the Notification No. MU/2-2/2006 (Hindi and English versions) published in Gazette of India dated the 5<sup>th</sup> September, 2009, making certain amendments in the Statutes of the Manipur University Act, 2005, under sub-section (2) of Section 46 of the said Act.
- (38) A copy of the Sashastra Seema Bal Group 'A' Combatised (General Duty) Officers Recruitment Amendment Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 646(E) in Gazette of India dated the 8<sup>th</sup> September, 2009, under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007.
- (39) A copy of the Annual Report (Hindi and English versions) of the India Infrastructure Finance Company Limited, New Delhi for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 619A of the Companies Act, 1956.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy of the Outcome Budgets (Hindi and English versions) of the Flagship Programmes, Ministry of Finance, for the year 2010-2011.
- (42) A copy of the Coinage of the Seventy Five Rupees, Ten Rupees, Five Rupees, Two Rupees and One Rupee coined on the occasion of "PLATINUM JUBILEE OF RESERVE BANK OF INDIA" Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 100(E) in Gazette of India dated the 25<sup>th</sup> February, 2010, under sub-section (3) of Section 21 of the Coinage Act, 1906.
- (43) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment, for the year 2010-2011.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2008-2009.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2008-2009, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 2008-2009.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) A copy of the Outcome Budget (Hindi and English versions) of the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture, for the year 2010-2011.
- (48) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of India Act, 1986 :-
- (i) The Bureau of Indian Standards (Certification) Amendment Regulations, 2010 published in the Notification No. G.S.R. 66(E) in Gazette of India dated the 9<sup>th</sup> February, 2010.
- (ii) The Bureau of Indian Standards (Amendment) Rules, 2009 published in the Notification No. G.S.R. 938(E) in Gazette of India dated the 31<sup>st</sup> December, 2009.
- (49) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of section 3 of the Essential Commodities Act, 1955:-
- (i) G.S.R. 25(E) published in Gazette of India dated the 11<sup>th</sup> January, 2010, imposing stockholding and turnover limits on dealers of sugar and khandsari.
- (ii) G.S.R. 60(E) published in Gazette of India dated the 5<sup>th</sup> February, 2010, reducing in the stockholding limit on large consumers of sugar.
- (50) A copy of the Outcome Budget (Hindi and English versions) of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2010-2011.
- (51) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Information and Broadcasting, for the year 2010-2011.
- (52) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Road, Transport and Highways, for the year 2010-2011.



(53) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Road, Transport and Highways, for the year 2010-2011.

(54) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 119(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, regarding acquisition of land for building (widening/six-laning, etc), maintenance and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (ii) S.O. 3119(E) published in Gazette of India dated the 5<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/six-laning, etc), maintenance and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (iii) S.O. 3020(E) published in Gazette of India dated the 26<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/six-laning, etc), maintenance and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (iv) S.O. 3261(E) published in Gazette of India dated the 22<sup>nd</sup> December, 2009, regarding acquisition of land for building (widening/six-laning, etc), maintenance and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
- (v) S.O. 3037(E) published in Gazette of India dated the 27<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four laning, etc), maintenance and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (vi) S.O. 180(E) published in Gazette of India dated the 25<sup>th</sup> January, 2010, making certain amendments in the Notification No. S.O. 864(E) dated the 8<sup>th</sup> June, 2006.
- (vii) S.O. 223(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, regarding acquisition of land for building (widening/four laning, etc), maintenance and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (viii) S.O. 3259(E) published in Gazette of India dated the 22<sup>nd</sup> December, 2009, regarding acquisition of land for building (widening/four laning,

- etc), maintenance and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
- (ix) S.O. 3175(E) published in Gazette of India dated the 10<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/four laning, etc), maintenance and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.
- (x) S.O. 422(E) published in Gazette of India dated the 18<sup>th</sup> February, 2010, regarding acquisition of land for building (widening/four laning, etc), maintenance and operation of National Highway No. 36 (Daboka-Lanka Section) in the State of Assam.
- (xi) S.O. 199(E) published in Gazette of India dated the 28<sup>th</sup> January, 2010, regarding acquisition of land for building (widening/four laning, etc), maintenance and operation of National Highway No. 37 (Sepon-Lahowal Section) in the State of Assam.
- (xii) S.O. 3134(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/four laning, etc), maintenance and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (xiii) S.O. 3176(E) published in Gazette of India dated the 10<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/four laning, etc), maintenance and operation of National Highway No. 1 (Amritsar-Wagha Border Section) in the State of Punjab.
- (xiv) S.O. 3140(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/four laning, etc), maintenance and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (xv) S.O. 3191(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/four laning, etc), maintenance and operation of National Highway No. 1 (Amritsar-Wagha Section) in the State of Punjab.
- (xvi) S.O. 3198(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/four laning, etc), maintenance and operation of National Highway No. 1 (in the State of Punjab).

- (xvii) S.O. 123(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, regarding acquisition of land for building (widening/four laning, etc), maintenance and operation of National Highway No. 21 (Kuruli-Kiratpur Section) in the State of Punjab.
- (xviii) S.O. 16(E) to S.O. 20(E) published in Gazette of India dated the 6<sup>th</sup> January, 2010, regarding acquisition of land for building (widening/six laning, etc), maintenance and operation different stretches of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Punjab.
- (xix) S.O. 3009(E) and S.O. 3010(E) published in Gazette of India dated the 25<sup>th</sup> November, 2009, regarding acquisition of land for building (widening, four/six laning, etc), maintenance and operation different stretches of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (xx) S.O. 3035(E) published in Gazette of India dated the 27<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four laning, etc), maintenance and operation of National Highway No. 10 (Rohtak-Hissar Section) in the State of Haryana.
- (xxi) S.O. 2822(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009, regarding acquisition of land for building (widening/six-laning, etc), maintenance and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (xxii) S.O. 3291(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/six-laning, etc), maintenance and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (xxiii) S.O. 3102(E) and S.O. 3103(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/four-laning, etc), maintenance and operation different stretches of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (xxiv) S.O. 3145(E) and S.O. 3146(E) published in Gazette of India dated the 8<sup>th</sup> December, 2009, regarding acquisition of land for building (widening, four/six-laning, etc), maintenance and operation different

stretches of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.

- (xxv) S.O. 79(E) published in Gazette of India dated the 13<sup>th</sup> January, 2010, regarding acquisition of land for building (widening), maintenance and operation of National Highway No. 2 (Faridabad Section) in the State of Haryana.
- (xxvi) S.O. 80(E) published in Gazette of India dated the 13<sup>th</sup> January, 2010, making certain amendments in the Notification No. S.O. 2974(E) dated the 23<sup>rd</sup> November, 2009.
- (xxvii) S.O. 169(E) published in Gazette of India dated the 22<sup>nd</sup> January, 2010, making certain amendments in the Notification No. S.O. 179(E) dated the 8<sup>th</sup> February, 2005.
- (xxviii) S.O. 182(E) published in Gazette of India dated the 25<sup>th</sup> January, 2010, making certain amendments in the Notification No. S.O. 865(E) dated the 8<sup>th</sup> June, 2006.
- (xxix) S.O. 3225(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building (widening), maintenance and operation of National Highway No. 1 (Delhi-Ambala Section) in the State of Haryana.
- (xxx) S.O. 3255(E) published in Gazette of India dated the 21<sup>st</sup> December, 2009, regarding acquisition of land for building, maintenance and operation of National Highway No. 2 (Faridabad Section) in the State of Haryana.
- (xxxi) S.O. 3256(E) published in Gazette of India dated the 21<sup>st</sup> December, 2009, making certain amendments in the Notification No. S.O. 514(E) dated the 7<sup>th</sup> April, 2006.
- (xxxii) S.O. 3258(E) published in Gazette of India dated the 22<sup>nd</sup> December, 2009, regarding acquisition of land for building (widening/six-laning, etc.), maintenance and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.
- (xxxiii) S.O. 3260(E) published in Gazette of India dated the 22<sup>nd</sup> December, 2009, regarding acquisition of land for building (widening/six-laning, etc.), maintenance and operation of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Haryana.

- (xxxiv) S.O. 2736(E) published in Gazette of India dated the 30<sup>th</sup> October, 2009, regarding acquisition of land for building (widening/ four-laning, etc.), maintenance and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
- (xxxv) S.O. 58(E) published in Gazette of India dated the 12<sup>th</sup> January, 2010, regarding acquisition of land for building (widening/ four-laning, etc.), maintenance and operation of National Highway No. 8 (Jaipur-Kishangarh Section) in the State of Rajasthan.
- (xxxvi) S.O. 62(E) published in Gazette of India dated the 12<sup>th</sup> January, 2010, regarding acquisition of land for building (widening/Six-laning, etc.), maintenance and operation of National Highway No. 76 (Udaipur-Chittorgarh Section) in the State of Rajasthan.
- (xxxvii) S.O. 3224(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/Six-laning, etc.), maintenance and operation of National Highway No. 8 (Ratanpur-Ahmedabad Section) in the State of Gujarat.
- (xxxviii) S.O. 3234(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, authorising the Additional District Magistrate (Admin.), Bhilwara, as the competent authority to acquire land for building (widening/Six-laning, etc.), maintenance and operation of National Highway Nos. 79A, 79 and 76 in the State of Rajasthan.
- (xxxix) S.O. 3131(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/Six-laning, etc.), maintenance and operation of National Highway No. 76 (Udaipur-Chittorgarh Section) in the State of Rajasthan.
- (xl) S.O. 59(E) published in Gazette of India dated the 12<sup>th</sup> January, 2010, regarding acquisition of land for building (widening/Six-laning, etc.), maintenance and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.
- (xli) S.O. 134(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 3 (Dholpur-Morena Section) in the State of Rajasthan.

- (xlii) S.O. 56(E) published in Gazette of India dated the 12<sup>th</sup> January, 2010, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 8 (Jaipur-Kishangarh Section) in the State of Rajasthan.
- (xliii) S.O. 73(E) published in Gazette of India dated the 13<sup>th</sup> January, 2010, containing corrigendum to the Notification No. S.O. 2825(E) dated the 4<sup>th</sup> November, 2009.
- (xliv) S.O. 72(E) published in Gazette of India dated the 13<sup>th</sup> January, 2010, containing corrigendum to the Notification No. S.O. 2811(E) dated the 3<sup>rd</sup> November, 2009.
- (xlv) S.O. 3090(E) published in Gazette of India dated the 3<sup>rd</sup> December, 2009, authorising the Officers, mentioned therein, as the competent authority to acquire land for building (widening/Six-laning, etc.), maintenance and operation of National Highway No. 112 (Bar-Bilara-Jodhpur section) in the State of Rajasthan.
- (xlvi) S.O. 3008(E) published in Gazette of India dated the 25<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (xlvii) S.O. 138(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP border section) in the State of Gujarat.
- (xlviii) S.O. 3112(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (xlix) S.O. 3043(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.
- (l) S.O. 3002(E) and S.O. 3003(E) published in Gazette of India dated the 25<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different

stretches of National Highway No. 14 (Sirohi Section) in the State of Rajasthan.

- (li) S.O. 3005(E) published in Gazette of India dated the 25<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 14 (Pali Section) in the State of Rajasthan.
- (lii) S.O. 3004(E) published in Gazette of India dated the 25<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 14 (Beawar Section) in the State of Rajasthan.
- (liii) S.O. 3224(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, authorising the Additional District Collector, Sikar, as the competent authority to acquire land for building (widening/Six-laning, etc.), maintenance and operation of National Highway No. 11 in the State of Rajasthan.
- (liv) S.O. 3141(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/six-laning, etc.), maintenance and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (lv) S.O. 3000(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/six-laning, etc.), maintenance and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.
- (lvi) S.O. 3293(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009, authorising the Officers, mentioned therein, as the competent authority to acquire land for building (widening/Six-laning, etc.), maintenance and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (lvii) S.O. 2993(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 12 (Deoli-Kota Section) in the State of Rajasthan.
- (lviii) S.O. 2811(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009, regarding acquisition of land for building (widening/four-laning,

etc.), maintenance and operation of National Highway No. 8 (Jaipur-Kotputli-Gurgaon Section) in the State of Rajasthan.

- (lix) S.O. 2989(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009, authorising the Officers, mentioned therein, as the competent authority to acquire land for building (widening/Six-laning, etc.), maintenance and operation of National Highway No. 8D in the State of Gujarat.
- (lx) S.O. 3091(E) published in Gazette of India dated the 3<sup>rd</sup> December, 2009, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 65 (Fatehpur-Ambala Section) in the State of Rajasthan.
- (lxi) S.O. 121(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, containing corrigendum to the Notification No. S.O. 2812(E) dated the 3<sup>rd</sup> November, 2009.
- (lxii) S.O. 3011(E) published in Gazette of India dated the 25<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (lxiii) S.O. 3006(E) published in Gazette of India dated the 25<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (lxiv) S.O. 3029(E) published in Gazette of India dated the 27<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (lxv) S.O. 3027(E) published in Gazette of India dated the 27<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (lxvi) S.O. 3034(E) published in Gazette of India dated the 27<sup>th</sup> November, 2009, making certain amendments in the Notification No. S.O. 2260(E) dated the 4<sup>th</sup> September, 2009.



- (lxvii) S.O. 3028(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, making certain amendments in the Notification No. S.O. 852(E) dated the 10<sup>th</sup> April, 2008.
- (lxviii) S.O. 3041(E) published in Gazette of India dated the 27<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 17 (Kannur-Kuttiipuram Section) in the State of Kerala.
- (lix) S.O. 3052(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (lxx) S.O. 3061(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/six-laning, etc.), maintenance and operation of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (lxxi) S.O. 3060(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/six-laning, etc.), maintenance and operation of National Highway No. 5 (Rudrakota-Nellore Section) in the State of Andhra Pradesh.
- (lxxii) S.O. 3170(E) published in Gazette of India dated the 10<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/six-laning, etc.), maintenance and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (lxxiii) S.O. 3178(E) published in Gazette of India dated the 10<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/six-laning, etc.), maintenance and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (lxxiv) S.O. 313(E) published in Gazette of India dated the 10<sup>th</sup> February, 2010, containing corrigendum to the Notification No. S.O. 3056(E) dated the 30<sup>th</sup> November, 2009.
- (lxxv) S.O. 3244(E) published in Gazette of India dated the 18<sup>th</sup> December, 2009, containing corrigendum to the Notification No. S.O. 785(E) dated the 19<sup>th</sup> March, 2009.

- (lxxvi) S.O. 274(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 47 (Tamil Nadu/Kerala Border (Walayar) to Thrissur Section) in the State of Kerala.
- (lxxvii) S.O. 250(E) and S.O. 251(E) published in Gazette of India dated the 3<sup>rd</sup> February, 2010, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 17 (Kannur Section) in the State of Kerala.
- (lxxviii) S.O. 89(E) to S.O. 91(E) published in Gazette of India dated the 15<sup>th</sup> January, 2010, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 17 (Kannur-Kuttiapuram Section) in the State of Kerala.
- (lxxix) S.O. 3117(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 47 in the State of Kerala.
- (lxxx) S.O. 3152(E) to S.O. 3153(E) published in Gazette of India dated the 8<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 17 (Kuttiapuram-Edapally Section) in the State of Kerala.
- (lxxxii) S.O. 3147(E) published in Gazette of India dated the 8<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 47 (Cherthala-Oachira Section) in the State of Kerala.
- (lxxxiii) S.O. 3148(E) published in Gazette of India dated the 8<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 47 (Oachira-Thiruvananthapuram Section) in the State of Kerala.
- (lxxxiiii) S.O. 3167(E) published in Gazette of India dated the 10<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/four-laning,

etc.), maintenance and operation of National Highway No. 47 (Kannur-Kuttippuram Section) in the State of Kerala.

- (lxxxiv) S.O. 3292(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 47 (Cherthalai-Thiruvananthapuram Section) in the State of Kerala.
- (lxxxv) S.O. 3055(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 17 (Kuttipuram-Edapally Section) in the State of Kerala.
- (lxxxvi) S.O. 2984(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 13 (Bijapur-Hungund Section) in the State of Karnataka.
- (lxxxvii) S.O. 2985(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 13 (Hungund-Hospet Section) in the State of Karnataka.
- (lxxxviii) S.O. 2995(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009, regarding acquisition of land for building (widening), maintenance and operation of National Highway No. 7 in the State of Maharashtra.
- (lxxxix) S.O. 3049(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, authorising the Manage (Tech.), NHAI, PIU, Dharwad, as the competent authority to acquire land for building (widening/Six-laning, etc.), maintenance and operation of National Highway No. 4 in the State of Karnataka.
- (xc) S.O. 3048(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 4A in the State of Goa.
- (xci) S.O. 2976(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning,

- etc.), maintenance and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xcii) S.O. 2986(E) and S.O. 2987(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (xciii) S.O. 2994(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009, authorising the District Revenue Officer, Madurai, as the competent authority to acquire land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 49 in the State of Tamil Nadu.
- (xciv) S.O. 3226(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, authorizing the Additional District Magistrate (Admn.), Bhilwara as the competent authority to acquire land for building (widening/four-laning, etc.), maintenance and operation of National Highway Nos. 76, 79 and 79A in the State of Rajasthan.
- (xcv) S.O. 3026(E) published in Gazette of India dated the 27<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xcvi) S.O. 3051(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xcvii) S.O. 3133(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building (widening/six-laning, etc.), maintenance and operation of National Highway No. 5 in the State of Andhra Pradesh.
- (xcviii) S.O. 111(E) published in Gazette of India dated the 19<sup>th</sup> January, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45C (Vikravandi-Kumbakonnam-Thanjavur) in the State of Tamil Nadu.

- (xcix) S.O. 3030(E) and S.O.3031(E) published in Gazette of India dated the 27<sup>th</sup> November, 2009 making certain amendments in the Notification No. S.O. 2573(E) dated the 9<sup>th</sup> October, 2009.
- (c) S.O. 3032(E) and S.O. 3033 (E) published in Gazette of India dated the 27<sup>th</sup> November, making certain amendments in the Notification No. S.O. 2574(E) dated the 9<sup>th</sup> October, 2009.
- (ci) S.O. 1698(E) published in Gazette of India dated the 10<sup>th</sup> July, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 68 (including bypass) (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (cii) S.O. 1708(E) published in Gazette of India dated the 13<sup>th</sup> July, 2009, regarding acquisition of land for building (widening/four-six-laning, etc.), maintenance and operation of National Highway No. 47 in the State of Tamil Nadu.
- (ciii) S.O. 1709(E) published in Gazette of India dated the 13<sup>th</sup> July, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (including construction of bypasses) (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (civ) S.O. 1714(E) published in Gazette of India dated the 13<sup>th</sup> July, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) to (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (cv) S.O. 1715(E) published in Gazette of India dated the 13<sup>th</sup> July, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (cvi) S.O. 1813(E) published in Gazette of India dated the 24<sup>th</sup> July, 2009, authorising the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 210 in the State of Tamil Nadu.

- (cvii) S.O. 1831(E) and S.O. 1832(E) published in Gazette of India dated the 27<sup>th</sup> July, 2009, regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
  - (cviii) S.O. 2731(E) and S.O. 2732(E) published in Gazette of India dated the 30<sup>th</sup> October, 2009, regarding acquisition of land for construction, maintenance and operation of Chennai By-Pass (Phase-II) of National Highway No. 4 and 5 in the State of Tamil Nadu.
  - (cix) S.O. 2790(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009, regarding acquisition of land for building (widening), maintenance and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
  - (cx) S.O. 2120(E) published in Gazette of India dated the 13<sup>th</sup> August, 2009, making certain amendments in the Notification No. S.O. 743(E) dated the 17<sup>th</sup> March, 2009.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ci) to (cxi) of (54) above.
- (56)\* A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries, for the year 2010-2011.

#### **4. President's Message**

The Speaker informed the House that she has received the following message dated the 11<sup>th</sup> March, 2010 from the Hon'ble President:-

"I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of the Parliament assembled together on 22 February, 2010."

## **5. Reports of Committee on Petitions**

Shri Anant Gangaram Geete presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) First Report on the action taken by the Government on the recommendations contained in their Forty-fifth Report (14<sup>th</sup> Lok Sabha) on the representations regarding delay in allotment of petrol pump under Defence quota by IOCL at Bareilly, UP; irregularities in award of the dealership of IOCL at Itwa, District Sidharth Nagar, UP; and in the allotment of petrol pump located at Gannaur Railway Road, Sonapat, Haryana.
- (2) Second Report on the action taken by the Government on the recommendations contained in their Forty-sixth and Forty-eighth Reports (14<sup>th</sup> Lok Sabha) on the petition regarding demand of casual workers employed by the HAL, Nasik Division; and Forty-eighth Report on the representation regarding loss of revenue to the Government as a result of Advertisement Policy of Central Warehousing Corporation respectively.
- (3) Third Report on the action taken by the Government on the recommendations contained in their Forty-seventh Report (14<sup>th</sup> Lok Sabha) on the representation regarding expansion of Dabolim Airport in Goa; and Seventeenth Report (14<sup>th</sup> Lok Sabha) on the representation regarding relief to 1989 riot victims of Bhagalpur.
- (4) Fourth Report on the action taken by the Government on the recommendations contained in their Thirty-eighth Report on the representation regarding system of procurement of Rails by Indian Railways; and Forty-second Report on representation from Shri Rajendra Singh Yadav of Jaunpur, UP regarding irregularities committed by oil companies in allotment of petrol/diesel pumps.

## **6. Reports of Committee on Subordinate Legislation**

Shri P. Karunakaran presented the Third and Fourth Reports (English and Hindi versions) of the Committee on Subordinate Legislation.

## 7. Statement by Minister

The Minister of Mines and Minister of Development of North Eastern Region laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 37<sup>th</sup> Report of the Standing Committee on Coal and Steel on Demands for Grants (2008-09), pertaining to the Ministry of Mines.

## 8. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on 15<sup>th</sup> March, 2010".

The motion was adopted.

**\*12.08 P.M.**

## 9. Government Bill – Introduced

*The Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Amendment Bill, 2010*

*(Due to interruptions in the House, Lok Sabha adjourned at 12.14 P.M. and re-assembled at 1.00 P.M.)*

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\*From 12.09 P.M. to 12.14 P.M., Members raised matters of urgent public importance.



**1.00 P.M.****10. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need to allocate adequate funds to facilitate early completion of gauge conversion work on Dindigul-Palani section in Tamil Nadu.
- (2) Shri Amarnath Pradhan regarding need to create Orissa Rifle and name it as 'Bira Surendra Sai Rifle' to strengthen law and order situation in Orissa.
- (3) Shri Jagdish Thakor regarding need to extend the benefits of Narmada Project to the drought affected regions of Patan Parliamentary Constituency in Gujarat.
- (4) Shri Mahabal Mishra regarding need to upgrade the Delhi Cantonment Railway Station as a world class Railway Station.
- (5) Shri Yogi Adityanath regarding need to set up a Bench of Allahabad High Court in Gorakhpur, Uttar Pradesh.
- (6) Shri Mansukhbhai D. Vasava regarding need to construct a four lane bridge on N.H. 8 at Jadeshwar in Gujarat.
- (7) Smt. Jayshreeben K. Patel regarding need to include Gandhinagar and Karamsad cities in Gujarat under Jawahar Lal Nehru National Urban Renewal Mission Scheme.
- (8) Shri Haribhau Madhav Jawale regarding need to improve the service conditions of Rural Dak Sevaks as per the postal service norms and to restore the status of Extra Departmental Sub-post Office in district Jalgaon, Maharashtra.
- (9) Shri Hansraj G. Ahir regarding need to check increasing level of pollution in Chandrapur Parliamentary Constituency, Maharashtra.
- (10) Shri Shailendra Kumar regarding need to take steps to check the declining water table in Pratapgarh and Kaushambi districts of Uttar Pradesh.
- (11) Shri Ashok Kumar Rawat regarding need to develop Makanpur in district Kanpur, Uttar Pradesh as a tourist centre.
- (12) Smt. Supriya Sule regarding need to consider cost escalation factor for grant of additional central assistance for Basic Services to Urban Poor (BSUP) and

Integrated Housing and Slum Development Programme (IHSDP) in Maharashtra.

*(Due to interruptions in the House, Lok Sabha adjourned at 1.07 P.M and re-assembled at 2.00 P.M.)*

**2.00 P.M.**

**11. Government Bill – Under Consideration**

Time Allotted: 3 hrs.  
Time Taken: 54 mts.  
Balance: 2 hrs. 6 mts.

*The National Green Tribunal Bill, 2009*

Further discussion on the motion for consideration of the Bill moved by Shri Jairam Ramesh on the 15<sup>th</sup> March, 2010, continued.

Shri Sandeep Dikshit resumed his speech and his speech was unfinished.

The discussion was not concluded.

*(Due to interruptions in the House, Lok Sabha adjourned for the day.)*

**2.11 P.M.**

**(Lok Sabha adjourned till 11 A.M. on Monday, the 12<sup>th</sup> April, 2010.)**

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Thursday, April 15, 2010/Chaitra 25, 1932 (Saka)

No. 70

11.00 A.M.

### 1. Obituary References

The Speaker made references to the tragic demise of Mr. Lech Kaczynski, President of Poland, Madam Maria Kaczynska and other senior Polish officials in a plane crash on 10 April, 2010.

She further made references to the passing away of Shri Shivsharn Verma, a member of the Seventh, Ninth and Tenth Lok Sabhas; Shri P. Rajarethinam, a member of the Twelfth Lok Sabha; Smt. Sunderwati Nawal Prabhakar, a member of the Eighth Lok Sabha.

She also made reference to the death of 75 paramilitary personnel of CRPF and one state police official in a Maoist attack at Dantewada district in Chhattisgarh on 6 April, 2010 and death of 11 security personnel of the Special Operations Group in another naxal attack in Koraput district of Orissa on 4 April, 2010. Besides, she made reference to the death of 120 people caused by a tornado on 14 April, 2010 in the States of Assam, Bihar and West Bengal and also to another tragic incident in which around 7 people died in a stampede and two others drowned at Haridwar on 14 April, 2010.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.14 A.M. and re-assembled at 12.00 Noon)*

## **2. Questions**

After making obituary references, due to interruption in the House, Starred Questions could not be called for oral answer. Starred Questions Nos. 281 – 300 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 3185–3414 will be printed in the Official Report for the day.

### **12.00 Noon**

## **3. Felicitation by the Speaker**

The Speaker on behalf of the House congratulated Indian Kabaddi Team for winning Kabaddi World Cup 2010 by defeating Pakistan at Ludhiana on 11 April, 2010.

### **12.02 P.M**

## **4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 2010-2011.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2010-2011.
- (3) A copy of the Liquified Petroleum Gas (Regulation of Use in Motor Vehicles) Amendment Order, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 99(E) in Gazette of India dated the 24<sup>th</sup> February, 2010 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

## **5. Report of Standing Committee on Defence**

Shri Arjun Ram Meghwal presented the Sixth Report (Hindi and English Versions) of the Standing Committee on Defence on 'Demands for Grants of the Ministry of Defence for the year 2010-11.'

## **6. Reports of Standing Committee on Railways**

Shri T.R. Baalu presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Sixth Report on action taken by the Government on recommendations contained in 4th Report of Standing Committee on Railways on 'Demands for Grants - 2009-10 of the Ministry of Railways'.
- (2) Seventh Report on 'Demands for Grants – 2010-11 of the Ministry of Railways'.

## **7. Government Bills – Introduced**

- (i) *The National Institutes of Technology (Amendment) Bill, 2010*
- (ii) *The Clinical Establishments (Registration and Regulations) Bill, 2010*

**12.05 P.M.**

## **8. Discussion under Rule 193**

Time Taken: 6 hrs. 14 mts.

Shri Yashwant Sinha raised a discussion on the recent Maoist attack on CRPF Personnel at Dantewada district of Chhattisgarh.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.32 P.M. and re-assembled at 1.00 P.M.)*

**1.00 P.M.**

## **9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Datta R. Meghe regarding need to take steps to prevent increasing incidents of suicides by farmers in the drought affected Vidarbha region of Maharashtra.
- (2) Shri Suresh Kumar Shetkar regarding need to open a Kendriya Vidyalaya in Zahirabad Parliamentary Constituency, Andhra Pradesh.
- (3) Shri Harish Choudhary regarding need to cover all BPL households under Rajiv Gandhi Gramin Vidyutikaran Yojana in Barmer Parliamentary Constituency, Rajasthan.

- (4) Shri R. Dhruvanarayana regarding need to open a Jawahar Navodaya Vidyalaya at Hanur in Chamrajanagar district, Karnataka.
- (5) Dr. M. Jagannath regarding need to enact a legislation providing for stringent action against those indulging in the sale of poor quality seeds, spurious pesticides and fertilizers in the country.
- (6) Shri Siricilla Rajaiah regarding need to set up effluent treatment plants under Central Scheme in Warangal Parliamentary Constituency, Andhra Pradesh.
- (7) Shri Ganesh Singh regarding need to release funds for the development and conservation of ponds in Bhopal, Rewa and Satna in Madhya Pradesh.
- (8) Shri Mithilesh Kumar regarding need to provide financial assistance to farmers who lost their crops due to fire in Shahjahanpur Parliamentary Constituency, Uttar Pradesh.
- (9) Dr. Shafiqur Rahman Barq regarding need to open a Kendriya Vidayala in Sambhal Parliamentary Constituency, Uttar Pradesh.
- (10) Shri P. Karunakaran regarding need to overcome the shortage of vaccines in the country.
- (11) Shri Bhartruhari Mahtab regarding need to accept the proposal of State Government of Orissa to reduce the licence fee for operation of Government Aviation Training Institute in Bhubaneswar, Orissa.
- (12) Shri P. Kumar regarding need to construct a subway on NH 45-B for movement of people between K.K. Nagar and Crawford area in Tiruchirapalli Parliamentary Constituency, Tamil Nadu.

*(Due to interruptions in the House, Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.00 P.M.)*

## **2.00 P.M.**

Shri Yashwant Sinha resumed his speech vide item No. 8 above.

The following members took part in the discussion:-

1. Dr. Charan Das Mahant
2. Shri Mulayam Singh Yadav
3. Dr. Baliram
4. Shri Subodh Kant Sahai
5. Shri Basudeb Acharia
6. Shri Sharad Yadav

7. Shri Tathagata Satpathy
8. Shri Kirti (Jha) Azad
9. Dr. M. Thambidurai
10. Shri Nama Nageswara Rao
11. Shri Sanjay Singh Chauhan
12. Shri Lalu Prasad
13. Shri Adhir Ranjan Chowdhury
14. Shri Feroze Varun Gandhi
15. Shri P. Lingam
16. Shri Manohar Tirkey
17. Shri Asaduddin Owaisi
18. Dr. Tarun Mandal
19. Shri Babul Lal Marandi
20. Shri Aruna Kumar Vundavalli
21. Shri Dara Singh Chauhan

Shri P. Chidambaram replied to the debate.

The discussion was concluded.

**7.47 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Friday, the 16<sup>th</sup> April, 2010)***

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Friday, April 16, 2010/Chaitra 26, 1932 (Saka)

No. 71

**11.00 A.M.**

### 1. Questions

Starred Question No. 301 was orally answered. Due to interruptions, the House was adjourned to meet again at 12.00 Noon. Replies to Starred Question Nos. 302 – 320 were laid on the Table.

Replies to Unstarred Question Nos. 3415–3644 were laid on the Table.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.08 A.M. and re-assembled at 12.00 Noon.)*

**12.00 Noon**

### 2. Papers laid on the Table

The following papers were laid on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

(i) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 2008 published in the Notification No. S.O. 2695(E) in Gazette of India dated the 19<sup>th</sup> November, 2008.

(ii) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 2008 published in the Notification No. S.O. 2696(E) in Gazette of India dated the 19<sup>th</sup> November, 2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.



- (3) A copy of the State Bank of India (Appointment of Employee Directors) (Amendment) Rules, 2008 (Hindi and English versions) published in the Notification No. S.O. 2697(E) in Gazette of India dated the 19<sup>th</sup> November, 2008 under sub-section (3) of Section 49 of the State Bank of India Act, 1955.
- (4) A copy of the Subsidiary Banks (Appointment of Employee Directors) (Amendment) Rules, 2008 (Hindi and English versions) published in the Notification No. S.O. 2698(E) in Gazette of India dated the 19<sup>th</sup> November, 2008 under sub-section (3) of Section 62 of the State Bank of India (Subsidiaries Banks) Act, 1959.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) and (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944 :-
- (i) G.S.R. 105(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 62/1995-CE dated 16<sup>th</sup> March, 1995.
  - (ii) G.S.R. 106(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-CE dated 1<sup>st</sup> March, 2003.
  - (iii) G.S.R. 107(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-CE dated 31<sup>st</sup> March, 2003.
  - (iv) G.S.R. 108(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the three Notifications, mentioned therein.
  - (v) G.S.R. 109(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 3/2005-CE dated 24<sup>th</sup> February, 2005.
  - (vi) G.S.R. 110(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 6/2005-CE dated 1<sup>st</sup> March, 2005.
  - (vii) G.S.R. 111(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-CE dated 1<sup>st</sup> March, 2006.

- (viii) G.S.R. 112(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated 1<sup>st</sup> March, 2006.
- (ix) G.S.R. 113(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-CE dated 1<sup>st</sup> March, 2006.
- (x) G.S.R. 114(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-CE dated 1<sup>st</sup> March, 2006.
- (xi) G.S.R. 115(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 10/2006-CE dated 1<sup>st</sup> March, 2006.
- (xii) G.S.R. 116(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 49/2006-CE dated 30<sup>th</sup> December, 2006.
- (xiii) G.S.R. 117(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum exempting from excise duty on all equipments, instruments etc. required for initial setting up of Solar Power Project or facility.
- (xiv) G.S.R. 118(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum specifying rate of excise duty leviable under Section 3A of the Central Excise Act on chewing tobacco and branded unmanufactured tobacco.
- (xv) G.S.R. 119(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum exempting packaged and canned soft ware for excise duties.
- (xvi) G.S.R. 120(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum providing exception from excise duty on specified goods of chapter 24.
- (xvii) The Central Excise (Amendment) Rules, 2010, published in Notification No. G.S.R. 121(E) in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum.

- (xviii) The CENVAT Credit (Amendment) Rules, 2010, published in Notification No. G.S.R. 122(E) in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum.
- (xix) G.S.R. 123(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-CE (N.T.) dated 14<sup>th</sup> March, 2006.
- (xx) The Pan Masala Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2010, published in Notification No. G.S.R. 124(E) in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum.
- (xxi) G.S.R. 125(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-CE (N.T.) dated 24<sup>th</sup> December, 2008.
- (xxii) G.S.R. 126(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum specifying chewing tobacco and branded unmanufactured tobacco as notified goods.
- (xxiii) The Chewing Tobacco and Unmanufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) Rules, 2010, published in Notification No. G.S.R. 127(E) in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum.
- (xxiv) G.S.R. 69(E) published in Gazette of India dated the 10<sup>th</sup> February, 2010, together with an explanatory memorandum appointing the Commissioners of Customs (Appeals) as Central Excise Officers and invests them with the powers of the Commissioners of Central Excise (Appeals) to decide such cases in appeal as may be assigned to them by the Chief Commissioners of Central Excise within their respective jurisdictions.
- (xxv) G.S.R. 931(E) published in Gazette of India dated the 30<sup>th</sup> December, 2009, together with an explanatory memorandum to invest the Commissioner of Central Excise (Appeals), Mangalore with all the powers of the Commissioner of Central Excise (Appeals), Bangalore-II.
- (xxvi) G.S.R. 83(E) published in Gazette of India dated the 17<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 62/95-CE dated 16<sup>th</sup> March, 1995.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 91(E) published in Gazette of India dated the 19<sup>th</sup> February, 2010, together with an explanatory memorandum seeking to impose final anti dumping duty, based on the recommendation of designated authority in the sunset review findings, on imports of Melamine, originating in, or exported from, People's Republic of China and imported into India.
- (ii) G.S.R. 92(E) published in Gazette of India dated the 19<sup>th</sup> February, 2010, together with an explanatory memorandum rescinding Notification No. 114/2009-Cus., dated 1<sup>st</sup> October, 2009.
- (iii) G.S.R. 93(E) published in Gazette of India dated the 19<sup>th</sup> February, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Bus and Truck Radial Tyres, originating in, or exported from People's Republic of China and Thailand based on the final findings of the investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (iv) G.S.R. 95(E) published in Gazette of India dated the 20<sup>th</sup> February, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Cold Rolled Flat Products of Stainless Steel, originating in, or exported from People's Republic of China, Korea, European Union, South Africa, Taiwan, Japan, Thailand and United States of America based on the final findings of the investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (v) G.S.R. 132(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 42/96-Cus., dated 23<sup>rd</sup> July, 1996.
- (vi) The Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Amendment Rules, 2010, published in Notification No. G.S.R. 145(E) in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum.

(8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 184(E) published in Gazette of India dated the 11<sup>th</sup> March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23<sup>rd</sup> July, 1996.
- (ii) G.S.R. 203(E) published in Gazette of India dated the 22<sup>nd</sup> March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 107/2008-Cus., dated 6<sup>th</sup> October, 2008.
- (iii) G.S.R. 94(E) published in Gazette of India dated the 19<sup>th</sup> February, 2010, together with an explanatory memorandum seeking to exempt specified goods imported by the Organising Committee of Common Wealth Games, National Sports Federations, Common Wealth Games Federation Members or Common Wealth Games Associations or participating athletes, for the purpose of organising the Common Wealth Games, 2010 subject to the fulfilment of certain conditions.
- (iv) The Project Imports (Amendment) Regulations, 2010, published in Notification No. G.S.R. 128(E) in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum.
- (v) G.S.R. 129(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 154/94-Cus., dated 13<sup>th</sup> July, 1994.
- (vi) G.S.R. 130(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the three Notifications, mentioned therein.
- (vii) G.S.R. 131(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum rescinding three Notifications, mentioned therein.
- (viii) G.S.R. 133(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 25/1999-Cus., dated 28<sup>th</sup> February, 1999.
- (ix) G.S.R. 134(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.

- (x) G.S.R. 135(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 25/2002-Cus., dated 1<sup>st</sup> March, 2002.
  - (xi) G.S.R. 136(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2005-Cus., dated 1<sup>st</sup> March, 2005.
  - (xii) G.S.R. 137(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1<sup>st</sup> March, 2006.
  - (xiii) G.S.R. 138(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum exempting from customs duty on electrical energy other than the supply from SEZ to DTA.
  - (xiv) G.S.R. 139(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum exempting from special CVD to Electrical energy, when imported into India.
  - (xv) G.S.R. 140(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum seeking to provide exemptions to films, gaming software etc. from customs duties.
  - (xvi) G.S.R. 141(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum seeking to provide exemption from special additional duty of customs to parts, accessories of mobile phones, battery charges and its parts etc..
  - (xvii) G.S.R. 142(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum seeking to provide exemption from special CVD.
  - (xviii) G.S.R. 143(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum seeking to provide concessional customs duty of 5 % on all equipments, instruments etc. required for initial setting up of Solar Power Project or facility.
  - (xix) G.S.R. 144(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum seeking to exempt packaged and conned soft ware from Customs Duties.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R. 146(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum seeking to exempt the right to use packaged or canned software from whole of service tax subject to certain conditions.
- (ii) G.S.R. 147(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 24/2004- Service Tax dated 10<sup>th</sup> September, 2004.
- (iii) G.S.R. 148(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 33/2004-Service Tax dated 3<sup>rd</sup> December, 2004.
- (iv) G.S.R. 149(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum rescinding Notification No. 01/2000- Service Tax dated 9<sup>th</sup> February, 2000.
- (v) The Export of Services (Amendment) Rules, 2010, published in Notification No. G.S.R. 150(E) in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum.
- (vi) G.S.R. 151(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum rescinding Notification No. 33/2009- Service Tax dated 1<sup>st</sup> September, 2009.
- (vii) G.S.R. 152(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum seeking to exempt from taxable service provided in relation to transport of specified goods by rail.
- (viii) G.S.R. 153(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 01/2006-Service Tax dated 1<sup>st</sup> March, 2006.
- (ix) G.S.R. 154(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum exempting the taxable service provided by a Central or State Seed Testing Laboratory and Central or State Seed Certification Agency notified under Sees Act,

1966 from technical testing and analysis services and technical inspection and certification service.

- (x) G.S.R. 155(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum exempting the taxable service provided in relation to transmission of electricity.
- (xi) G.S.R. 156(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum exempting the taxable service provided in relation to erection, commissioning or installation of mechanised food grain handling systems, equipment for setting up or substantial expansion of cold storage, and expansion of units for processing agricultural, apiary, horticultural, dairy, poultry, aquatic and marine products and meat.
- (xii) G.S.R. 157(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum exempting the taxable service provided in relation to on-line information and database access or retrieval services and business auxiliary services by any Indian news agency subject to the fulfilment of certain conditions.
- (xiii) G.S.R. 158(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum superceding Notification No. 1/2002-Service Tax dated 1<sup>st</sup> March, 2002 and to explain certain activities in the Continental Shelf and Exclusive Economic Zone of India.
- (xiv) The Service Tax (Determination of Value) Amendment Rules, 2010, published in Notification No. G.S.R. 159(E) in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum.
- (xv) The Taxation of Services (Provided from outside India and Received in India) Amendment Rules, 2010, published in Notification No. G.S.R. 160(E) in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum.
- (xvi) G.S.R. 161(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum exempting the right to use packaged or canned software from whole of service tax subject to certain conditions.



- (xvii) The Service Tax (Amendment) Rules, 2010, published in Notification No. G.S.R. 88(E) in Gazette of India dated the 19<sup>th</sup> February, 2010, together with an explanatory memorandum.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:-
- (i) G.S.R. 162(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 2/2003-M&TP dated 1<sup>st</sup> March, 2003.
- (ii) G.S.R. 163(E) published in Gazette of India dated the 27<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 3/2003-M&TP dated 1<sup>st</sup> March, 2003.
- (11) A copy of the Central Sales Tax (Registration and Turnover) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 183(E) in Gazette of India dated the 11<sup>th</sup> March, 2010, under sub-section (2) of Section 13 of the Central Sales Tax Act, 1956, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R. 206(E) dated 23<sup>rd</sup> March, 2010.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2008-2009.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation Limited and the Ministry of Power for the year 2010-2011.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
- (i) The Central Electricity Regulatory Commission (Furnishing of Technical Details by the Generating Companies) Regulations, 2009 published in

Notification No. F. No. L-7/138/(153)/2008-CERC in Gazette of India dated the 23<sup>rd</sup> October, 2009.

- (ii) The Central Electricity Regulatory Commission (Measures to relieve congestion in real time operation) Regulations, 2009 published in Notification No. L-7/139/(159)/2008 in Gazette of India dated the 24<sup>th</sup> December, 2009.
  - (iii) The Central Electricity Regulatory Commission (Fixation of Trading Margin) Regulations, 2010 published in Notification No. L-7/25/(5)/2003-CERC in Gazette of India dated the 12<sup>th</sup> January, 2010.
  - (iv) The Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 published in Notification No. L-1/12/2010-CERC in Gazette of India dated the 18<sup>th</sup> January, 2010.
  - (v) The Central Electricity Regulatory Commission (Power Market) Regulations, 2010 published in Notification No. L-1/13/2010-CERC in Gazette of India dated the 21<sup>st</sup> January, 2010.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (15) above.
- (17) A copy of the Notification No. L-1/(3)/2009-CERC (Hindi and English versions) published in Gazette of India dated the 24<sup>th</sup> January, 2010 notifying 1-1-2010 as the date on which the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 shall come into force issued under clause (2) of the said Regulation.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2007-2008.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2007-2008, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2007-2008.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2008-2009.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2007-2008, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2007-2008.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2008-2009.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

### **3. Assent to Bills**

Secretary-General laid on the Table the following five Bills passed by the Houses of Parliament during the first part of Fourth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 23<sup>rd</sup> February, 2010:-

- (1) The Appropriation (Railways) Vote on Account Bill, 2010;
- (2) The Appropriation (Railways) Bill, 2010;
- (3) The Appropriation (Railways) No.2 Bill, 2010;
- (4) The Appropriation (Vote on Account) Bill, 2010; and
- (5) The Appropriation Bill, 2010.

### **4. Amendments to Directions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha**

Secretary-General laid on the Table a copy of the amendments to Directions (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

### **5. Report of Standing Committee on Labour**

Shri Hemanand Biswal presented the Ninth Report (Hindi and English versions) of the Standing Committee on Labour on action taken by the Government on the Recommendations/Observations contained in the Third Report of the Standing Committee on Labour on the Demands for Grants for the year 2009-10 of the Ministry of Labour & Employment.

### **6. Reports of Standing Committee on Rural Development**

Smt. Sumitra Mahajan presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Sixth Report on Demands for Grants (2010-2011) of the Ministry of Panchayati Raj.
- (2) Seventh Report on Demands for Grants (2010-2011) of the Department of Land Resources (Ministry of Rural Development).

- (3) Eighth Report on Demands for Grants (2010-2011) of the Department of Drinking Water Supply (Ministry of Rural Development).
- (4) Ninth Report on Demands for Grants (2010-2011) of the Department of Rural Development (Ministry of Rural Development).

## **7. Report of Standing Committee on Commerce**

Prof. Sk. Saidul Haque laid on the Table the 92<sup>nd</sup> Report\* (Hindi and English versions) of the Standing Committee on Commerce on the Foreign Trade (Development & Regulation) Amendment Bill, 2009.

## **8. Report of Business Advisory Committee**

Shri Pawan Kumar Bansal presented the Fourteenth Report of the Business Advisory Committee.

## **9. Statement by Minister of Parliamentary Affairs**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing Monday, the 19<sup>th</sup> April, 2010.

## **12.05 P.M.**

## **10. Motion for election to the Governing Body of the Indian Council of Medical Research**

Shri Ghulam Nabi Azad moved the following motion :-

“That in pursuance of rules 15 and 18 of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Governing Body of Indian Council of Medical Research, subject to the other provisions of the said Rules.”

The motion was adopted.

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\* The report was presented to Hon'ble Chairman, Rajya Sabha on 26<sup>th</sup> March, 2010 and was forwarded to Hon'ble Speaker, Lok Sabha the same day.

**11. Demands for Excess Grants (General)**

Shri Pranab Mukherjee presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 2007-08.

**12.07 P.M.**

**12. Personal Explanation**

Dr. Shashi Tharoor with the permission of the Chair, laid on the Table of the House a copy of his personal explanation regarding his role in recent issues relating to the IPL Kochi Cricket Team.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 2.00 P.M.)*

**2.00 P.M.**

*(Due to continued interruptions in the House, Lok Sabha adjourned for the day.)*

**2.04 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Monday, the 19<sup>th</sup> April, 2010.)***

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Monday, April 19, 2010/Chaitra 29, 1932 (Saka)

No. 72

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 321–325 were orally answered. Replies to Starred Question Nos. 326–340 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3645 – 3874 were laid on the Table.

**12.00 Noon**

### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2008-2009.
  - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Dredging Corporation of India Limited and the Ministry of Shipping, Road Transport and Highways for the year 2009-2010.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958:-

- (i) The Merchant Shipping (Prevention of Pollution by Sewage from Ships) Rules, 2010 published in the Notification No. G.S.R. 13(E) in Gazette of India dated the 7<sup>th</sup> January, 2010.
  - (ii) The Merchant Shipping (Prevention of Pollution by Harmful Substances Carried by Sea in Packaged Form) Rules, 2010 published in the Notification No. G.S.R. 14(E) in Gazette of India dated the 7<sup>th</sup> January, 2010.
  - (iii) The Merchant Shipping (Control of Pollution by Noxious Liquid Substances in Bulk) Rules, 2010 published in the Notification No. G.S.R. 15(E) in Gazette of India dated the 7<sup>th</sup> January, 2010.
- (5) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Outcome Budget (Hindi and English versions) of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, for the year 2010-2011.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2008-2009.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975 :-
- (i) G.S.R. 611(E) published in Gazette of India dated the 17<sup>th</sup> March, 2010, authorising Tobacco Board to purchase the excess/unauthorized tobacco by charging penalties in the State of Karnataka.
  - (ii) G.S.R. 612(E) published in Gazette of India dated the 17<sup>th</sup> March, 2010, relaxing the provisions of Section 10 of the Tobacco Board Act in the State of Karnataka.



- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the PEC Limited and the Department of Commerce, Ministry of Commerce & Industry for the year 2010-2011.
- (12) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mishra Dhatu Nigam Limited and the Department of Defence Production, Ministry of Defence for the year 2010-2011.
- (14) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Labour and Employment, for the year 2010-2011.
- (15) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Shipyard Limited and the Ministry of Shipping for the year 2010-2011.
- (16) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2009-2010.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2008-2009.
  - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

#### **4. Reports of Standing Committee on Finance**

Dr. Murli Manohar Joshi presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2009 – 10):-

- (1) Tenth Report on Securities and Exchange Board of India (Amendment) Bill, 2009.
- (2) Eleventh Report on Demands for Grants (2010-11) of the Ministry of Finance (Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment).
- (3) Twelfth Report on Demands for Grants (2010-11) of the Ministry of Finance (Department of Revenue).
- (4) Thirteenth Report on Demands for Grants (2010-11) of the Ministry of Planning.
- (5) Fourteenth Report on Demands for Grants (2010-11) of the Ministry of Statistics and Programme Implementation.
- (6) Fifteenth Report on Demands for Grants (2010-11) of the Ministry of Corporate Affairs.
- (7) Sixteenth Report on action taken by the Government on the recommendations contained in the First Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Finance (Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment).
- (8) Seventeenth Report on action taken by the Government on the recommendations contained in the Second Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Finance (Department of Revenue).
- (9) Eighteenth Report on action taken by the Government on the recommendations contained in the Third Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Planning.
- (10) Nineteenth Report on action taken by the Government on the recommendations contained in the Fourth Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Statistics and Programme Implementation.
- (11) Twentieth Report on action taken by the Government on the recommendations contained in the Fifth Report (15<sup>th</sup> Lok Sabha) on Demands for Grants (2009-10) of the Ministry of Corporate Affairs.

**5. Reports of Standing Committee on Industry**

Shri Gorakhnath Pandey laid the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) Two hundred fifteenth Report on the Demands for Grants (2010-11) pertaining to the Ministry of Heavy Industries & Public Enterprises (Department of Heavy Industry).
- (2) Two hundred sixteenth Report on the Demands for Grants (2010-11) pertaining to the Ministry of Heavy Industries & Public Enterprises (Department of Public Enterprises).
- (3) Two hundred seventeenth Report on the Demands for Grants (2010-11) pertaining to the Ministry of Micro, Small and Medium Enterprises.

**6. Statement by Minister**

The Minister of State in the Ministry of Labour and Employment on behalf of the Minister of Labour and Employment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 3<sup>rd</sup> Report of the Standing Committee on Labour on Demands for Grants (2009-10), pertaining to the Ministry of Labour and Employment.

**7. Motion**

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Fourteenth Report of the Business Advisory Committee presented to the House on 16<sup>th</sup> April, 2010."

The motion was adopted.

**\*12.03 P.M.**

**8. Submissions by Members**

**(i) Regarding reported mismanagement and carelessness in maintaining wheat and rice buffer stock.**

The following members made submissions regarding reported mismanagement and carelessness in maintaining wheat and rice buffer stock.

1. Shri Rajnath Singh
2. Dr. Murli Manohar Joshi
3. Shri Mulayam Singh Yadav
4. Shri Sharad Yadav
5. Shri Jagdambika Pal

Shri Pawan Kumar Bansal responded.

**12.30 P.M.**

**(ii) Regarding alleged irregularities and malpractices in IPL.**

The following members made submissions regarding alleged irregularities and malpractices in IPL:-

1. Shri Gurudas Dasgupta
2. Shri Lalu Prasad
3. Shri Mulayam Singh Yadav
4. Shri Sharad Yadav
5. Shri Gopinath Pandurang Munde

Dr. Ram Chandra Dome, Dr. Tarun Mandal, Prof. Sk. Saidul Haque, Shri M.B. Rajesh and Shri Parayamparanbil Kuttappan Biju associated.

#Shri Pranab Mukherjee responded.

*(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.02 P.M.)*

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\*From 12.03 P.M. to 1.05 P.M., Members raised matters of urgent public importance.

#At 2.03 P.M.

**2.04 P.M.****9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri K.P. Dhanapalan regarding need to revise the minimum basic pension provided by EPFO to the workers in private sector.
- (2) Dr. Jyoti Mirdha regarding need to address the problem of drinking water contaminated with high fluoride contents in Rajasthan.
- (3) Shri Suresh Kumar Shetkar regarding need to fill up the posts of hockey coaches in Sports academies in Andhra Pradesh and also promote hockey in the country.
- (4) Shri Mahabal Mishra regarding need to provide adequate funds to Delhi Government to provide basic civic amenities in private colonies in the State.
- (5) Ch. Lal Singh regarding need to expedite upgradation and preparation of DPR for the proposed Ujh Hydro Electric Power Project at Kathua, Jammu & Kashmir.
- (6) Shri P. Balram Naik regarding need to provide funds to the NGOs running for visually and physically challenged people.
- (7) Shri Pratap Narayanrao Sonawane regarding need to take measures for the welfare of senior citizens in the country.
- (8) Dr. Kirit P. Solanki regarding need to take steps to develop Maninagar terminal railway station of Ahmadabad West, Gujarat as a major railway station by utilizing vacant space at nearby Kankaria goods yard.
- (9) Shri Ganesh Singh regarding need to declare main canal of Baragi Project in Madhya Pradesh as a National Project.
- (10) Shri Gorakhnath Pandey regarding need to cover carpet weavers and labourers of Bhadohi, Uttar Pradesh under Mahatma Gandhi National Rural Employment Guarantee Scheme to remove their unemployment problem.
- (11) Shri Vishwa Mohan Kumar regarding need to provide special relief package for rehabilitation of people affected due to recent storm in Northern Bihar.
- (12) Shri P.R. Natarajan regarding need to safeguard the interests of employees of Bharat Sanchar Nigam Limited.
- (13) Shri Bhartruhari Mahtab regarding need to allocate funds under National Rural Drinking Water Programme taking into account the size of the State along

with the number of habitations and relative backwardness of the State particularly for Orissa.

- (14) Dr. Sanjeev Ganesh Naik regarding need to expedite establishment of proposed Zoo of international standard at Gorewada, Nagpur, Maharashtra.
- (15) Shri P. Lingam regarding need to develop Courtallam water falls in Tenkasi Parliamentary Constituency in Tamil Nadu as a tourist spot.
- (16) Dr. Tarun Mandal regarding need to open two Senior Secondary level Kendriya Vidyalayas at Canning and Kultai blocks of Jaynagar Parliamentary Constituency of West Bengal.

## **2.05 P.M.**

### **10. The Budget (Railways) – 2010-2011**

Time Taken: 5 hrs. 32 mts.

Discussions on the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 2010-2011 commenced.

Eighty cut motions (Nos. 21 and 22, 24, 36 to 42, 143 and 144, 147 to 149, 326 to 346, 368 to 392, 407, 408 to 412, 414 to 422 and 481 to 484) were moved.

The following members took part in the debate:-

1. Shri Syed Shahnawaz Hussain
2. Dr. Nirmal Khatri
3. Shri Shailendra Kumar
4. Shri Gorakh Nath Pandey
5. Shri Dinesh Chandra Yadav
6. Shri Sudip Bandyopadhyay
- 7\* Dr. (Prof.) Prasanna Kumar Patasani
- 8\* Smt. Priya Sunil Dutt
- 9\* Shri Devendra Nagpal
- 10\* Shri Ramkishun
- 11\* Shri Virender Kashyap
- 12\* Shri Narayan Singh Amlabe
13. Shri T.K.S. Elangovan

- 14\* Shri K.D. Deshmukh
- 15\* Dr. P.L. Punia
- 16\* Shri Kamal Kishor
17. Dr. Ram Chandra Dome
- 18\* Dr. Charles Dias
19. Shri Rudra Madhab Ray
20. Shri Anand Prakash Paranjpe
- 21\* Shri Bhartruhari Mahtab
22. Smt. Supriya Sadanand Sule
23. Shri O.S. Manian
24. Shri Ganesh Singh
25. Ch. Lal Singh
26. Shri Vijay Bahadur Singh
27. Shri Dharmendra Yadav
- 28\* Dr. M. Jagannath
29. Shri Nama Nageswara Rao
- 30\* Shri Hansraj Gangaram Ahir
- 31\* Shri Jayaram Pangi
32. Shri Prabodh Panda
33. Shri Inder Singh Namdhari
- 34\* Shri Sanjay Shamrao Dhotre
35. Smt. Paramjit Kaur Gulshan
- 36\* Shri Dudhgaonkar Ganeshrao Nagorao
37. Shri Umashanker Singh
- 38\* Smt. Susmita Bauri
- 39\* Dr. Pulin Bihari Baske
40. Shri S.S. Ramasubbu
41. Shri Sohan Potai
- 42\* Prof. Sk. Saidul Haque
43. Shri E.T. Mohammed Basheer
- 44\* Shri A.K.S. Vijayan
45. Shri Prasanta Kumar Majumdar

46. Shri Raja Ram Pal
47. Shri Nripendra Nath Roy
48. Shri Raju Shetti
49. Shri Satpal Maharaj
50. Dr. Mahendrasinh Pruthvisinh Chauhan
- 51\* Shri Jagdambika Pal
52. Shri Raj Babbar
- 53\* Shri Arjun Ram Meghwal
54. Shri Dara Singh Chauhan
- 55\* Shri Tufani Saroj
- 56\* Shri Shivaji Adhalrao Patil
- 57\* Shri Ramesh Bais
- 58\* Shri Kaushalendra Kumar
- 59\* Shri Mohan Jena
- 60\* Shri C. Rajendran

Kumari Mamata Banerjee replied to the debate.

All the cut motions moved were negatived.

All the Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 2010-2011 as shown in column 4 of the Printed List of Demands for Grants(Railways) for 2010-2011 were voted in full.

#### **11. Government Bill – Introduced**

*The Appropriation (Railways) No. 3 Bill, 2010.*

#### **12. Government Bill – Passed**

*The Appropriation (Railways) No. 3 Bill, 2010.*

The motion for consideration moved by Kumari Mamata Banerjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

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\*Written speeches were laid on the Table.



Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamata Banerjee.

The motion was adopted and the Bill was passed.

**#8.04 P.M.**

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20<sup>th</sup> April, 2010)*

**P.D.T. ACHARY,  
Secretary-General.**

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<sup>#</sup>From 7.37 P.M. to 8.04 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, April 20, 2010/Chaitra 30, 1932 (Saka)

No. 73

**11.00 A.M.**

### **1. Starred Questions**

Starred Question Nos. 341–344 were orally answered. Replies to Starred Question Nos. 345–360 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 3875-4104 were laid on the Table.

**12.00 Noon**

### **3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, for the year 2010-2011.
- (2) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the National Aluminium Company Limited and the Ministry of Mines for the year 2010-2011.
  - (ii) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2010-2011.
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises, for the year 2010-2011.
- (4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Entrepreneurship, Guwahati, for the years 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(5) A copy of the Citizenship (Registration of Citizens and Issue of National Identity Cards) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 207(E) in Gazette of India dated the 23<sup>rd</sup> march, 2010 under sub-section (4) of Section 18 of the Citizenship Act, 1955.

(6) A copy of the Lotteries (Regulation) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 278(E) in Gazette of India dated the 1<sup>st</sup> April, 2010 under sub-section (2) of Section 11 of the Lotteries (Regulation) Act, 1998.

(7) A copy of the Notification No. G.S.R. 70(E)/Ess. Com./Sugarcane (Hindi and English versions) published in Gazette of India dated the 10<sup>th</sup> February, 2010, fixing the price of sugar, mentioned therein, as the fare and remunerative price in respect of the State mentioned in the Notification for the sugar year 2009-2010 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(8) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2008-2009.
- (ii) Annual Report of the Karnataka Meat and Poultry Marketing Corporation Limited, Bangalore, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2008-2009.
- (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2007-2008.
- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2008-2009.
- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (9) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) to (d) of (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India, New Delhi, for the year 2006-2007.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Insecticides (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 174(E) in Gazette of India dated the 5<sup>th</sup> March, 2010, under sub-section (3) of Section 36 of the Insecticides Act, 1968.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2008-2009.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-
- (i) S.O. 534(E) published in Gazette of India dated the 4<sup>th</sup> March, 2010, authorising the Special Land Acquisition Officer, National Highway Zone, Bangalore, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 13 (Chitradurga-Shiomoga Section) in the State of Karnataka.
- (ii) S.O. 480(E) published in Gazette of India dated the 25<sup>th</sup> February, 2010 ,authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 8 in the State of Rajasthan.

- (iii) S.O. 218(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (Bhopal-Sanchi Section) in the State of Madhya Pradesh.
- (iv) S.O. 281(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, making certain amendments in the Notification No. S.O. 525(E) dated the 9<sup>th</sup> April, 2007.
- (v) S.O. 276(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P/Maharashtra Border Section) in the State of Madhya Pradesh.
- (vi) S.O. 311(E) published in Gazette of India dated the 10<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (in the State of Maharashtra).
- (vii) S.O. 312(E) published in Gazette of India dated the 10<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 26(B) and 69(A) (in the State of Madhya Pradesh).
- (viii) S.O. 321(E) published in Gazette of India dated the 10<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12A in the State of Madhya Pradesh.
- (ix) S.O. 372(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P/Maharashtra Border Section) in the State of Madhya Pradesh.
- (x) S.O. 420(E) published in Gazette of India dated the 18<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Lakhanadon-Seoni Section) in the State of Madhya Pradesh.
- (xi) S.O. 3046(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (including

construction of bypass) (Indore-Khalghat Section) in the State of Madhya Pradesh.

- (xii) S.O. 3197(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Crossing Section) in the State of Madhya Pradesh.
- (xiii) S.O. 3199(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 in the State of Madhya Pradesh.
- (xiv) S.O. 3221(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 in the State of Madhya Pradesh.
- (xv) S.O. 39(E) to S.O. 41(E) published in Gazette of India dated the 8<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 69 in the State of Madhya Pradesh.
- (xvi) S.O. 3227(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 in the State of Madhya Pradesh.
- (xvii) S.O. 3202(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 in the State of Madhya Pradesh.
- (xviii) S.O. 130(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lakhanadon Section) in the State of Madhya Pradesh.
- (xix) S.O. 3107(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Tumkur-Harihar Section) in the State of Karnataka.

- (xx) S.O. 3108(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Tumkur-Harihar Haveri Section) in the State of Karnataka.
- (xxi) S.O. 369(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, making certain amendments in the Notification No. S.O. 2457(E) dated the 24<sup>th</sup> September, 2009.
- (xxii) S.O. 368(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 in the State of Karnataka.
- (xxiii) S.O. 278(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Nelamangala-Tumkur Section) in the State of Karnataka.
- (xxiv) S.O. 384(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Dharwad-Belgaum Section) in the State of Karnataka.
- (xxv) S.O. 3295(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A (Karnataka/Goa Boundary) in the State of Karnataka.
- (xxvi) S.O. 277(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Bangalore-Nelamangala Section) in the State of Karnataka.
- (xxvii) S.O. 3246(E) published in Gazette of India dated the 18<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Bangalore-Nelamangala Section) in the State of Karnataka.
- (xxviii) S.O. 280(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.

- (xxix) S.O. 607(E) and S.O. 608(E) published in Gazette of India dated the 17<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 154 in the State of Assam.
- (xxx) S.O. 202(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, containing corrigendum to the Notification No. S.O. 3198(E) dated the 14<sup>th</sup> December, 2009.
- (xxxii) S.O. 2810(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the National Capital Territory of Delhi.
- (xxxiii) S.O. 3127(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Muzaffarnagar-Haridwar Section) in the State of Uttarakhand.
- (xxxiv) S.O. 139(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, making certain amendments in the Notification No. S.O. 1466(E) dated the 29<sup>th</sup> August, 2007.
- (xxxv) S.O. 168(E) published in Gazette of India dated the 22<sup>nd</sup> January, 2010, containing corrigendum to the Notification No. S.O. 3127(E) dated the 7<sup>th</sup> December, 2009.
- (xxxvi) S.O. 366(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the National Capital Territory of Delhi.
- (xxxvii) S.O. 3128(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Muzaffarnagar-Haridwar Section) in the State of Uttar Pradesh.
- (xxxviii) S.O. 3129(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Muzaffarnagar-Haridwar Section) in the State of Uttarakhand.



- (xxxviii) S.O. 3130(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 72 (Haridwar-Dehradun Section) in the State of Uttarakhand.
- (xxxix) S.O. 3173(E) and S.O. 3174(E) published in Gazette of India dated the 10<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 24 (Delhi-Meerut Expressway) in the States of Delhi and Uttar Pradesh.
- (xl) S.O. 3215(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Lucknow-Sitapur Section) in the State of Uttar Pradesh.
- (xli) S.O. 219(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Meerut-Muzaffarnagar Section) in the State of Uttar Pradesh.
- (xlii) S.O. 118(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
- (xliii) S.O. 167(E) published in Gazette of India dated the 22<sup>nd</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Uttar Pradesh.
- (xliv) S.O. 381(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, making certain amendments in the Notification No. S.O. 2570(E) dated the 9<sup>th</sup> October, 2009.
- (xlv) S.O. 401(E) published in Gazette of India dated the 17<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xlvi) S.O. 81(E) published in Gazette of India dated the 13<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 2 (Delhi Agra Section) in the State of Uttar Pradesh.

- (xlvii) S.O. 406(E) published in Gazette of India dated the 17<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Uttar Pradesh.
- (xlviii) S.O. 122(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71A (Rohtak-Panipat Section) in the State of Haryana.
- (xlix) S.O. 2522(E) published in Gazette of India dated the 1<sup>st</sup> October, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Faridabad Section) in the State of Haryana.
- (l) S.O. 284(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hissar Section) in the State of Haryana.
- (li) S.O. 183(E) published in Gazette of India dated the 25<sup>th</sup> January, 2010, making certain amendments in the Notification No. S.O. 860(E) dated the 7<sup>th</sup> June, 2006 and S.O. 1960(E) dated 14<sup>th</sup> November, 2006.
- (lii) S.O. 439(E) to S.O. 447(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1 (Panipat-Jalandhar Section) in the State of Punjab.
- (liii) S.O. 216(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 73 (Yamunanagar-Panchkula Section) in the State of Haryana.
- (liv) S.O. 3114(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.

- (iv) S.O. 3201(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (vi) S.O. 3195(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.

#### **4. Report of Committee on Private Members' Bills and Resolutions**

Shri Prabodh Panda presented the Sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### **5. Reports of Standing Committee on External Affairs**

Shri Yashwant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on External Affairs:-

- (1) 3<sup>rd</sup> Report (15<sup>th</sup> Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2010-2011.
- (2) 4<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2010-2011.

#### **6. Reports of Standing Committee on Water Resources**

Smt. Annu Tandon presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2009-2010):-

- (1) Second Report of the Standing Committee on Water Resources on Demands for Grants (2010-11) of the Ministry of Water Resources.
- (2) Third Report on Action Taken by the Government on the Observations/Recommendations contained in the Eleventh Report (Fourteenth Lok Sabha) on Inter-Linking of Rivers.

## **7. Reports of Standing Committee on Social Justice and Empowerment**

Shri Dara Singh Chauhan presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2009-2010):-

- (1) Fourth Report on Demands for Grants (2010-11) of the Ministry of Social Justice and Empowerment.
- (2) Fifth Report on Demands for Grants (2010-11) of the Ministry of Tribal Affairs.
- (3) Sixth Report on Demands for Grants (2010-11) of the Ministry of Minority Affairs.

## **8. Reports of the Standing Committee on Human Resource Development**

Shri Kirti Azad laid the following Reports (Hindi and English versions) of Standing Committee on Human Resource Development:-

- (1) 219<sup>th</sup> Report on Demands for Grant 2010-11 (Demand no. 104) of the Ministry of Women & Child Development.
- (2) 220<sup>th</sup> Report on Demands for Grants 2010-11 (Demand no. 105) of the Ministry of Youth Affairs & Sports.

## **9. Reports of Standing Committee on Transport, Tourism and Culture**

Shri Madan Lal Sharma laid the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) One Hundred Fifty-fourth Report on Demands for Grants (2010-2011) of the Ministry of Tourism.
- (2) One Hundred Fifty-fifth Report on Demands for Grants (2010-2011) of the Ministry of Road Transport and Highways.

**12.04 P.M.**

## **10. Statement by Minister**

The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution made a statement (i) correcting the reply given on 08.12.2009 to Unstarred Question No. 2989 by Shri Arjun Sethi, M.P. regarding 'Decontrol of Sugar Sector' and (ii) giving reasons for delay in correcting the reply.

**12.05 P.M.**

**11. Statement under Rule 199**

Dr. Shashi Tharoor made a statement in explanation of his resignation from the Office of Minister of State in the Ministry of External Affairs.

**\*12.12 P.M.**

**12. Submission by Member**

**Regarding need to address the problems being faced by victims affected due to natural calamities in Bihar**

Dr. Raghuvansh Prasad Singh made a submission regarding need to address the problems being faced by victims affected due to natural calamities in Bihar. Shri Shailendra Kumar associated.

Shri V. Narayanasamy responded.

*(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.04 P.M.)*

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\*From 12.12 P.M. to 1.02 P.M., Members raised matters of urgent public importance.

**2.04 P.M.****13. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri K.C. Venugopal regarding need to announce a special rehabilitation scheme for the people whose land is being acquired for the development of National Highway in Kerala.
- (2) Shri Jai Prakash Agarwal regarding need to make Yamuna river pollution free.
- (3) Shri S.S. Ramasubbu regarding need to open a new Railway Station at Maharajanagar on Tirunelveli-Tiruchendur Section in Tamil Nadu.
- (4) Dr. Mahesh Joshi regarding need to accord approval to the proposal of Government of Rajasthan to introduce metro train in Jaipur.
- (5) Shri N.S.V. Chitthan regarding need to restore Athoor Anicut Channel in Athoor village of Dindigul district, Tamil Nadu.
- (6) Smt. Chandresh Kumari regarding need to direct Bhakra Beas Management Board to release water to Rajasthan.
- (7) Shri Satpal Maharaj regarding need for central assistance to construct another Legislative Assembly of Uttrakhand at Gairsain.
- (8) Shri Harishchandra Chavan regarding need to maintain only one toll plaza in Dindori Parliamentary Constituency, Maharashtra and stop collecting toll tax in tribal areas.
- (9) Shri Mansukhbhai D. Vasava regarding need to undertake developmental works in tribal areas and allot forest land to Adivasis in Bharuch Parliamentary Constituency, Gujarat.
- (10) Smt. Sushila Saroj regarding need to provide adequate medical facilities to rural expectant mothers under National Rural Health Mission in the country.
- (11) Shri Bhishma Shankar alias Kushal Tiwari regarding need to construct a permanent bridge on river Ghaghra at Kamhariya Ghat in Sant Kabir Nagar Parliamentary Constituency, Uttar Pradesh.
- (12) Shri Sushil Kumar Singh regarding need to consult local M.Ps. in construction of roads and bridges under Pradhan Mantri Gram Sadak Yojana.
- (13) Shri Suwendu Adhikari regarding need for early revival of the Hindustan Fertilizer Corporation Limited, Haldia Division, West Bengal.

- (14) Shri D. Venugopal regarding need to include differently abled persons in the ambit of Right to Education Act.
- (15) Shri E.T. Mohammad Basheer regarding need to expedite the implementation of welfare programmes for minorities including the proposals of the Ranganath Mishra Commission.
- (16) Shri Prasanta Kumar Majumdar regarding need to mitigate the problems of villages residing along border in Balurghat Parliamentary Constituency, West Bengal.
- (17) Shri Jose K. Mani regarding need to amend Securitisation Act, 2002 providing for relief and exemption to the Rubber Plantation sector from attachment of collateral in the event of non-payment of farm loan.

## 2.05 P.M.

### 14. The Budget (General) – 2010-11 – Demand for Grant

Time Taken: 5 hrs. 08 mts.

Discussion on the Demand for Grant No. 31 under the control of the Ministry of External Affairs for 2010-11 commenced.

The following members took part in the debate :-

1. Dr. Murli Manohar Joshi
2. Shri Deepender Singh Hooda
3. Shri Mulayam Singh Yadav
4. Shri Vijay Bahadur Singh
5. Shri Sudip Bandyopadhyay
6. Shri Pinaki Misra
7. Shri Chandrakant Bhaurao Khaire
8. Adv. A. Sampath
9. Shri Yogi Adityanath
10. Shri Adhir Ranjan Chowdhury
- 11\* Dr. (Prof.) Prasanna Kumar Patasani
- 12\* Shri Nama Nageswara Rao

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\*Written speeches were laid on the Table.

13. Shri Abdul Rahman
14. Shri C. Sivasami
- 15\* Shri J.M. Rashid Aaron
16. Shri Prabodh Panda
17. Dr. Rattan Singh Ajnala
18. Dr. Raghuvansh Prasad Singh
19. Shri Madhu Goud Yakshi
20. Dr. Mirza Mehboob Beg
21. Shri E.T. Mohammed Basheer
22. Shri M.I. Shanavas
23. Shri Prasanta Kumar Majumdar
24. Shri Asaduddin Owaisi
25. Dr. Thokchom Meinya
26. Shri Arjun Ram Meghwal
27. Shri Shailendra Kumar
- 28\* Shri Jagdambika Pal

Shri S.M. Krishna replied to the debate.

The Demand for Grant No. 31 (both Revenue Account and Capital Account) related to the Ministry of External Affairs for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2010-2011 was voted in full.

**7.13 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21<sup>st</sup> April, 2010)***

**P.D.T. ACHARY,  
Secretary-General.**

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\*Written speech were laid on the Table.



# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, April 21, 2010/Vaisakha 1, 1932 (Saka)

No. 74

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 361 – 364 were orally answered. Replies to Starred Question Nos. 365 – 380 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4105 – 4334 were laid on the Table.

**12.00 Noon**

### 3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2008-2009.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2008-2009.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2008-2009,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Notification No. S.O. 389(E) (Hindi and English versions) published in Gazette of India dated 17<sup>th</sup> February, 2010, making certain amendments in the Notification No. S.O. 262(E) dated the 22<sup>nd</sup> February, 2007 issued under Section 8 of the Biological Diversity Act, 2002.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Environment (Protection) Act, 1986 :-
  - (i) S.O. 191(E) published in Gazette of India dated the 27<sup>th</sup> January, 2010, declaring area around Sultanpur National park as Eco-sensitive Zone.
  - (ii) S.O. 3067(E) published in Gazette of India dated the 1<sup>st</sup> December, 2009, making certain amendments in the Environment Impact Assessment Notification, 2006.
- (7)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, New Delhi, for the year 2008-2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2008-2009.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2008-2009, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2008-2009.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2008-2009.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2008-2009.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2008-2009, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2008-2009.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2008-2009, together with Audit Report thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Kharagpur, Kharagpur, for the year 2008-2009, together with Audit Report thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Vidya Mission Andhra Pradesh (Sarva Shiksha Abhiyan), Hyderabad, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Vidya Mission Andhra Pradesh (Sarva Shiksha Abhiyan), Hyderabad, for the year 2008-2009.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for All Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the U.P. Education for All Project Board (Sarva Shiksha Abhiyan), Lucknow, for the year 2008-2009.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Bhopal, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Bhopal, for the year 2008-2009.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2008-2009.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Office (Sarva Shiksha Abhiyan), Gangtok, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Project Office (Sarva Shiksha Abhiyan), Gangtok, for the year 2008-2009.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2008-2009.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Chennai, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Chennai, for the year 2008-2009.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Kolkata, for the year 2008-2009.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2008-

2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2008-2009.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan Society, Panaji, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan Society, Panaji, for the year 2008-2009.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathmik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathmik Shikshan Parishad (Sarva Shiksha Abhiyan), Mumbai, 2007-2008.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mangement Bangalore, Bangalore, 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mangement Bangalore, Bangalore, 2008-2009.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mangement Indore, Indore, 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mangement Indore, Indore, 2008-2009.

- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mangement Kozhikode, Kozhikode, 2008-2009.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mangement Ahmedabad, Ahmedabad, 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mangement Ahmedabad, Ahmedabad, 2008-2009.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2008-2009.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2007-2008.
- (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General

thereon.

- (b) (i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2006-2007.
  - (ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (49) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.

#### **4. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha, that Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) No.3 Bill, 2010 passed by Lok Sabha on the 19<sup>th</sup> April, 2010.

#### **5. Report of Committee on Public Undertakings**

Shri V. Kishore Chandra S. Deo presented the Fifth Report (Hindi and English versions) of the Committee on Public Undertakings on National Aluminium Company Limited (NALCO).

#### **6. Reports of Standing Committee on Information Technology**

Shri Rao Inderjit Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2009-10):-

- (1) Fifth Report on Demands for Grants (2010-11) of the Department of Posts (Ministry of Communications and Information Technology).
- (2) Sixth Report on Demands for Grants (2010-11) of the Ministry of Information and Broadcasting.
- (3) Seventh Report on Demands for Grants (2010-11) of the Department of Information Technology (Ministry of Communications and Information Technology).
- (4) Eighth Report on Demands for Grants (2010-11) of the Department of Telecommunications (Ministry of Communications and Information Technology).



## **7. Reports of Standing Committee on Energy**

Shri Paban Singh Ghatowar presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2009-10):-

- (1) Fourth Report on Action Taken by the Government on the recommendations contained in the Thirtieth Report (14<sup>th</sup> Lok Sabha) on 'Role of Central Electricity Regulatory Commission and State Electricity Regulatory Commissions in protection of Interests of Consumers'.
- (2) Fifth Report on Demands for Grants (2010-11) of the Ministry of Power.
- (3) Sixth Report on Demands for Grants (2010-11) of the Ministry of New and Renewable Energy.

## **8. Reports of Standing Committee on Urban Development**

Shri Sharad Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2009-2010):-

- (1) Sixth Report (Fifteenth Lok Sabha) of the Committee on Demands for Grants (2010-2011) of the Ministry of Urban Development.
- (2) Seventh Report (Fifteenth Lok Sabha) of the Committee on Demands for Grants (2010-2011) of the Ministry of Housing and Urban Poverty Alleviation.

## **9. Reports of Standing Committee on Urban Development**

Shri Sharad Yadav presented the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Urban Development (2009-2010):

- (1) Third Report (Fifteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations contained in 35<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) of the Committee on 'National Capital Region Planning Board'.
- (2) Fourth Report (Fifteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations contained in 37<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) of the Committee on 'Urban Transport'.
- (3) Fifth Report (Fifteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations contained in 38<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) of the Committee on 'Solid Waste Management'.

**10. Statement of Standing Committee on Urban Development**

Shri Sharad Yadav laid the Statement (Hindi and English versions) showing further Action Taken by the Ministry of Urban Development on the observations/recommendations contained in the 29<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) of the Standing Committee on Urban Development in pursuance of their 23<sup>rd</sup> report (14<sup>th</sup> Lok Sabha) pertaining to 'Directorate of Estates'.

**11. Motion for election to the National Institutes of Technology(NIT) Council**

Shri Kapil Sibal moved the following motion :-

"That in pursuance of clause (j) of sub-section 2 of section 30 of the National Institutes of Technology Act, 2007, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Institutes of Technology(NIT) Council for a term of 3 years, subject to the other provisions of the said Act and the rules made thereunder".

The motion was adopted.

**\*12.05 P.M.**

**12. Submission by Member**

**Regarding need to address the problems being faced by victims affected due to natural calamities in Bihar**

Shri Sharad Yadav made a submission regarding need to address the problems being faced by victims affected due to natural calamities in Bihar. Shri Lalu Prasad associated.

Shri Pawan Kumar Bansal responded.

*(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.03 P.M.)*

**2.03 P.M.**

**13. Matters under Rule 377**

- (1) Shri Adhir Ranjan Chowdhury raised a matter regarding need to open a railway ticket booking counter at Kandi in Murshidabad district of West Bengal.
- (2) Shri Harish Chowdhary raised a matter regarding need to extend facilities of BPL household to the people whose thatched-houses were gutted in a fire in Barmer Parliamentary Constituency, Rajasthan.
- (3) Shri P.T. Thomas raised a matter regarding need to provide title deeds to farmers to facilitate land transaction in Idukki district, Kerala.
- (4) Shri L. Rajagopal raised a matter regarding need to constitute Vigilance and Monitoring Committees to oversee implementation of various Agricultural Schemes.
- (5) Shri Sarvey Satyanarayana raised a matter regarding need to construct Railway Over Bridges/Under Bridges in Malkajgiri Parliamentary Constituency, Andhra Pradesh.
- (6) Shri Kodikunnil Suresh raised a matter regarding need to set up a railway station at Pulamon in Kerala.
- (7) Shri Gorakh Prasad Jaiswal raised a matter regarding need to complete the construction of Railway Over Bridge at Kasya-Deoria road in Deoria Parliamentary Constituency, Uttar Pradesh.

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\*From 12.05 P.M. to 1.00 P.M., Members raised matters of urgent public importance.

- (8) Shri Dinesh Chandra Yadav raised a matter regarding need to extend Samastipur-Khagaria passenger train (train No.364) upto Saharsa Junction in Bihar.
- (9) Shri Rudra Madhab Ray raised a matter regarding need to accord approval to the proposal of Brutanga Irrigation Project submitted by Government of Orissa.
- (10) Shri P. Karunakaran raised a matter regarding need to provide Central Government pension to the freedom fighters.
- (11) Dr. Kirodi Lal Meena raised a matter regarding need to set up a Radio Station in Dausa Parliamentary Constituency, Rajasthan.

## **2.19 P.M.**

### **14. Government Bill – Under Consideration**

Time Allotted: 3 hrs.  
Time Taken: 1 hr. 55 mts.  
Balance: 1 hr. 05 mts.

#### *The National Green Tribunal Bill, 2009*

Further discussion on the motion for consideration of the Bill moved by Shri Jairam Ramesh on 15<sup>th</sup> March, 2010, continued.

The following members took part in the debate:-

1. Shri Sandeep Dikshit (resumed his speech)
2. Shri T.K.S. Elangovan
3. Shri Kalikesh Narayan Singh Deo
4. Dr. Kakoli Ghosh Dastidar
5. Shri M.B. Rajesh
6. Shri Vijay Bahadur Singh
7. Shri S. Semmalai
8. Shri Jayant Chaudhary

The discussion was not concluded.

**3.30 P.M.****15. Motion**

Shri Vijay Bahadur Singh moved the following motion :-

“That this House do agree with the Sixth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 20<sup>th</sup> April, 2010.”

The motion was adopted.

**3.31 P.M.****16. Private Member’s Resolution - Withdrawn**

Further Discussion on the following resolution moved by Rajkumari Ratna Singh on the 11<sup>th</sup> December, 2009, continued:-

“Considering the socio-economic backwardness of the eastern districts of the State of Uttar Pradesh, also known as the Poorvanchal region, this House urges upon the Government to take immediate steps to formulate and implement a special economic development package for the region on the lines of package announced for Bundelkhand region.”

The following members took part in the debate:-

1. Shri Ramkishun
2. Shri Jagdambika Pal
3. Shri Ghanshyam Anuragi
4. Shri Prasanta Kumar Majumdar
5. Shri Adhir Ranjan Chowdhury
6. Shri Gorakh Nath Pandey
7. Dr. Vinay Kumar “Vinnu” Pandey
8. Shri Tufani Saroj
9. Shri Kamal Kishor
10. Shri Vijay Bahadur Singh
11. Shri Sanjay Nirupam
12. Dr. Raghuvansh Prasad Singh
13. Dr. P.L. Punia
14. Shri Ramashankar Rajbhar

Shri V. Narayanasami took part in the debate.

Rajkumari Ratna Singh replied to the debate.

The Resolution was withdrawn by leave of the House.

**6.02 P.M.**

**17. Private Member's Resolution – Under Consideration**

Dr. Raghuvansh Prasad Singh moved the following Resolution :-

"This House expresses its serious concern over the plight of persons living below poverty line and urges upon the Government to take the following steps in a time bound manner to eradicate poverty from the country by the year 2015:-

- (i) identify the families living below poverty line in all the States;
- (ii) provide vocational training and thereafter gainful employment to at least one member of every such family;
- (iii) provide family pension at the rate of not less than rupees three thousand per month to every such family, where gainful employment is not provided to any member of that family; and
- (iv) provide quality education upto senior secondary level to all children belonging to such families, free of cost."

His speech was not concluded.

The discussion was not concluded.

**6.04 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Thursday, the 22<sup>nd</sup> April, 2010.)***

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Thursday, April 22, 2010/Vaisakha 2, 1932 (Saka)

No. 75

### 11.00 A.M.

#### 1. Reference by the Speaker

The Speaker made reference on the occasion of Earth Day.

#### 2. Starred Questions

Starred Question Nos. 381–384 and 386 were orally answered. Replies to Starred Question Nos. 385 and 387–400 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Question Nos. 4335–4564 were laid on the Table.

### 12.00 Noon

#### 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Pawan Hans Helicopters Limited and the Ministry of Civil Aviation for the year 2010-2011.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

(i) The "Scheme for Filing of Statutory Documents and other Transactions by Companies in Electronic Mode (Second Amendment), 2009" published in Notification No. G.S.R. No. 3314(E) in Gazette of India dated the 31<sup>st</sup> December, 2009.

(ii) The Companies (Central Government's) General Rules and Forms (Amendment), 2010 published in Notification No. G.S.R. No. 68(E) in Gazette of India dated the 10<sup>th</sup> February, 2010.

- (iii) The Companies (Central Government's) General Rules and Forms (Second Amendment), 2010 published in Notification No. G.S.R. No. 177(E) in Gazette of India dated the 5<sup>th</sup> March, 2010.
- (3) A copy of the Limited Liability Partnership (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. No. 24(E) in Gazette of India dated the 11<sup>th</sup> January, 2010, under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Organic Chemicals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilisers for the year 2010-2011.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2010-2011.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Central cottage Industries Corporation of India Limited, New Delhi, for the year 2008-2009.
  - (ii) Annual Report of the Central cottage Industries Corporation of India Limited, New Delhi, for the year 2008-2009., alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Bienco Lawrie Limited and the Ministry of Petroleum and Natural Gas for the year 2010-2011.
  - (ii) Memorandum of Understanding between the Balmer Lawrie & Company Limited and the Ministry of Petroleum and Natural Gas for the year 2010-2011.
- (9) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the MSTC Limited and the Ministry of Steel for the year 2010-2011.
  - (ii) Memorandum of Understanding between the Rashtriya Ispat Nigam Limited and the Ministry of Steel for the year 2010-2011.



- (iii) Memorandum of Understanding between the Steel Authority of India Limited and the Ministry of Steel for the year 2010-2011.
- (iv) Memorandum of Understanding between the KIOCL Limited (formerly Kudremukh Iron Ore Company Limited) and the Ministry of Steel for the year 2010-2011.
- (v) Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2010-2011.
- (vi) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2010-2011.
- (vii) Memorandum of Understanding between the Hindustan Steelworks Construction Limited and the Ministry of Steel for the year 2010-2011.
- (viii) Memorandum of Understanding between the Manganese Ore (India) Limited and the Ministry of Steel for the year 2010-2011.

#### **5. Report of Committee on Papers Laid on the Table**

Shri Harin Pathak presented the First Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

#### **6. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes**

Shri Gobinda Chandra Naskar presented the Seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Social Justice and Empowerment regarding Action Taken by the Government on the recommendations contained in the Thirty-sixth Report (Fourteenth Lok Sabha) on "National Commission for Scheduled Castes – Its Mandate and Achievements – A review of its organization and working".

#### **7. Report of Standing Committee on Agriculture**

Shri Basudeb Acharia presented the Sixth Report (Hindi and English versions) of the Committee on Agriculture on Demands for Grants (2010-11) of the Ministry of Agriculture (Department of Agriculture and Co-operation).

### **8. Reports of Standing Committee on Labour**

Shri Hemanand Biswal presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Tenth Report of the Standing Committee on Labour on Demands for Grants for the year 2010-2011 of the Ministry of Labour and Employment.
- (2) Eleventh Report of the Standing Committee on Labour on Demands for Grants for the year 2010-2011 of the Ministry of Textiles.

### **9. Report of Standing Committee on Petroleum and Natural Gas**

Shri Aruna Kumar Vundavalli presented the Second Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas on 'Demands for Grants (2010-11) of the Ministry of Petroleum and Natural Gas'.

### **10. Reports of the Standing Committee on Coal and Steel**

Shri Kalyan Banerjee presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Fourth Report on "Demands for Grants (2010-11)" of the Ministry of Coal.
- (2) Fifth Report on "Demands for Grants (2010-11)" of the Ministry of Mines.
- (3) Sixth Report on "Demands for Grants (2010-11)" of the Ministry of Steel.

### **11. Reports of Standing Committee on Science & Technology, Environment & Forests**

Shri Francisco Sardinha laid the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Fourth Report on Demands for Grants (2010-2011) of the Ministry of Earth Sciences.
- (2) Two Hundred Fifth Report on Demands for Grants (2010-2011) of the Department of Biotechnology.
- (3) Two Hundred Sixth Report on Demands for Grants (2010-2011) of the Department of Space.

## **12. Reports of Standing Committee on Transport, Tourism and Culture**

Shri P. Karunakaran laid the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) One Hundred Fifty-sixth Report on Demands for Grants (2010-2011) of the Ministry of Shipping.
- (2) One Hundred Fifty-seventh Report on Demands for Grants (2010-2011) of the Ministry of Culture.
- (3) One Hundred Fifty-eighth Report on Demands for Grants (2010-2011) of the Ministry of Civil Aviation.

## **13. Government Bill – Introduced**

*The Payment of Gratuity (Amendment) Bill, 2010.*

**\*12.25 P.M.**

## **14. Submission by Member**

**Regarding alleged atrocities on Dalits in the district of Hissar.**

Shri Virender Kashyap made a submission regarding alleged atrocities on Dalits in the district of Hissar. Sarvashri Dara Singh Chauhan, Hansraj G. Ahir, Arjun Ram Meghwal and Dr. Virender Kumar associated.

Shri Pawan Kumar Bansal responded.

**12.28 P.M.**

**15. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ravneet Singh regarding need to undertake a fresh survey for the construction of Stage-2 of Kandi canal in Punjab.
- (2) Shri Rajaiah Siricilla regarding need to provide a special package for setting up more Primary Health Centres in Warangal Parliamentary Constituency, Andhra Pradesh.
- (3) Shri Eknath M. Gaikwad regarding need to release remaining funds for Brihan Mumbai Storm Water Drainage Project in Maharashtra.
- (4) Shri Aruna Kumar Vundavalli regarding need to develop old Godavari Bridge, known as Havaloc Bridge, as a tourist spot linking Rajahmundry & Kovvur in Andhra Pradesh.
- (5) Smt. Jayshreeben K. Patel regarding need to provide stoppage of trains at Unjha and Mehsana Railway stations in Gujarat.
- (6) Shri Hansraj G. Ahir regarding need to provide special financial package to the drought affected Vidarbha region of Maharashtra.
- (7) Shri C. Sivasami regarding need to have a uniform power tariff for Industries being run by Indian and foreign companies in Tamil Nadu and other parts of the country.

**12.30 P.M.**

**16. The Budget (General) – 2010-11 – Demands for Grants**

Time Taken: 6 hrs. 50 mts.

Discussion on the Demands for Grants No. 81, 82 and 83 under the control of the Ministry of Rural Development for 2010-11 commenced.

One cut motion (No. 26) was moved.

The following members took part in the debate :-

1. Shri Gopinath Pandurang Munde
2. Shri Tufani Saroj
3. Dr. Sanjay Sinh
4. Dr. Baliram

5. Dr. Arjun Rai
6. Shri Govinda Chandra Naskar
- 7\* Dr. Tarun Mandal
8. Dr. Pulin Bihari Baske
9. Shri Narendra Singh Tomar
10. Dr. P.L. Punia
11. Shri Prataprao Ganpatrao Jadhav
12. Shri S.R. Jeyadurai
13. Shri Nityananda Pradhan
14. Shri K. Sugumar
15. Dr. Jyoti Mirdha
- 16\* Shri Prabodh Panda
17. Dr. Rajan Sushant
18. Shri Ramesh Rathod
19. Shri Jagadanand Singh
20. Shri Madan Lal Sharma
21. Shri P. Lingam
22. Shri Sher Singh Ghubaya
23. Shri P.T. Thomas
- 24\* Shri Sameer Magan Bhujbal
- 25\* Shri Virender Kashyap
26. Shri Bishnu Pada Ray
27. Shri Nripendra Nath Roy
- 28\* Shri Ganesh Singh
29. Shri Uday Pratap Singh
- 30\* Shri Bhartruhari Mahtab
- 31\* Shri Ramashankar Rajbhar
32. Shri Prasanta Kumar Majumdar
33. Shri Harish Choudhary
34. Shri R.K. Singh Patel
35. Shri Pralhad Venkatesh Joshi
36. Shri Bishmshankar alias Kushal Tiwari
- 37\* Shri A.K.S. Vijayan

38. Shri Baidyanath Prasad Mahto
39. Dr. Kakoli Ghosh Dastidar
- 40\* Dr. M. Jagannath
- 41\* Shri Ram Singh Kaswan
42. Shri Prabhakar Ponnarn
- 43\* Shri Satpal Maharaj
- 44\* Shri Prem Das Rai
45. Smt. Kamla Devi Patle
46. Shri Ramkishun
47. Shri Mekapati Rajamohan Reddy
48. Shri Raju Shetti
49. Shri Ghanshyam Anuragi
50. Shri S.S. Ramasubbu
51. Shri Dhananjay Singh
52. Shri Pradeep Tamta
- 53\* Dr. (Smt.) Jhansi Botcha Lakshmi
- 54\* Shri Jagdambika Pal

Dr. C.P. Joshi replied to the debate.

The cut motion moved was negatived.

The Demands for Grants No. 81, 82 and 83 (both Revenue Account and Capital Account) related to the Ministry of Rural Development for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2010-2011 were voted in full.

**7.20 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Friday, the 23<sup>rd</sup> April, 2010)***

**P.D.T. ACHARY,  
Secretary-General.**

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\*Written speeches were laid on the Table.

# LOK SABHA

—  
**BULLETIN – PART I**  
(Brief Record of Proceedings)

—  
Friday, April 23, 2010/Vaisakha 3, 1932 (Saka)

—  
No. 76

**11.00 A.M.**

**1. Submission by Members**

**Regarding demand for a Joint Parliamentary Committee to examine irregularities and malpractices in IPL.**

The following members made submissions demanding constitution of a Joint Parliamentary Committee to examine irregularities and malpractices in IPL:-

1. Smt. Sushma Swaraj
2. Shri Sharad Yadav
3. Shri Basudeb Acharia
4. Shri Gurudas Dasgupta

Shri Pranab Mukherjee responded.

**11.18 A.M.**

**2. Starred Questions**

Starred Question No. 401 was orally answered. Replies to Starred Question Nos. 402 – 420 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 4565–4794 were laid on the Table.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.21 A.M. and re-assembled at 12.00 Noon)*

**12.00 Noon****4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 2010-2011.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2010-2011.
- (3) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
  - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 4 of 2009-10) (Direct Taxes) for the year ended March, 2009.
  - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 12 of 2009-10) (Indirect Taxes-Central Excise)-Compliance Audit for the year ended March, 2009.
  - (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 13 of 2009-10) (Indirect Taxes-Service Tax)-Compliance Audit for the year ended March, 2009.
  - (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 14 of 2009-10) (Indirect Taxes-Customs)-Compliance Audit for the year ended March, 2009.
  - (v) Reports of the Comptroller and Auditor General of India-Union Government (Railways) (No. CA 11 of 2009-10) for the year ended March, 2009.
- (4) A copy each of the following papers (Hindi and English versions):-
  - (i) Appropriation Accounts of Indian Railways, Part I- Review for the year 2008-2009.
  - (ii) Appropriation Accounts of Indian Railways, Part II- Detailed Appropriation Accounts for the year 2008-2009.
  - (iii) Appropriation Accounts of Indian Railways, Part II- Detailed Appropriation Accounts (Annexure-G) for the year 2008-2009.



(5) A copy of the Statement (Hindi and English versions) of Market Borrowings by the Central Government during the year 2009-2010.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) The Andhra Bank (Shares and Meetings) Amendment Regulations, 2009 published in the Notification No. 666/25/P.119/816 in Gazette of India dated the 7<sup>th</sup> December, 2009.
- (ii) The Corporation Bank (Shares and Meetings) Amendment Regulations, 2008 published in the Notification No. ISD:288/09-10 in Gazette of India dated the 1<sup>st</sup> December, 2009.
- (iii) The Vijaya Bank (Shares and Meetings) Amendment Regulations, 2008 published in the Notification No. 6/4/2010 in Gazette of India dated the 24<sup>th</sup> November, 2009.

(7) A copy of the Income-tax (First Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. S.O. 424(E) published in Gazette of India dated the 18<sup>th</sup> February, 2010, under Section 296 of the Income Tax Act, 1961, together with an explanatory memorandum and corrigendum thereto published in Notification No. S.O. 667(E) dated 23<sup>rd</sup> March, 2010.

(8) A copy of the Notification No. G.S.R. 275(E) (Hindi and English versions) published in Gazette of India dated the 31<sup>st</sup> March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002, under Section 159 of the Customs Act, 1962.

(9) A copy of the Central Excise (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. S.O. 89(E) published in Gazette of India dated the 19<sup>th</sup> February, 2010 under sub-section (2) of Section 38 of the Central Excise Act, 1944.

(10) A copy of the Review\* (Hindi and English versions) by the Government of the working of the India Infrastructure Finance Company Limited for the year 2008-2009 under sub-section (1) of section 619A of the Companies Act, 1955.

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\*Report was laid on the Table of the House on 16.03.2010

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Report (Hindi and English versions) on Trend & Progress of Housing in India 2007.
- (13) A copy of the State Bank of India Employees' Pension Fund (Amendment) Rules, 2005 (Hindi and English versions) published in the Notification No. CDO/PM/16/SPL/828 published in weekly Gazette of India dated the 8<sup>th</sup> January, 2010, under sub-section (4) of Section 50 of the State Bank of India Act, 1955.
- (14) A copy of the Notification No. S.O. 2282(E) (Hindi and English versions) published in Gazette of India dated the 8<sup>th</sup> September, 2009, together with an explanatory memorandum specifying Kingfisher Airlines as "designated Indian carrier" for the purpose of under sub-section (5) of Section 5 of the Central Sales Act, 1956 issued under the said Act.
- (15) A copy of the Notification No. LAD-NRO/GN/2009-10/29/195872 published in Gazette of India dated the 23<sup>rd</sup> February, 2010, containing corrigendum to the Notification No. LAD-NRO/GN/2009-10/28/190983 (in English version only) dated 14<sup>th</sup> January, 2010 issued under Securities and Exchange Board of India Act, 1992.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-
- (i) G.S.R. 199(E) published in Gazette of India dated the 19<sup>th</sup> March, 2010, together with an explanatory memorandum prescribing imports of presensitized positive offset aluminium plates, produced and exported by specified parties may be assessed provisionally to anti-dumping duty leviable under Notification 108/2007-Customs dated the 25<sup>th</sup> September, 2007 till the completion of the new shipper review.
  - (ii) G.S.R. 208(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2010, together with an explanatory memorandum imposing provisional Anti-dumping duty on the imports of Barium Carbonate, originating in, or exported from People's Republic of China at the specified rates.
  - (iii) G.S.R. 209(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2010, together with an explanatory memorandum imposing provisional Anti-dumping duty on the imports of Coumarin of all types, originating in, or exported from People's Republic of China at the specified rates.

- (iv) G.S.R. 210(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2010, together with an explanatory memorandum imposing final anti-dumping duty on imports of all kinds of plastic processing or injection moulding machines, also known as injection presses, having clamping force not less than 40 tonnes, originating in, or exported from China PR at the specified rates.
- (v) G.S.R. 285(E) published in Gazette of India dated the 5<sup>th</sup> April, 2010, together with an explanatory memorandum continuing definitive Anti-dumping duty on imports of Polytetrafluoroethylene, originating in, or exported from China PR at the specified rates upto and inclusive of the 16<sup>th</sup> October, 2010, in pursuance of the mid-term findings of the Designated Authority.

(17) A copy of the Notification No. DBOD.DL.BC.49/20.16.040/2009-10 (Hindi and English versions) published in weekly Gazette of India dated the 11<sup>th</sup> December, 2009, amending Regulation 5(1)(b) of the Credit Information Companies Regulations, 2006 under sub-section (3) of Section 37 of the Credit Information Companies (Regulation) Act, 2005.

(18) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Joint Electricity Regulatory Commission for Goa and Union Territories (Treatment of Other Businesses of Transmission Licensees and Distribution Licensees) Regulations, 2009 published in Notification No. JERC-05/2009 in Gazette of India dated the 7<sup>th</sup> January, 2010.
- (ii) The Joint Electricity Regulatory Commission (Standards of Performance) Regulations, 2009 published in Notification No. JERC-06/2009 in Gazette of India dated the 7<sup>th</sup> January, 2010.
- (iii) The Joint Electricity Regulatory Commission (State Advisory Committee) Regulations, 2009 published in Notification No. JERC-07/2009 in Gazette of India dated the 7<sup>th</sup> January, 2010.
- (iv) The Joint Electricity Regulatory Commission (Appointment of Consultants) Regulations, 2009 published in Notification No. JERC-8/2009 in Gazette of India dated the 15<sup>th</sup> February, 2010.

- (v) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Open Access in Transmission and Distribution) Regulations, 2009 published in Notification No. JERC-9/2009 in Gazette of India dated the 15<sup>th</sup> February, 2010.
  - (vi) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Terms and Conditions for Determination of Tariff) Regulations, 2009 published in Notification No. JERC-10/2009 in Gazette of India dated the 9<sup>th</sup> February, 2010.
- (19) A copy of the Memorandum of Understanding (Hindi and English versions) between the SJVN Limited and the Ministry of Power for the year 2010-2011.
- (20) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2010-2011.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2008-2009.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Drugs and Cosmetics (1<sup>st</sup> Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 45(E) in Gazette of India dated the 21<sup>st</sup> January, 2010 under Section 38 of the Drugs and Cosmetics Act, 1940.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2008-2009.

- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2008-2009.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2008-2009.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

## **5. Report of Committee on Papers Laid on the Table**

Dr. Vinay Kumar Pandey presented the Second Report (Action Taken) (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

## **6. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution**

Shri Vilas Muttemwar presented the following Reports (Hindi and English versions) of Standing Committee on Food, Consumer Affairs and Public Distribution:-

- (1) Fourth Report on Demands for Grants (2010-11) of the Ministry of Food, Consumer Affairs and Public Distribution (Department of Food and Public Distribution).

- (2) Fifth Report on Demands for Grants (2010-11) of the Ministry of Food, Consumer Affairs and Public Distribution (Department of Consumer Affairs).

## **7. Reports of Standing Committee on Science & Technology, Environment & Forests**

Shri Pradeep Tamta laid the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Seventh Report on Demands for Grants (2010-2011) of the Department of Atomic Energy.
- (2) Two Hundred Eighth Report on Demands for Grants (2010-2011) of the Department of Scientific & Industrial Research.
- (3) Two Hundred Ninth Report on Demands for Grants (2010-2011) of the Department of Science & Technology.

## **8. Statements by Ministers**

- (1) The Minister of External Affairs laid a statement (Hindi and English versions) regarding the "Prime Minister's visits for the Nuclear Security Summit, as well as the IBSA and BRIC Summits".
- (2) The Minister of Urban Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 36<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) of the Standing Committee on Urban Development on 'Government of India Stationery Office, Kolkata', pertaining to the Ministry of Urban Development.
- (3) The Minister of State in the Ministry of Power laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the following reports of the Standing Committee on Energy (14<sup>th</sup> Lok Sabha), pertaining to the Ministry of Power:-
  - (i) 27<sup>th</sup> Report on Ultra Mega Power Projects;
  - (ii) 29<sup>th</sup> Report on Demand for Grants (2008-09);
  - (iii) 30<sup>th</sup> Report on Role of Central Electricity Regulatory Commission and State Electricity Regulatory Commission in protection of interest of Consumers; and

- (iv) 31<sup>st</sup> Report on implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana.

**9. Statement by Minister of Parliamentary Affairs**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 26<sup>th</sup> April, 2010.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 2.00 P.M.)*

**2.00 P.M.**

**10. The Budget (General) – 2010-11 – Demand for Grant**

Time Taken: 5 hrs. 29 mts.

Discussion on the Demand for Grant No. 94 under the control of the Ministry of Tribal Affairs for 2010-11 commenced.

The following members took part in the debate :-

1. Smt. Susmita Bauri
2. Shri Hemanand Biswal
3. Shri Arjun Munda
4. Shri Shailendra Kumar
5. Shri Sharad Yadav
- 6\* Shri J.M. Rashid Aaron
- 7\* Shri Mansukhbhai D Vasava
- 8.\* Shri Ramsinh Patalyabhai Rathwa
- 9\* Dr. Mahendrasinh Pruthvisinh Chauhan
- 10\* Shri Yashbant Narayan Singh Laguri
- 11\* Shri Laxman Tudu
12. Shri Ramashankar Rajbhar
13. Shri Ramesh Rathod
- 14\* Shri Satpal Maharaj
15. Dr. Kakoli Ghosh Dastidar
16. Shri K. Shivakumar alias J.K. Ritheesh
17. Shri Jayaram Pangi
18. Shri K. Murugesan Anandan
19. Dr. Prabha Kishore Taviad
- 20\* Shri Paban Singh Ghatowar
21. Dr. Raghuvansh Prasad Singh
- 22\* Dr. (Prof.) Prasanna Kumar Patasani
23. Shri Ninong Ering
- 24\* Shri S.S. Ramasubbu
- 25\* Dr. Vinay Kumar "Vinnu" Pandey

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\*Written speeches were laid on the Table.



26. Shri Bibhu Prasad Tarai
27. Shri Hamdullah Sayeed
- 28\* Shri Kamal Kishor
29. Shri Vishnu Pada Ray
30. Shri Nripendra Nath Rai
31. Shri Prasanta Kumar Majumdar
32. Shri Kalyan Banerjee
33. Shri Vijay Bahadur Singh
34. Shri Basori Singh Masram
35. Shri Hassan Khan
- 36\* Shri Prem Das Rai
37. Shri Hansraj G. Ahir
38. Shri Pradeep Majhi
39. Dr. Pulin Bihari Baske
40. Shri Bhartruhari Mahtab
41. Shri Raghuvir Singh Meena
42. Shri Raja Ram Pal
- 43\* Shri Suresh Kodikunnil
- 44\* Shri Jagdambika Pal

Shri Kantilal Bhuria replied to the debate.

The Demand for Grant No. 94 (both Revenue Account and Capital Account) related to the Ministry of Tribal Affairs for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (General) for 2010-2011 was voted in full.

**7.29 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Monday, the 26<sup>th</sup> April, 2010.)***

**P.D.T. ACHARY,  
Secretary-General.**

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\*Written speeches were laid on the Table.

# LOK SABHA

—  
**BULLETIN – PART I**  
(Brief Record of Proceedings)

—  
**Monday, April 26, 2010/Vaisakha 6, 1932 (Saka)**

—  
**No. 77**

**11.00 A.M.**

**1. Submission by Member**

**Regarding alleged phone tapping of political leaders**

Shri L.K. Advani made a submission regarding alleged tapping of telephones of political leaders. The Minister of Home Affairs made\* a statement in response thereto.

**11.12 A.M.**

**2. Starred Questions**

Starred Question No. 421 was orally answered. Replies to Starred Question Nos. 422 – 440 were laid on the Table.

**3. Unstarred Questions**

Replies to Unstarred Question Nos. 4795–5024 were laid on the Table.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.13 A.M. and re-assembled at 12.00 Noon)*

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\*At 12.06 P.M.

**12.00 Noon****4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Panchayati Raj for the year 2010-2011.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2008-2009.
  - (ii) Annual Report of the Sethusamudram Corporation Limited, for the year 2008-2009, Chennai, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Notification No. S.O. 276(E) (Hindi and English versions) published in Gazette of India dated the 31<sup>st</sup> March, 2010, approving the Cochin Port Employees (Leave) Amendment Regulations, 2010, under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.
- (5) A copy of the Merchant Shipping (Prevention of Pollution by Garbage from Ships) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 847(E) in Gazette of India dated the 26 November, 2009, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Notification No. G.S.R. 305(E) (Hindi and English versions) published in Gazette of India dated the 9<sup>th</sup> April, 2010, containing Corrigendum to the Notification No. G.S.R. 443(E) dated the 23<sup>rd</sup> June, 2009 under the Tea Act, 1953.
- (8) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the India Trade Promotion Organisation and the Department of Commerce, Ministry of Commerce and Industry for the year 2010-2011.

- (ii) Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2010-2011.
  - (iii) Memorandum of Understanding (Hindi and English versions) between the State Trading Corporation of India Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2010-2011.
- (9) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Mazagon Dock Limited and the Department of Defence Production, Ministry of Defence for the year 2010-2011.
  - (ii) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production, Ministry of Defence for the year 2010-2011.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Sanchar Nigam Limited and the Department of Telecommunication, Ministry of Communication & Information Technology for the year 2010-2011.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the V. V. Giri National Labour Institute, Noida, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 2008-2009.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Notification No. S.O. 466(E) (Hindi and English versions) published in Gazette of India dated 24<sup>th</sup> February, 2010, regarding constitution of the Central Apprenticeship Council under the Apprentices Act, 1961, issued under sub-section (2) of Section 24 of the said Act.
- (14) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Ministry of Social Justice and Empowerment for the year 2009-2010.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2008-2009.
  - (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2007-2008.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

## **5. Reports of Standing Committee on Chemicals and Fertilizers**

Shri Ganeshrao Nagorao Dudhgaonkar presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Sixth Report of the Committee on Demands for Grants (2010-11) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (2) Seventh Report of the Committee on Demands for Grants (2010-11) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (3) Eighth Report of the Committee on Demands for Grants (2010-11) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

## **6. Report of Standing Committee on Human Resource Development**

Shri Suresh Angadi laid the Two Hundred Twenty-first Report (Hindi and English versions) of the Standing Committee on Human Resource Development on Demands for Grants 2010-11 (Demand No. 57) of the Department of School Education & Literacy, Ministry of Human Resource Development.

## **7. Report of Business Advisory Committee**

Shri Pawan Kumar Bansal presented the Fifteenth Report of the Business Advisory Committee.

## **8. Statements by Ministers**

- (1) The Minister of Shipping laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 143<sup>rd</sup> Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2008-09), pertaining to the Ministry of Shipping.
- (2) The Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 90<sup>th</sup> Report of the Standing Committee on Commerce on 'Foreign and Domestic Investment in Retail Sector', pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

### **12.03 P.M.**

## **9. Government Bill – Introduced**

*The Prevention of Torture Bill, 2010*

*(Due to interruptions in the House, Lok Sabha adjourned at 12.11 P.M and re-assembled at 2.00 P.M.)*

### **2.00 P.M.**

## **10. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jagdambika Pal regarding need to take up the issue of construction of dam by China on river Tsangpo in Tibet in the international fora.
- (2) Shri Ponnampal Prabhakar regarding need to announce a special package to provide drinking water facilities in Telangana region particularly for Karimnagar Parliamentary Constituency, Andhra Pradesh.
- (3) Shri S.S. Ramasubbu regarding need to allocate quota of Natural Gas from K.G. Basin to Tamil Nadu to meet requirements of fertilizer plants and upcoming power plants in the State.

- (4) Dr. M. Jagannath regarding need to implement Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act and Civil Liberties Act in letter and spirit.
- (5) Shri Ramen Deka regarding need to upgrade and develop the existing network of railways, roads and waterways in Assam.
- (6) Shri Yogi Adityanath regarding need to upgrade and bring Madan Mohan Malviya Engineering College in Gorakhpur, Uttar Pradesh at par with I.I.T.
- (7) Shri Ravindra Kumar Pandey regarding need to ensure transparency in transportation of coal from Central Coalfields Limited collieries.
- (8) Smt. Sushila Saroj regarding need to provide basic facilities to the people living below poverty line in the country.
- (9) Shri Ramashankar Rajbhar regarding need to provide houses under Indira Aas Yojana to people not included in BPL list and whose makeshift houses have been gutted in fire in Salempur Parliamentary Constituency, Uttar Pradesh.
- (10) Shri Dinesh Chandra Yadav regarding need to conserve site of historical and archaeological importance at Mahishi in district Saharsa, Bihar.
- (11) Shri R. Thamarai Selvan regarding need to upgrade the existing Relay Centre at Dharmapuri in Tamil Nadu as a full-fledged Radio Station.
- (12) Shri M.B. Rajesh regarding need to construct Mannarkkad bye-pass and a new bridge in place of Kunthipuzha bridge on N.H. 213 in Kerala.
- (13) Shri Jayant Choudhary regarding need to undertake measures to eradicate Japanese Encephalitis in the country.
- (14) Dr. Tarun Mandal regarding need to strengthen the river embankments with a view to protect it from breach and erosion caused by tidal waves in Sunderbans area particularly in Jaynagar Parliamentary Constituency, West Bengal.

*(Due to interruptions in the House, Lok Sabha adjourned for the day.)*

## **2.03 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27<sup>th</sup> April, 2010)***

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

**BULLETIN – PART I**  
(Brief Record of Proceedings)

**Tuesday, April 27, 2010/Vaisakha 7, 1932 (Saka)**

**No. 78**

**11.00 A.M.**

## **1. Obituary References**

The Speaker made references to the passing away of Shri Varkala Radhakrishnan, a member of the Twelfth, Thirteenth and Fourteenth Lok Sabhas and Smt. Prabha Rau, a member of the Thirteenth Lok Sabha.

She also made reference to the death of two persons and injury to over a dozen others in an incident in which a large number of houses of dalits were set ablaze by some anti-social elements in Mirchpur Village of Hisar district of Haryana on 21 April, 2010.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.09 A.M. and re-assembled at 12.00 Noon)*

## **2. Questions**

Due to interruption in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 441 – 460 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 5025– 5254 will be printed in the Official Report for the day.



**12.00 Noon****3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2010-2011.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2010-2011.
- (3) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2008-2009.
  - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2008-2009.
  - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Coir Industry (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. S.O. 597(E) in Gazette of India dated the 16<sup>th</sup> March, 2010 under sub-section (4) of Section 26 of the Coir Industry Act, 1953.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Disaster Management Act, 2005:-

- (i) The National Disaster Response Force, Assistant Commandant, Group 'A' Technical Posts Recruitment Rules, 2010 published in the Notification No. G.S.R. 165(E) in Gazette of India dated the 27<sup>th</sup> February, 2010.
  - (ii) The National Disaster Response Force, Group 'B' Technical Posts Recruitment Rules, 2010 published in the Notification No. G.S.R. 166(E) in Gazette of India dated the 27<sup>th</sup> February, 2010.
  - (iii) The National Disaster Response Force, Technical Group 'C' Posts Recruitment Rules, 2010 published in the Notification No. G.S.R. 167(E) in Gazette of India dated the 27<sup>th</sup> February, 2010.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2008-2009, together with Audit Report thereon, under sub-section (4) of Section 34 of the Protection of Human Rights Act, 1993.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Central Industrial Security Force Director General (Amendment) Recruitment Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 78(E) in Gazette of India dated the 15<sup>th</sup> February, 2010, under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-
- (i) S.O. 2215(E) published in Gazette of India dated the 1<sup>st</sup> September, 2009, notifying the Special Court of the Special Judge, Central Bureau of Investigation, Assam at Guwahati as the Special Court for purposes of sub-section (1) of Section 11 of the National Investigation Agency Act, 2008, for trial of Scheduled Offences.
  - (ii) S.O. 2948(E) published in Gazette of India dated the 18<sup>th</sup> November, 2009, notifying the Court of District Judge-V (South), Patiala House Court for the National Capital Territory of Delhi as the Special Court for the purposes of sub-section (1) of Section 11 of the National Investigation Agency Act, 2008, for trial of Scheduled Offences.
  - (iii) S.O. 3205(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, notifying the Special Court-II of the Special Judge, Central Bureau of Investigation, Kerala at Kochi as the Special Court for

purposes of sub-section (1) of Section 11 of the National Investigation Agency Act, 2008, for trial of Scheduled Offences.

- (iv) S.O. 213(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, notifying the Special Court, Central Bureau of Investigation, presided over by Hon'ble Judge, Shri Hayat Nagarkar, located in Mumbai as the Special Court for purposes of sub-section (1) of Section 11 of the National Investigation Agency Act, 2008, for trial of Scheduled Offences.
- (v) The Ministry of Home Affairs, National Investigation Agency (Group 'C' Posts) Recruitment Rules, 2009 (Hindi and English versions) published in the Notification No. S.O. 817(E) in Gazette of India dated the 12<sup>th</sup> November, 2009.

- (11) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jammu and Kashmir Agro Industries Corporation Limited for the years 1992-1993 to 1994-1995 within the stipulated period of nine months after the close of the respective accounting years.
- (13) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bihar State Agro Industries Corporation Limited for the years 1987-1988 to 2005-2006 within the stipulated period of nine months after the close of the respective accounting years.
- (14) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Orissa Agro Industries Corporation Limited for the years 2006-2007 to 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.
- (15) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Kerala Agro Industries Corporation Limited for the years 2004-2005 to 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.
- (16) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Assam Agro Industries Development Corporation Limited for the years 2004-2005 and 2005-2006 within the stipulated period of nine months after the close of the respective accounting years.

(17) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Madhya Pradesh State Agro Industries Development Corporation Limited for the years 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(18) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Himachal Pradesh Agro Industries Corporation Limited for the years 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(19) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Andhra Pradesh Agro Industries Corporation Development Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(20) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Maharashtra Agro Industries Corporation Development Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(21) A copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 103(E) in Gazette of India dated the 26<sup>th</sup> February, 2010 under Section 39 of the Bureau of Indian Standards Act, 1986.

(22) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2007-2008, together with Audit Report thereon.

(23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy each of the following Notifications (Hindi and English versions) issued under the Essential Commodities Act, 1955 :-

- (i) S.O. 705(E) published in Gazette of India dated the 29<sup>th</sup> March, 2010, declaring Fertilizer (Control) Order 1985 as special order under Section 12A A of Essential Commodities Act, 1955.
- (ii) S.O. 706(E) published in Gazette of India dated the 29<sup>th</sup> March, 2010, notifying the Price of Urea, Zincated Urea and Anhydrous Ammonia.

(25) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2007-2008.
- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) A copy of the Fruits and Vegetables Grading and Marking (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 186(E) in Gazette of India dated the 12<sup>th</sup> March, 2010 under sub-section (3) of Section 3 of the Agricultural Produce Grading and Marking Act, 1937.

(28) A copy of the Memorandum of Understanding (Hindi and English versions) between the State Farms Corporation of India Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2010-2011.

(29) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Seeds Corporation Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture for the year 2010-2011.

(30) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O. 1837(E) published in Gazette of India dated the 27<sup>th</sup> July, 2009, making certain amendments in the Notification No. S.O. 1013(E) dated the 2<sup>nd</sup> September, 2003.
- (ii) S.O. 3235(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, making certain amendments in the Notification No. S.O. 868(E) dated the 10<sup>th</sup> April, 2008.
- (iii) S.O. 3138(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.
- (iv) S.O. 3044(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.

- (v) S.O. 3050(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (vi) S.O. 3179(E) published in Gazette of India dated the 10<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Bihar.
- (vii) S.O. 3230(E) published in Gazette of India dated the 15<sup>th</sup> October, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (viii) S.O. 3190(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 57 (Muzaffarpur-Purnea Section) in the State of Bihar.
- (ix) S.O. 3200(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.
- (x) S.O. 3193(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.
- (xi) S.O. 3135(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xii) S.O. 3139(E) published in Gazette of India dated the 7<sup>th</sup> October, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

- (xiii) S.O. 3150(E) published in Gazette of India dated the 8<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.
- (xiv) S.O. 3136(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Khagaria-Purnea Section) in the State of Bihar.
- (xv) S.O. 3116(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.
- (xvi) S.O. 3101(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xvii) S.O. 3053(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiyarpur-Khagaria Section) in the State of Bihar.
- (xviii) S.O. 3125(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Bihar.
- (xix) S.O. 3092(E) to S.O. 3094(E) published in Gazette of India dated the 3<sup>rd</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 33 (Hazaribad-Ranchi Section) in the State of Jharkhand.
- (xx) S.O. 1818(E) published in Gazette of India dated the 24<sup>th</sup> July, 2009, making certain amendments in the Notification No. S.O. 500(E) dated the 30<sup>th</sup> March, 2007.
- (xxi) S.O. 2081(E) published in Gazette of India dated the 10<sup>th</sup> August, 2009, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 31 in the State of West Bengal.

- (xxii) S.O. 1840(E) published in Gazette of India dated the 27<sup>th</sup> November, 2009, containing corrigendum to the Notification No. S.O. 1227(E) dated the 27<sup>th</sup> May, 2008.
- (xxiii) S.O. 3007(E) published in Gazette of India dated the 25<sup>th</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31C in the State of West Bengal.
- (xxiv) S.O. 2840(E) published in Gazette of India dated the 4<sup>th</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 84 (Patna-Buxar Section) in the State of Bihar.
- (xxv) S.O. 2999(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.
- (xxvi) S.O. 3057(E) and S.O. 3058(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.
- (xxvii) S.O. 3126(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 19 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.
- (xxviii) S.O. 3079(E) published in Gazette of India dated the 2<sup>nd</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bakhtiyarpur-Khagaria Section) in the State of Bihar.
- (xxix) S.O. 3211(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.



- (xxx) S.O. 3196(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xxxi) S.O. 3104(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xxxii) S.O. 221(E) published in Gazette of India dated the 29<sup>th</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xxxiii) S.O. 3171(E) published in Gazette of India dated the 10<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.
- (xxxiv) S.O. 3262(E) published in Gazette of India dated the 22<sup>nd</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (xxxv) S.O. 3219(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, making certain amendments in the Notification No. S.O. 1227(E) dated the 27<sup>th</sup> May, 2008.
- (xxxvi) S.O. 3111(E) published in Gazette of India dated the 22<sup>nd</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60 in the State of West Bengal.
- (xxxvii) S.O. 2730(E) published in Gazette of India dated the 30<sup>th</sup> October, 2009, authorising the Special District Revenue Officer, LANH-Vellore-9 as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 46 in the State of Tamil Nadu.
- (xxxviii) S.O. 3209(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.

- (xxxix) S.O. 374(E) published in Gazette of India dated the 15<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Dindigul-Theni-Kumuli Section) in the State of Tamil Nadu.
- (xl) S.O. 283(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Cehnnai Section) in the State of Tamil Nadu.
- (xli) S.O. 3161(E) published in Gazette of India dated the 9<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45B (Madurai-Aruppukkottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (xlii) S.O. 2729(E) published in Gazette of India dated the 30<sup>th</sup> October, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.
- (xliii) S.O. 3214(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 in the State of Tamil Nadu.
- (xliv) S.O. 403(E) published in Gazette of India dated the 17<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichirappalli-Karur Section) in the State of Tamil Nadu.
- (xlv) S.O. 399(E) published in Gazette of India dated the 17<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage) (Kerala/Tamil Nadu border to Kanniyakumari Section) and National Highway No. 47B (Nagercoil-Kavalkinaru Section) in the State of Tamil Nadu.
- (xlvi) S.O. 383(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.

- (xlvii) S.O. 171(E) published in Gazette of India dated the 22<sup>nd</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Chennai Port-Maduravoyal Section) in the State of Tamil Nadu.
- (xlviii) S.O. 3217(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (including bypasses) (Trichy-Karur Section) in the State of Tamil Nadu.
- (xlix) S.O. 375(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Project Chainage) (Kerala/Tamil Nadu border to Kanniyakumari Section) in the State of Tamil Nadu.
- (l) S.O. 136(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (li) S.O. 3216(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (lii) S.O. 674(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 54 (Lanka-Udali Section) in the State of Assam.
- (liii) S.O. 562(E) published in Gazette of India dated the 10<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 40 (Jorabat-Barapani Section) in the State of Assam.
- (liv) S.O. 400(E) published in Gazette of India dated the 17<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.

- (lv) S.O. 622(E) published in Gazette of India dated the 22<sup>nd</sup> March, 2010, regarding rates of fees to be recovered from the users of National Highway No. 7 (Krishnagiri-Thopurghat-Omallur Section) in the State of Tamil Nadu.
- (lvi) S.O. 700(E) published in Gazette of India dated the 26<sup>th</sup> March, 2010, regarding rates of fees to be recovered from the users of National Highway No. 15 in the State of Gujarat.
- (lvii) S.O. 701(E) published in Gazette of India dated the 26<sup>th</sup> March, 2010, regarding rates of fees to be recovered from the users of National Highway No. 24 in the State of Uttar Pradesh.
- (lviii) S.O. 473(E) published in Gazette of India dated the 18<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (lix) S.O. 438(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Meerut-Muzaffarnagar Section) in the State of Uttar Pradesh.
- (lx) S.O. 589(E) published in Gazette of India dated the 15<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (lxi) S.O. 669(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Agra-Gwalior Section) in the State of Uttar Pradesh.
- (lxii) S.O. 579(E) published in Gazette of India dated the 11<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (lxiii) S.O. 3110(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 8 (Surat Manor Tollway Project) in the State of Maharashtra.

- (Ixiv) S.O. 3228(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, authorising the Deputy Collector and Special Land Acquisition Officer (General), Nagpur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 69 in the State of Maharashtra.
- (Ixv) S.O. 3296(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Durg-Nagpur) in the State of Maharashtra.
- (Ixvi) S.O. 317(E) published in Gazette of India dated the 10<sup>th</sup> February, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 17 in the State of Goa.
- (Ixvii) S.O. 3297(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009, authorising the Special Land Acquisition Officer No. 16, Satara, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 4 in the State of Maharashtra.
- (Ixviii) S.O. 476(E) published in Gazette of India dated the 24<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.
- (Ixix) S.O. 3106(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Bijapur-Hungund-Hospet Section) in the State of Karnataka.
- (Ixx) S.O. 3220(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Hungund-Hospet Section) in the State of Karnataka.

- (lxxi) S.O. 279(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (lxxii) S.O. 380(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, making certain amendments in the Notification No. S.O. 1688(E) dated the 8<sup>th</sup> July, 2009.
- (lxxiii) S.O. 3231(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, authorising the Manager (Tech.), Davangere, under NHAI, PIU, Chitrdurga, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 4 in the State of Karnataka.
- (lxxiv) S.O. 373(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, authorising the Manager (Tech.), NHAI, Project Implementation Unit, Dharwad, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 4 in the State of Karnataka.
- (lxxv) S.O. 379(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, making certain amendments in the Notification No. S.O. 2089(E) dated the 22<sup>nd</sup> August, 2008.
- (lxxvi) S.O. 3124(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, authorising the Special Land Acquisition Officer NO. 16, Satara, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 4 (Kagal-Satara-Pune Section) in the State of Maharashtra.
- (lxxvii) S.O. 60(E) published in Gazette of India dated the 12<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.
- (lxxviii) S.O. 133(E) and S.O. 137(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.

- (lxxix) S.O. 377(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A in the State of Goa.
- (lxxx) S.O. 2996(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Raipur Section) in the State of Chhattisgarh.
- (lxxxi) S.O. 3042(E) and S.O. 3045(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhattisgarh Section) in the State of Orissa.
- (lxxxii) S.O. 3054(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Malatipatpur-Sipasurubuli Section) in the State of Orissa.
- (lxxxiii) S.O. 3047(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Birapartappur-Samjajpur Section) in the State of Orissa.
- (lxxxiv) S.O. 3192(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 60 in the State of Orissa.
- (lxxxv) S.O. 3266(E) published in Gazette of India dated the 22<sup>nd</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Rimuli-Rajamunda Section) in the State of Orissa.
- (lxxxvi) S.O. 220(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Uttarasasana-Malatipatpur Section) in the State of Orissa.

- (lxxxvii) S.O. 222(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, containing corrigendum to the Notification No. S.O. 2669(E) dated the 23<sup>rd</sup> October, 2009.
- (lxxxviii) S.O. 3264(E) published in Gazette of India dated the 22<sup>nd</sup> December, 2009, containing corrigendum to the Notification No. S.O. 2491(E) dated the 30<sup>th</sup> September, 2009.
- (lxxxix) S.O. 3177(E), S.O. 3172(E) and S.O. 3169(E) published in Gazette of India dated the 10<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhattisgarh Section) in the State of Orissa.
- (xc) S.O. 217(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Gadparajang-Dihadol Section) and (Bhuban Bhadaliapasi-Bhubanbethiapal Section) in the State of Orissa.
- (xci) S.O. 631(E) published in Gazette of India dated the 22<sup>nd</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (xcii) S.O. 560(E) published in Gazette of India dated the 10<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Khanapara-Kalikuchi Section) in the State of Assam.
- (xciii) S.O. 563(E) published in Gazette of India dated the 10<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) in the State of Punjab.
- (xciv) S.O. 564(E) published in Gazette of India dated the 10<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (xcv) S.O. 565(E) published in Gazette of India dated the 10<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management



and operation of National Highway No. 1 (Amritsar-Wagha Section) in the State of Punjab.

- (xcvi) S.O. 693(E) published in Gazette of India dated the 26<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (xcvii) S.O. 691(E) published in Gazette of India dated the 26<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.
- (xcviii) S.O. 558(E) and S.O. 559(E) published in Gazette of India dated the 10<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (xcix) S.O. 498(E) published in Gazette of India dated the 26<sup>th</sup> February, 2010, regarding construction of Foot Over Bridges and operation of different stretches of National Highway No. 8 (Village Narsinghpur) in the State of Haryana.
- (c) S.O. 666(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2010, containing corrigendum to the Notification No. S.O. 79(E) dated the 13<sup>th</sup> January, 2010.
- (ci) S.O. 688(E) published in Gazette of India dated the 25<sup>th</sup> February, 2010, regarding construction of Foot Over Bridges and operation of different stretches of National Highway No. 2 (Faridabad Section) in the State of Haryana.
- (cii) S.O. 3036(E) published in Gazette of India dated the 27<sup>th</sup> November, 2009, making certain amendments in the Notification No. S.O. 1713(E) dated the 13<sup>th</sup> July, 2009.
- (ciii) S.O. 2892(E) published in Gazette of India dated the 13<sup>th</sup> November, 2009, making certain amendments in the Notification No. S.O. 1096(E) dated the 4<sup>th</sup> August, 2005.

- (civ) S.O. 2893(E) published in Gazette of India dated the 13<sup>th</sup> November, 2009, making certain amendments in the Notification No. S.O. 1096(E) dated the 4<sup>th</sup> August, 2005.
- (cv) S.O. 43(E) published in Gazette of India dated the 8<sup>th</sup> January, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated the 4<sup>th</sup> August, 2005.
- (cvi) S.O. 107(E) published in Gazette of India dated the 18<sup>th</sup> January, 2010, making certain amendments in the Notification No. S.O. 196(E) dated the 6<sup>th</sup> March, 2000.
- (cvii) S.O. 108(E) published in Gazette of India dated the 18<sup>th</sup> January, 2010, making certain amendments in the Notification No. S.O. 196(E) dated the 6<sup>th</sup> March, 2000.
- (cviii) S.O. 109(E) published in Gazette of India dated the 18<sup>th</sup> January, 2010, declaring Mehrauli-Gurgaon Road as new National Highway.
- (cix) S.O. 143(E) published in Gazette of India dated the 21<sup>st</sup> January, 2010, declaring roads, mentioned therein, as new National Highway.
- (cx) S.O. 235(E) published in Gazette of India dated the 2<sup>nd</sup> February, 2010, entrusting Mehrauli-Guragaon Road to National Highway Authority of India in the National Capital Territory of Delhi.
- (cxi) S.O. 386(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, entrusting National Highway stretches under NHDP Phase III to National Highway Authority of India.
- (cxii) S.O. 387(E) published in Gazette of India dated the 1<sup>6th</sup> February, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated the 4<sup>th</sup> August, 2005.
- (cxiii) S.O. 542(E) published in Gazette of India dated the 5<sup>th</sup> March, 2010, regarding rationalization/modification of Numbering System of National Highways in the country.
- (cxiv) S.O. 485(E) published in Gazette of India dated the 26<sup>th</sup> February, 2010, regarding entrustment of National Highway stretches to National Highway Authority of India.
- (cxv) S.O. 486(E) published in Gazette of India dated the 26<sup>th</sup> February, 2010, regarding withdrawal of National Highway stretches from State Government of Kerala.

- (31) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xxxvii) and (xlii) of (30) above.

#### **4. Reports of Estimates Committee**

Shri Francisco Sardinha presented the following Reports (Hindi and English versions) of Estimates Committee:-

- (1) Fourth Report on action taken by the Government on the recommendations contained in Sixteenth Report (Fourteenth Lok Sabha) on the Ministry of Culture – 'Maintenance of Monuments by Archaeological Survey of India'.
- (2) Fifth Report on action taken by the Government on the recommendations contained in Eighteenth Report (Fourteenth Lok Sabha) on the Ministry of Social Justice & Empowerment – 'Programmes and Schemes for the welfare of persons with disabilities'.

#### **5. Report of Committee on Subordinate Legislation**

Shri Madhu Goud Yakshi presented the Fifth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

#### **6. Report of Standing Committee on Home Affairs**

Shri Naveen Jindal laid the One Hundred and Forty-fourth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Demands for Grants (2010-11) of the Ministry of Home Affairs.

**12.02 P.M.**

#### **7. Government Bill – Introduced**

*The Wakf (Amendment) Bill, 2010.*

*(Due to interruptions in the House, Lok Sabha adjourned at 12.03 P.M. and re-assembled at 2.00 P.M.)*

**2.00 P.M.****8. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri K.S. Alagiri regarding need to release funds under Central Road Fund for construction of roads in Cuddalore Parliamentary Constituency, Tamil Nadu.
- (2) Shri Mohd. Asrarul Haque regarding need to undertake rehabilitation work for the people affected due to recent Cyclone in Kishanganj Parliamentary Constituency, Bihar.
- (3) Shri Vilas Muttemwar regarding need to formulate guidelines to curb the concentration of large number of power projects in Vidarbha region of Maharashtra.
- (4) Dr. Charan Das Mahant regarding need to set up a monitoring mechanism to ensure payment of wages to labourers under Mahatma Gandhi National Rural Employment Guarantee Act.
- (5) Shri P. Viswanathan regarding need to provide funds for construction of a parking lot by Archaeological Survey of India at Mamallapuram in Kancheepuram district, Tamil Nadu to boost tourism in the region.
- (6) Shri M.K. Raghavan regarding need to repeal the Prasar Bharti Act, 1990 to bring Doordarshan and All India Radio under direct Government control.
- (7) Shri Ashok Argal regarding need to set up 'Chambal Regiment' to solve unemployment problem of youth in Bhind-Morena regions of Madhya Pradesh.
- (8) Dr. Virendra Kumar regarding need to set up a Central Agriculture University in Tikamgarh, Madhya Pradesh.
- (9) Shri Mithilesh Kumar regarding need to provide houses under Indira Awas Yojana to all the eligible persons in Uttar Pradesh.
- (10) Shri Arvind Kumar Choudhary regarding need to expedite construction of National Highway No. 28 between Lucknow and Muzaffarpur.
- (11) Shri Suwendu Adhikari regarding need to build Goods Yard at Haldia Railway Station in East Midnapore, West Bengal.

- (12) Shri D. Venugopal regarding need to restore the quota of MPs to recommend for admission in Kendriya Vidyalayas.
- (13) Shri A. Ganeshamurthi regarding need to set up effluent treatment plants for the industrial units in and around Erode, Tamil Nadu releasing toxic effluents posing danger to contamination of water for drinking and irrigation purposes.

*(Due to interruptions in the House, Lok Sabha adjourned at 2.02 P.M. and re-assembled at 6.00 P.M.)*

#### **6.00 P.M.**

##### **9. Submissions by Members**

Sarvashri Mulayam Singh Yadav and Lalu Prasad made submissions regarding rise in prices, etc.

#### **6.14 P.M.**

##### **10. Observation by Speaker**

The Speaker made the following observation:-

"Shri Gurudas Dasgupta, Hon'ble Member, in a letter addressed to me raised an important point relating to the right of the members of the House in moving cut motions on the demands for grants which are guillotined. He quoted Article 113 of the Constitution and stated that since the Constitution vests in the House of the People the power to assent to a demand subject to reduction of the amount specified in that demand, the members have the right to move cut motions on any demand submitted to the House for its approval.

This point was also raised in the Business Advisory Committee Meeting held on 15<sup>th</sup> April, 2010, by Smt. Sushma Swaraj, the Leader of Opposition, and other Hon'ble Members. I had promised to examine this issue in terms of the Constitutional provisions and Rules and Practices followed in the House.

The Practice following so far in the House has been that the cut motions in respect of Demands for Grants which are to be guillotined are not circulated and thus not allowed to be moved. But, I did not find any rule which bars the moving of cut motions on demands which are not discussed in the House.

The right to move a cut motion flows from the power vests in the House under Article 113 of the Constitution to assent to any demand subject to a reduction of the amount specified in that demand. This Article or any of the Rules does not make any distinction between the demands which are discussed in the House and those which are guillotined. Article 113 uses the words 'any demand'. It is thus clear that cut motions can be moved on all demands submitted to the House under Article 113(2).

I have given careful consideration to the rules as well as the practice that has been followed all these years in respect of cut motions. I have also examined the constitutional provision which vests the power in the House of the People to reduce any demand submitted to the House. Constitutional right is a superior right and it overrides practices. Right to move cut motions is an important right of the Members of the House provided in the Constitution which cannot be curtailed. I am, therefore, allowing the cut motions to be moved on demands which are to be guillotined.

Lists of Cut Motions to the Outstanding Demands of various Ministries/Departments have already been circulated. In the normal course, Members are given 15 minutes' time to send slips at the Table indicating the serial number of the Cut Motions which they intend to move. However, in the present case, since it is not possible to give time to the Members to send slips at the Table indicating the serial number of the Cut Motions they would like to move, all the Cut Motions to the Outstanding Demands of various Ministries/Departments, for which notices have been given and which have been circulated, will be treated as moved. And, these cut motions will be disposed of before the Outstanding Demands are put to the vote of the Houses."

## **11. The Budget (General) – 2010-2011 – Demands for Grants**

Cut motion No. 2 to Demand No. 72 in respect of Ministry of Petroleum and Natural Gas was put to vote of the House.

House divided: Ayes: 192; Noes: 276

Accordingly, the cut motion was negated.

Cut motion No. 1 to Demand No. 72 in respect of Ministry of Petroleum and Natural Gas was put to vote of the House.

House divided: Ayes: 201; Noes: 289

Accordingly, the cut motion was negated.

All the other cut motions treated as moved were put to the vote of the House together and were negated.

The following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants – Budget (general) for 2010-2011 were submitted to the vote of the House and voted in full:-

- (1) Demands No. 1 to 3 relating to Ministry of Agriculture.
- (2) Demands No. 4 and 5 relating to Department of Atomic Energy.
- (3) Demands No. 6 to 8 relating to Ministry of Chemicals and Fertilisers.
- (4) Demand No. 9 relating to Ministry of Civil Aviation.
- (5) Demand No. 10 relating to Ministry of Coal.
- (6) Demands No. 11 and 12 relating to Ministry of Commerce and Industry.
- (7) Demands No. 13 to 15 relating to Ministry of Communications and Information Technology.
- (8) Demands No. 16 and 17 relating to Ministry of Consumer Affairs, Food and Public Distribution.
- (9) Demand No. 18 relating to Ministry of Corporate Affairs.
- (10) Demand No. 19 relating to Ministry of Culture.
- (11) Demands No. 20 to 27 relating to Ministry of Defence.
- (12) Demand No. 28 relating to Ministry of Development of North Eastern Region.
- (13) Demand No. 29 relating to Ministry of Earth Sciences.

- (14) Demand No. 30 relating to Ministry of Environment and Forests.
- (15) Demands No. 32, 33, 35, 36 and 38 to 44 relating to Ministry of Finance.
- (16) Demand No. 45 relating to Ministry of Food Processing Industries.
- (17) Demands No. 46 to 48 relating to Ministry of Health and Family Welfare.
- (18) Demands No. 49 and 50 relating to Ministry of Heavy Industries and Public Enterprises.
- (19) Demands No. 51 to 55 and 95 to 99 relating to Ministry of Home Affairs.
- (20) Demand No. 56 relating to Ministry of Housing and Urban Poverty Alleviation.
- (21) Demands No. 57 and 58 relating to Ministry of Human Resource Development.
- (22) Demand No. 59 relating to Ministry of Information and Broadcasting.
- (23) Demand No. 60 relating to Ministry of Labour and Employment.
- (24) Demands No. 61 and 62 relating to Ministry of Law and Justice.
- (25) Demand No.64 relating to Ministry of Micro, Small and Medium Enterprises.
- (26) Demand No. 65 relating to Ministry of Mines.
- (27) Demand No. 66 relating to Ministry of Minority Affairs.
- (28) Demand No. 67 relating to Ministry of New and Renewable Energy.
- (29) Demand No. 68 relating to Ministry of Overseas Indian Affairs.
- (30) Demand No. 69 relating to Ministry of Panchayati Raj.
- (31) Demand No. 70 relating to Ministry of Parliamentary Affairs.
- (32) Demand No. 71 relating to Ministry of Personnel, Public Grievances and Pensions.
- (33) Demand No. 72 relating to Ministry of Petroleum and Natural Gas.
- (34) Demand No. 73 relating to Ministry of Planning.
- (35) Demand No. 74 relating to Ministry of Power.
- (36) Demand No. 76 relating to Lok Sabha.
- (37) Demand No. 77 relating to Rajya Sabha.
- (38) Demand No. 79 relating to Secretariat of the Vice-President.
- (39) Demand No. 80 relating to Ministry of Road Transport and Highways.
- (40) Demands No. 84 to 86 relating to Ministry of Science and Technology.
- (41) Demand No. 87 relating to Ministry of Shipping.
- (42) Demand No. 88 relating to Ministry of Social Justice and Empowerment.



- (43) Demand No. 89 relating to Department of Space.
- (44) Demand No. 90 relating to Ministry of Statistics and Programme Implementation.
- (45) Demand No. 91 relating to Ministry of Steel.
- (46) Demand No. 92 relating to Ministry of Textiles.
- (47) Demand No. 93 relating to Ministry of Tourism.
- (48) Demands No. 100 to 102 relating to Ministry of Urban Development.
- (49) Demand No. 103 relating to Ministry of Water Resources.
- (50) Demand No. 104 relating to Ministry of Women and Child Development.
- (51) Demand No. 105 relating to Ministry of Youth Affairs and Sports.

**12. Government Bill – Introduced**

*The Appropriation (No.2) Bill, 2010.*

**13. Government Bill – Passed**

*The Appropriation (No.2) Bill, 2010*

The motion for consideration moved by Shri Pranab Mukherjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

**7.36 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28<sup>th</sup> April, 2010)***

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, April 28, 2010/Vaisakha 8, 1932 (Saka)

No. 79

11.00 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Shri Satyendra Chandra Guria, a member of the Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

### 2. Starred Questions

Starred Question Nos. 461 – 464 were orally answered. Replies to Starred Question Nos. 465–480 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 5255–5484 were laid on the Table.

12.00 Noon

### 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2010-2011.

(2) A copy of the Hazardous Wastes (Management, Handling and Transboundary Movement) Third Amendment Rules, 2010 (Hindi and English versions) published in the Notification No. S.O. 710(E) in Gazette of India dated the 30<sup>th</sup> March, 2010, under Section 26 of the Environment (Protection) Act, 1986.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2007-2008.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2008-2009.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2008-2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Recognition of Zoo Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 807(E) in Gazette of India dated the 11<sup>th</sup> November, 2009, under sub-section (1) of Section 63 of the Wild Life (Protection) Act, 1972.
- (10) A copy of the Notification No. S.O. 619(E) (Hindi and English versions) published in Gazette of India dated the 19<sup>th</sup> March, 2010, making certain amendments in the Notification No. S.O. 1174(E) dated 18<sup>th</sup> July, 2007, issued under Sections 12 and 13 of the Environment (Protection) Act, 1986.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian

Plywood Industries Research and Training Institute, Bangalore, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2008-2009.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2008-2009.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Uttarakhand, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Uttarakhand, for the year 2008-2009.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Eleventh, Thirteenth, Fourteenth and Fifteenth Lok Sabha :-

TENTH LOK SABHA

1. Statement No. XXVIII Fourteenth Session, 1995

ELEVENTH LOK SABHA

2. Statement No. XXXIX Third Session, 1996

THIRTEENTH LOK SABHA

- |    |                      |                          |
|----|----------------------|--------------------------|
| 3. | Statement No. XLI    | Fourth Session, 2000     |
| 4. | Statement No. XXVIII | Eleventh Session, 2002   |
| 5. | Statement No. XXV    | Fourteenth Session, 2003 |

FOURTEENTH LOK SABHA

- |     |                     |                          |
|-----|---------------------|--------------------------|
| 6.  | Statement No. XXII  | Second Session, 2004     |
| 7.  | Statement No. XX    | Third Session, 2004      |
| 8.  | Statement No. XX    | Fourth Session, 2005     |
| 9.  | Statement No. XVIII | Fifth Session, 2005      |
| 10. | Statement No. XVII  | Sixth Session, 2005      |
| 11. | Statement No. XVI   | Seventh Session, 2006    |
| 12. | Statement No. XIV   | Eighth Session, 2006     |
| 13. | Statement No. XIII  | Ninth Session, 2006      |
| 14. | Statement No. XII   | Tenth Session, 2007      |
| 15. | Statement No. X     | Eleventh Session, 2007   |
| 16. | Statement No. IX    | Twelfth Session, 2007    |
| 17. | Statement No. VII   | Thirteenth Session, 2008 |
| 18. | Statement No. V     | Fourteenth Session, 2008 |
| 19. | Statement No. IV    | Fifteenth Session, 2009  |

FIFTEENTH LOK SABHA

- |     |                   |                      |
|-----|-------------------|----------------------|
| 20. | Statement No. III | Second Session, 2009 |
| 21. | Statement No. II  | Third Session, 2009  |
| 22. | Statement No. I   | Fourth Session, 2010 |

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2008-2009.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2008-2009, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2008-2009.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Academy, New Delhi, for the year 2008-2009, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Academy, New Delhi, for the year 2008-2009.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Mualana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2008-2009, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mualana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2008-2009.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2008-2009, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2008-2009.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2008-2009.  
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian

Institute of Technology Guwahati, Guwahati, for the year 2008-2009, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2008-2009.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Srinagar, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Srinagar, for the year 2008-2009.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hamirpur, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Hamirpur, for the year 2008-2009.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2008-2009.

- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing Kancheepuram, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing Kancheepuram, for the year 2008-2009.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2008-2009.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2007-2008, together with Audit Report thereon.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the University of Delhi, for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.



- (43) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the of University of Allahabad, for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2008-2009.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, for the year 2008-2009, together with Audit Report thereon.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2008-2009.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for

the year 2008-2009.

- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Rajiv Gandhi Shiksha Mission, Raipur, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the State Project Rajiv Gandhi Shiksha Mission, Raipur, for the year 2008-2009.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Lakshadweep, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Lakshadweep, for the year 2007-2008.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Chandigarh, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Chandigarh, for the year 2008-2009.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the UT Mission Authority Andaman and Nicobar Islands (Sarva Shiksha Abhiyan), Port Blair, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the UT Mission Authority Andaman and Nicobar Islands (Sarva Shiksha Abhiyan), Port Blair, for the year 2008-2009.

- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) A copy of the National Council for Teacher Education (Recognition Norms and Procedure) Regulations, 2009 (Hindi and English versions) published in the Notification No. F. 51-1/2009-NCTE (N&S) in Gazette of India dated the 31<sup>st</sup> August, 2009, under Section 33 of the National Council for Teacher Education Act, 1993.
- (61) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2007-2008, together with Audit Report thereon.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Shikshan Mandal, Agra, for the year 2008-2009.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2008-2009.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2008-2009.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 2008-2009.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2008-2009.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Pune, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Pune, for the year 2008-2009.
- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Project of History of Indian Science, Philosophy and Culture, New Delhi, for the year 2008-2009.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority of Meghalaya, Shillong, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority of Meghalaya, Shillong, for the year 2008-2009.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2008-2009, for the year 2008-2009.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) A copy each of the following papers (Hindi and English versions):-:-
  - (i) Memorandum of Understanding between the National Projects Construction Corporation Limited and the Ministry of Water Resources for the year 2010-2011.

- (ii) Memorandum of Understanding between the WAPCOS Limited and the Ministry of Water Resources for the year 2010-2011.

## **5. Parliamentary Committees (other than Financial & DRSCs) Summary of Work**

Secretary-General laid the publication (Hindi and English versions) - Parliamentary Committees (Other than Financial and DRSCs) Summary of Work (1<sup>st</sup> June, 2008 to 18<sup>th</sup> May, 2009).

## **6. Report of Standing Committee on Agriculture**

Shri Basudeb Acharia presented the Seventh Report (Hindi and English versions) of the Standing Committee on Agriculture on Demands for Grants (2010-11) of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).

## **7. Reports of Standing Committee on Health and Family Welfare**

Dr. Jyoti Mirdha laid the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:

- (1) Thirty-ninth Report on Demands for Grants (2010-11) of the Department of Health and Family Welfare.
- (2) Fortieth Report on Demands for Grants (2010-11) of the Department of AYUSH.
- (3) Forty-first Report on Demands for Grants (2010-11) of the Department of Health Research.
- (4) Forty-second Report on Demands for Grants (2010-11) of the Department of AIDS Control.

## **8. Statement by Minister**

The Minister of Overseas Indian Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1<sup>st</sup> Report of the Standing Committee on External Affairs on Demands for Grants (2009-10), pertaining to the Ministry of Overseas Indian Affairs.

**\*12.03 P.M.**

**9. Motion**

Shri Gopinath Munde moved the following motion :-

"That this House do agree with the Fifteenth Report of the Business Advisory Committee presented to the House on 26<sup>th</sup> April, 2010."

The motion was adopted.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.10 P.M. and re-assembled at 2.00 P.M.)*

**2.00 P.M.**

**10. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri R. Dhruvanarayana regarding need to ensure implementation of Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 by all the States in a time bound manner.
- (2) Shri Kodikunnil Suresh regarding need to provide financial relief to the people affected due to heavy storm and rain in Kerala.
- (3) Shri Suresh Kumar Shetkar regarding need to release funds for early completion of Multi Model Transport System, Phase-2 projects in Andhra Pradesh.
- (4) Shri Adhir Ranjan Chowdhury regarding need to expedite the construction of the railway bridge across river Bhagirathi between Nashipur and Azimganj in Murshidabad Parliamentary Constituency, West Bengal.
- (5) Dr. Nirmal Khatri regarding need to implement welfare schemes for the benefit of weavers in Ambedkar Nagar district, Uttar Pradesh.
- (6) Shri Naranbhai Kachhadia regarding need to allocate LPG Agencies under Rajiv Gandhi Gramin LPG Vitrak Yojana to all the States as per their population.
- (7) Dr. Bhola Singh regarding need to construct a dam on Dhadar and Tilaiya rivers in Nawada district, Bihar with a view to provide irrigational facilities in the region.

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\*From 12.04 P.M. to 12.10 P.M., Members raised matters of urgent public importance.

- (8) Shri Mahendrasinh P. Chauhan regarding need to trace the whereabouts of Captain Kalyan Singh Hari Singh Rathod of Assam Regiment missing since Indo-Pak war of 1971.
- (9) Shri Ram Singh Kaswan regarding need to re-introduce Jodhpur mail connecting Jodhpur and Delhi via Churu and extend express train between Sarai Rohilla (Delhi) and Sadulpur upto Ratangarh.
- (10) Shri Shailendra Kumar regarding need to provide necessary funds under Rajiv Gandhi Gramin Vidyutikaran Yojana for electrification works in Kaushambi Parliamentary Constituency, Uttar Pradesh.
- (11) Shri Gorakh Prasad Jaiswal regarding need to speed up electrification works under Rajiv Gandhi Gramin Vidyutikaran Yojana in Deoria and Kushinagar districts in Uttar Pradesh.
- (12) Dr. Arjun Roy regarding need to accord special status to the State of Bihar and provide adequate funds for its overall development.
- (13) Shri Gobinda Chandra Naskar regarding need to take steps to revive 'Krishi Bikash Shilpa Kendra'—an organization serving common people in West Bengal.
- (14) Shri S.R. Jeyadurai regarding need to exempt the match industry from excise duty.
- (15) Adv. A. Sampath regarding need to issue a commemorative stamp honouring the Birth Centenary of 'Kerala Kaumudi'—a popular Malayalam newspaper.
- (16) Shri Prasanta Kumar Majumdar regarding need to open new LPG Agencies at Balurghat in Dakshin Dinajpur district, West Bengal.
- (17) Shri Charles Dias regarding need to undertake renovation work in Ernakulum Railway Station, Kerala.



**2.02 P.M.****11. Demands for Excess Grants (General) –2007-08**

Time Taken: 8 mts.

Demands for Excess Grants (General) Nos. 22, 39, 59 and 95 in respect of Budget (General) for 2007-2008 were taken up.

All the Demands for Excess Grants (General) Nos. 22, 39, 59 and 95 (Revenue Account) for the amounts shown under column 3 of the printed list of Demands for Excess Grants (General) for 2007-2008 were voted in full.

**12. Government Bill – Introduced**

*The Appropriation (No.3) Bill, 2010.*

**13. Government Bill – Passed**

*The Appropriation (No. 3) Bill, 2010.*

The motion for consideration moved by Shri Pranab Mukherjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

**2.11 P.M.****14. Submissions by Members**

**Regarding Demand for Joint Parliamentary Committee to examine irregularities and malpractices in IPL and alleged phone tapping of Political Leaders.**

The following members made submissions regarding demand for Joint Parliamentary Committee to examine irregularities and malpractices in IPL and alleged phone tapping of Political Leaders:-

1. Shri Yashwant Sinha
2. Smt. Sushma Swaraj
3. Shri Sharad Yadav

Shri Pranab Mukherjee responded.

**2.17 P.M.**

**15. Government Bill – Under Consideration**

Time Allotted: 10 hrs.  
Time Taken: 3 hrs. 47 mts.  
Balance: 6 hrs. 13 mts.

*The Finance Bill, 2010*

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The following members took part in the debate :-

1. Shri Harin Pathak
2. Shri Sanjay Nirupam
3. Shri Shailendra Kumar
4. Shri Bansa Gopal Chowdhury
5. Shri Bhartruhari Mahtab
6. Shri S. Semmalai
7. Shri Prabodh Panda
8. Shri Nishikant Dubey
9. Shri Bhakta Charan Das
10. Shri Narahari Mahato
11. Shri Arjun Ram Meghwal

The discussion was not concluded

**\*6.43 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Thursday, the 29<sup>th</sup> April, 2010.)***

**P.D.T. ACHARY,  
Secretary-General.**

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\*From 6.04 P.M. to 6.43 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Thursday, April 29, 2010/Vaisakha 9, 1932 (Saka)

No. 80

**11.00 A.M.**

### 1. Starred Questions

Starred Question Nos. 481–485 were orally answered. Replies to Starred Question Nos. 486–500 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 5485–5675 were laid on the Table.

**12.00 Noon**

### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Notaries Act, 1952:-
  - (i) The Notaries (Second Amendment) Rules, 2009 published in Notification No. G.S.R. No. 700(E) in Gazette of India dated the 24<sup>th</sup> September, 2009.
  - (ii) The Notaries (Third Amendment) Rules, 2009 published in Notification No. G.S.R. No. 843(E) in Gazette of India dated the 25<sup>th</sup> November, 2009.
- (3) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2010-2011.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the National Aviation Company

of India Limited, New Delhi, for the year 2008-2009.

- (ii) Annual Report of the National Aviation Company of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Airports Authority of India and the Ministry of Civil Aviation for the year 2010-2011.
- (7) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2010-2011.
  - (ii) Memorandum of Understanding between the Indian Drugs and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2010-2011.
  - (iii) Memorandum of Understanding between the Bengal Chemicals and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2010-2011.
  - (iv) Memorandum of Understanding between the Hindustan Antibiotics Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2010-2011.
- (8) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the IRCON International Limited and the Ministry of Railways for the year 2010-2011.
  - (ii) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2010-2011.
  - (iii) Memorandum of Understanding between the Konkan Railway Corporation Limited and the Ministry of Railways for the year 2010-2011.
  - (iv) Memorandum of Understanding between the Container Corporation of India Limited and the Ministry of Railways for the year 2010-2011.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2008-2009.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Exports Promotion Council for Handicrafts, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Exports Promotion Council for Handicrafts, New Delhi, for the year 2008-2009.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 2008-2009.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadhoji, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadhoji, for the year 2008-2009.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Textile Corporation Limited and the Ministry of Textiles for the year 2010-2011.

(18) A copy of the Memorandum of Understanding (Hindi and English versions) between the British India Corporation Limited and the Ministry of Textiles for the year 2010-2011.

(19) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2010-2011.

(20) A copy of the Notification No. S.O. 618(E) (Hindi and English versions) published in Gazette of India dated 19<sup>th</sup> March, 2010, authorizing the officers, not below the rank of Sales Officer, of Public Sector Oil Marketing Companies, mentioned therein, to exercise power, with immediate effect, conferred under sub-clause (1) of Clause 13 of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000, issued under clause 13 of the said Order.

(21) A copy of the Notification No. G.S.R. 38(E) (Hindi and English versions) published in Gazette of India dated 18<sup>th</sup> January, 2010, containing corrigendum to the Notification No. G.S.R. 769(E) dated 20<sup>th</sup> October, 2009, issued under Petroleum and Natural Gas Regulatory Board Act, 2006.

(22) A copy of the Petroleum and Natural Gas Regulatory Board (Codes of Practices for Emergency Response and Disaster Management Plan (ERDMP) Regulations, 2010, (Hindi and English versions) published in Notification No. G.S.R. 39(E) in Gazette of India dated 18<sup>th</sup> January, 2010, under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the period October, 2007 to March, 2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the period October, 2007 to March, 2009.

(24) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2010-2011.

(25) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2010-2011.

- (26) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Rajasthan Electronics and Instruments Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
  - (ii) Memorandum of Understanding between the Bharat Bhari Udyog Nigam Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
  - (iii) Memorandum of Understanding between the M/s Hindustan Photo Films Manufacturing Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
  - (iv) Memorandum of Understanding between the Instrumentation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
  - (v) Memorandum of Understanding between the Richardson and Cruddas (1972) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
  - (vi) Memorandum of Understanding between the Tungabhadra Steel Products Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
  - (vii) Memorandum of Understanding between the Bridge and Roof Company (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2008-2009.
  - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

#### 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 12<sup>th</sup> March, 2010, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term beginning on the 1<sup>st</sup> May, 2010 and ending on the 30<sup>th</sup> April, 2011 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee: -

1. Prof. Saif-ud-Din Soz
2. Shri Ashwani Kumar
3. Shri Kalraj Mishra
4. Shri Prasanta Chatterjee
5. Shri N. Balaganga
6. Shri N.K. Singh
7. Shri Tiruchi Siva

- (ii) That at its sitting held on the 12<sup>th</sup> March, 2010, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term beginning on the 1<sup>st</sup> May, 2010 and ending on the 30<sup>th</sup> April, 2011 and also communicated the names of the following members of Rajya Sabha who have been elected to the said Committee:-

1. Ms. Mabel Rebello
2. Dr. T. Subbarami Reddy
3. Shri Prakash Javadekar
4. Shri Naresh Gujral
5. Shri Tapan Kumar Sen
6. Shri Bharat Kumar Raut
7. Shri Birendra Prasad Baishya'



(iii) That at its sitting held on the 12<sup>th</sup> March, 2010, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1<sup>st</sup> May, 2010 and ending on the 30<sup>th</sup> April, 2011 and had elected the following Members of Rajya Sabha to serve on the said Committee:-

1. Shri Mukut Mithi
2. Shri Praveen Rashtrapal
3. Ms. Sushila Tiriya
4. Shri Nand Kumar Sai
5. Miss Anusuiya Uikey
6. Shri Veer Singh
7. Shri Veer Pal Singh Yadav
8. Shri Thomas Sangama
9. Shri D. Raja
10. Shri Lalhming Liana

## **5. Reports of Public Accounts Committee**

Shri Gopinath Munde presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2009-10):-

- (1) Eleventh Report on `Non-compliance by Ministries/Departments in timely submission of Action Taken Notes on Non-selected Audit Paragraphs' relating to the Ministry of Finance (Department of Expenditure).
- (2) Twelfth Report on `Functioning of A.D.G.E.S. Radar, Procurement of Special Clothing and Mountaineering Equipment and Delay in Execution/Renewal of lease' relating to the Ministry of Defence.
- (3) Thirteenth Report on `Revenue loss due to delay in levy of Toll Fees' relating to the Ministry of Road Transport and Highways.
- (4) Fourteenth Report on `Administration of Universal Service Obligation (USO) Fund' relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (5) Fifteenth Report on `Loss of Revenue due to Short Levy of Tax, Incorrect Classification of Excisable Goods and Non-fulfilment of Export Obligation' relating to the Ministry of Finance (Department of Revenue).

- (6) Sixteenth Report on `Disaster Management and Land Management in Indian Railways' relating to the Ministry of Railways.
- (7) Seventeenth Report on `Conservation and Protection of Tigers in Tiger Reserves' relating to the Ministry of Environment and Forests.
- (8) Eighteenth Report on `Procurement of Stores and Inventory Control' relating to the Department of Space.
- (9) Nineteenth Report on `Freight and Wagon Management on Indian Railways' relating to the Ministry of Railways.
- (10) Twentieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-fifth Report (Fourteenth Lok Sabha) on `Development of Land by Delhi Development Authority' relating to the Ministry of Urban Development.
- (11) Twenty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighty-third Report (Fourteenth Lok Sabha) on `Cleanliness and Sanitation on Indian Railways' relating to the Ministry of Railways.

## **6. Reports of Standing Committee on Commerce**

Shri Shivarama Gouda laid the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 93<sup>rd</sup> Report on Demands for Grants (2010-11) of the Department of Commerce (Ministry of Commerce and Industry); and
- (2) 94<sup>th</sup> Report on Demands for Grants (2010-11) of the Department of Industrial Policy & Promotion (Ministry of Commerce and Industry).

## **7. Report of Standing Committee on Human Resource Development**

Shri P.K. Biju laid the Two Hundred Twenty-second Report (Hindi and English versions) of the Standing Committee on Human Resource Development on Demands for Grants 2010-11 (Demand No. 58 ) of the Department of Higher Education, Ministry of Human Resource Development.

## **8. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice**

Shri Manish Tewari laid the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) 38<sup>th</sup> Report on Demands for Grants (2010-11) of the Ministry of Personnel, Public Grievances and Pensions.
- (2) 39<sup>th</sup> Report on Demands for Grants (2010-11) of the Ministry of Law and Justice.

## **9. Statements by Ministers**

- (i) The Minister of State (Independent Charge) of the Ministry of Corporate Affairs and Minister of State (Independent Charge) of the Ministry of Minority Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 3<sup>rd</sup> Report of Standing Committee on Social Justice and Empowerment on Demands for Grants (2009-10), pertaining to the Ministry of Minority Affairs.
- (ii)\* The Minister of State in the Ministry of External Affairs made a statement pertaining to an official in the High Commission of India in Islamabad.

## **10. Motion for election to the Sree Chitra Tirunal Institute for Medical Sciences and Technology**

Shri Srikant Jena on behalf of Shri Prithviraj Chavan moved the following motion: –

“That in pursuance of sub-section (j) of section 5 read with sub-sections (1) and (2) of section 6 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Act, 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, subject to the other provisions of the said Act and the Rules and Regulations made thereunder.”

The motion was adopted.

## **11# Submission by Member**

Smt. Harsimrat Kaur Badal made a submission regarding riots of 1984 in which a large number of Sikhs were killed. Dr. Tarun Mandal associated.

Shri Pawan Kumar Bansal responded.

## **12.33 P.M.**

### **12. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Thokchom Meinya regarding need to provide special financial package to the Government of Manipur to implement the recommendations of Sixth Central Pay Commission.
- (2) Shri Jaiprakash Agarwal regarding need to drop the proposal to give cash instead of foodgrains to BPL families and continue with the present system of distribution of foodgrains to BPL families through Public Distribution System.
- (3) Shri Eknath M. Gaekwad regarding need to undertake expansion and modernization of Chhatrapati Shivaji Terminus Railway Station in Mumbai, Maharashtra.
- (4) Smt. Chandresh Kumari regarding need to include Jodhpur City under the Jawahar Lal Nehru National Urban Renewal Mission Scheme.
- (5) Dr. Mahesh Joshi regarding need to provide infrastructural facilities of international standards at Jaipur and Ajmer railway stations in Rajasthan.
- (6) Shri Anantha Venkatarami Reddy regarding need to provide financial assistance to the fruit & paddy growers who lost their crops due to heavy hailstorm in Anantapur district, Andhra Pradesh.
- (7) Shri P.T. Thomas regarding need to utilize the services of Navy for training youths in swimming and rescue operations in case of incidents of drowning in various parts of the country.

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#From 12.06 P.M. to 12.30 P.M., Members raised matters of urgent public importance.

- (8) Shri Hamdullah Sayeed regarding need to ensure adequate supply of wheat in Lakshadweep.
- (9) Shri Pratap Narayanrao Sonawane regarding need to add more categories of works under Members of Parliament Local Area Development Scheme and increase the annual allocation of funds under this Scheme.
- (10) Shri Virender Kashyap regarding need to implement GPF-cum-Pension Scheme for the employees of Jawahar Navodaya Vidyalaya who joined services before 01.01.2004.
- (11) Shri D.B. Chandre Gowda regarding need to provide special status to Northern Karnataka Region consisting of Gulbarga, Raichur, Bidar and Koppal districts to remove backwardness and regional imbalances.
- (12) Smt. Sumitra Mahajan regarding need to extend Rewanchal Express running between Rewa and Bhopal upto Indore.
- (13) Dr. Ratna De (Nag) regarding need to provide medical facilities to all the Central Government pensioners under Central Government Health Scheme.
- (14) Shri S. Semmalai regarding need to engage 'Central Silk Board' in procurement of raw silk and its supply to weavers at a reasonable price.
- (15) Shri Jose K. Mani regarding need to redefine the parameters for determination of poverty level with a view to have an equitable allocation of funds for the poverty alleviation programmes.

**12.34 P.M.**

**13. Government Bill – Passed**

Time Taken: 9 hrs. 22 mts.

*The Finance Bill, 2010*

Further discussion on the motion for consideration of the Bill moved by Shri Pranab Mukherjee on 28.04.2010, continued.

The following members took part in the debate :-

1. Shri Kalyan Banerjee
2. Shri Anant G. Geete
3. Shri Dara Singh Chauhan
4. Shri Jagdambika Pal
5. Shri Bhoopendra Singh
6. Dr. Raghuvansh Prasad Singh
- 7\* Shri A. Ganeshamurthi
- 8\* Shri Rudra Madhab Ray
9. Shri Mangani Lal Mandal
10. Shri Neeraj Shekhar
11. Shri Prasanta Kumar Majumdar
- 12\* Shri Bishnu Pada Ray
13. Shri Rajagopal Lagadapati
14. Shri Hukmdeo Narayan Yadav
- 15\* Shri Satpal Maharaj
16. Shri Sharifuddin Shariq
- 17\* Dr. (Smt.) Jhansi Botcha Lakshmi
18. Shri Nama Nageswara Rao
19. Shri E.T. Mohammed Basheer
- 20\* Dr. (Prof.) Prasanna Kumar Patasani
21. Dr. Gaddam Vivekanand
- 22\* Shri Ganesh Singh
23. Dr. Snajeev Ganesh Naik
- 24\* Shri C. Sivasami
- 25\* Shri P. Kumar

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\*Written speeches were laid on the Table.

26. Dr. Baliram
27. Dr. Tarun Mandal
28. Shri P. Karunakaran
29. Maulana Badruddin Ajmal
- 30\* Dr. Mahendrasinh Pruthvisinh Chauhan
- 31\* Shri Hansraj G. Ahir
- 32\* Shri G. Sugavanam
- 33\* Shri Datta Raghobaji Meghe
- 34\* Shri Virender Kashyap
- 35\* Dr. Kirit Premjibhai Solanki
36. Shri Narayan Singh Amlabe
37. Shri Tufani Saroj
- 38\* Dr. Thokchom Meinya
39. Shri Vijay Bahadur Singh
40. Shri Lalu Prasad
- 41\* Shri Rashid J.M. Aaron
- 42\* Shri S.S. Ramasubbu
- 43\* Shri Gorakh Nath Pandey
- 44\* Shri Ghanshyam Anuragi

Shri Pranab Mukherjee replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11 to 17 were adopted.

Clause 18 was adopted, as amended.

Clause 19 was adopted, as amended.

Clause 20 was adopted, as amended.

Clauses 21 to 59 were adopted.

Clause 60 was adopted.

Clauses 61 and 62 were adopted.

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\*Written speeches were laid on the Table.

Shri Pranab Mukherjee moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 8 to the Finance Bill, 2010 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 62A was adopted.

New Clause 62A was also adopted.

Clauses 63 to 74 were adopted.

Clause 75 was adopted, as amended.

Clauses 76 to 86 were adopted.

The First to Seventh Schedules were adopted.

The Eighth Schedule was adopted, as amended.

The Ninth to Twelfth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed, was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill, as amended was passed.

**6.09 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Friday, the 30<sup>th</sup> April, 2010.)***

**P.D.T. ACHARY,  
Secretary-General.**



# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Friday, April 30, 2010/Vaisakha 10, 1932 (Saka)

No. 81

**11.00 A.M.**

### **1. Starred Questions**

Starred Question Nos. 501 – 504 were orally answered. Replies to Starred Question Nos. 505 – 520 were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Question Nos. 5676 – 5905 were laid on the Table.

**12.00 Noon**

### **3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Statement (Hindi and English versions) regarding rejection of Board of Arbitration Award C.A. Reference No. 3 of 2001-regarding grant of upgraded pay scales same as to the Assistants of CSS, to all Senior Auditors/Senior Accountants and Accounts Assistant (Railways) with effect from 01.01.1986 notionally and actual payment from 12.11.2001.
- (2) A copy of the Statement (Hindi and English versions) regarding rejection of Board of Arbitration Award C.A. Reference No. 3 of 2004-regarding revision of rates of Transport Allowance to Central Government employees.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2010-2011.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 94 of the Finance Act, 1994 :-
  - (i) G.S.R. 253(E) published in Gazette of India dated the 30<sup>th</sup> March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 07/2010-Service Tax dated 27<sup>th</sup> February, 2010.

- (ii) G.S.R. 254(E) published in Gazette of India dated the 30<sup>th</sup> March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 08/2010-Service Tax dated 27<sup>th</sup> February, 2010.
  - (iii) G.S.R. 255(E) published in Gazette of India dated the 30<sup>th</sup> March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 09/2010-Service Tax dated 27<sup>th</sup> February, 2010.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-
- (i) G.S.R. 283(E) published in Gazette of India dated the 1<sup>st</sup> April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Customs, dated 1<sup>st</sup> March, 2002.
  - (ii) G.S.R. 307(E) published in Gazette of India dated the 9<sup>th</sup> April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 100/89-Customs, dated 1<sup>st</sup> March, 1989.
  - (iii) G.S.R. 328(E) published in Gazette of India dated the 16<sup>th</sup> April, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Customs, dated 23<sup>rd</sup> July, 1996.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
- (i) The Income-tax (Second Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. S.O. 775(E) in Gazette of India dated the 8<sup>th</sup> April, 2010.
  - (ii) G.S.R. 776(E) published in Gazette of India dated the 8<sup>th</sup> April, 2010, together with an explanatory memorandum notifying the areas outside India as the 'specified territory', mentioned therein.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the THDC India Limited and the Ministry of Power for the year 2010-2011.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2010-2011.

- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Hydro Power Corporation Limited and the Ministry of Power for the year 2010-2011.
- (10) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 2010-2011, under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948.
- (11) A copy of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) (First Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. L-7/186(201)/2009-CERC in Gazette of India dated the 25<sup>th</sup> February, 2010 under Section 179 of the Electricity Act, 2003.
- (12) A copy of the Notification No. L-7/139(159)/2008-CERC (Hindi and English versions) published in Gazette of India dated the 10<sup>th</sup> February, 2010 containing corrigendum to the Central Electricity Regulatory Commission (Measures to Relieve Congestion in Real Time Operation) Regulations, 2009 issued under Section 178 of the Electricity Act, 2003.
- (13) A copy of the Annual Report (Hindi and English versions) of the G K General Hospital Society, Bhuj, for the years 2005-2006, 2006-2007 and 2007-2008, alongwith Audited Accounts.
- (14) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2008-2009.
- (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2008-2009.
- (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2008-2009.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2008-2009.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

#### **4. Messages from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No.2) Bill, 2010, passed by the Lok Sabha on the 27<sup>th</sup> April, 2010.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No.3) Bill, 2010, passed by the Lok Sabha on the 28<sup>th</sup> April, 2010.

#### **5. Report on the Participation of Indian Parliamentary Delegation in the 121<sup>st</sup> Assembly of the Inter-Parliamentary Union (IPU)**

Secretary-General laid on the Table Report (Hindi and English versions) on the participation of Indian Parliamentary Delegation in the 121<sup>st</sup> Assembly of the Inter-Parliamentary Union held in Geneva (Switzerland) from 19 to 21 October, 2009.

## **6. Reports of Committee on Public Undertakings**

Shri V. Kishore Chandra S. Deo presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings (2009-10):-

- (1) Sixth Report on Security Printing and Minting Corporation of India Ltd.
- (2) Seventh Report on Action taken by the Government on the recommendations contained in the Thirty-first Report (14<sup>th</sup> Lok Sabha) on Hindustan Petroleum Corporation Limited (HPCL)-Unproductive payment of incentive in HPCL based on Audit Para 14.4.1 of the Report on Union Government (Commercial) of the C&AG of India No. 11 CA of 2008.
- (3) Eighth Report on Action taken by the Government on the recommendations contained in the Twenty-first Report (14<sup>th</sup> Lok Sabha) on Airports Authority of India-Review of Infrastructure and Operational Facilities (based on Audit Report No. 17 of 2007 (Performance Audit) (Commercial) of C&AG of India).

## **7. Report of Standing Committee on Science & Technology, Environment & Forests**

Shri S.S. Ramasubbu laid on the Table the Two Hundred Tenth Report (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on Demands for Grants (2010-2011) of the Ministry of Environment & Forests.

## **8. Statement by Minister**

The Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2<sup>nd</sup> Report of the Standing Committee on Finance on Demands for Grants (2009-10), pertaining to the Department of Revenue, Ministry of Finance.

**12.03 P.M.**

## **9. Statement by Minister of Parliamentary Affairs**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 3<sup>rd</sup> May, 2010.

**\*12.11 P.M.**

**10. Submission by Member**

Kunwar Rewati Raman Singh made a submission regarding need to enhance the recommendatory quota of MPs for grant of financial relief from the Prime Minister's Relief Fund for critically ill patients. Smt. Susmita Bauri, Prof. Sk. Saidul Haque, Dr. Pulin Bihari Baske and Shri Rajendra Agrawal associated.

Shri V. Narayanasamy responded.

**1.37 P.M.**

**10. Government Bill – Passed**

Time Taken: 4 hrs. 28 mts.

*The National Green Tribunal Bill, 2009*

Further discussion on the motion for consideration of the Bill moved by Shri Jairam Ramesh on the 15<sup>th</sup> March, 2010, continued.

The following members took part in the debate:-

1. Shri Shailendra Kumar
2. Smt. Supriya Sadanand Sule
3. Smt. Maneka Gandhi
4. Shri Pradeep Tamta
5. Shri C. Sivasami
6. Shri Jagadanand Singh
7. Shri Mangani Lal Mandal
8. Shri Prasanta Kumar Majumdar
9. Shri Prem Das Rai
10. Shri Bibhu Prasad Tarai
11. Shri S.S. Ramasubbu
12. Dr. Charles Dias
13. Dr. (Prof.) Prasanna Kumar Patasani
14. Shri Bhakta Charan Das
15. Dr. (Smt.) Jhansi Lakshmi Botcha

Shri Jairam Ramesh replied to the debate.

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\*From 12.11 P.M. to 1.36 P.M., Members raised matters of urgent public importance.

The motion for consideration of the Bill moved by Shri Jairam Ramesh was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

An amendment No. 51 to clause 4 moved by Shri M.B. Rajesh, was negatived.

Clause 4 was adopted, as amended.

Clause 5 was adopted, as amended.

Clauses 6 to 14 were adopted.

Clause 15 was adopted.

An amendment No. 53 to clause 16 moved by Shri M.B. Rajesh, was negatived.

Clause 16 was adopted, as amended.

Clause 17 was adopted, as amended.

Clause 18 was adopted, as amended.

Clause 19 was adopted.

Shri Jairam Ramesh moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 23 to the National Green Tribunal Bill, 2009 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 19A was adopted.

New Clause 19A was also adopted.

Clause 20 was adopted, as amended.

Clause 21 was adopted, as amended.

Clause 22 was adopted.

Clauses 23 to 25 were adopted.

Clause 26 was adopted.

Clause 27 was adopted.

Clause 28 was adopted.

Clauses 29 to 31 were adopted.

Clause 32 was adopted.

Clause 33 was adopted.

Clause 34 was adopted, as amended.

Clauses 35 and 36 were adopted.

Clause 37 was adopted, as amended.

The Schedule I and Schedule II were adopted.

The Schedule III was adopted, as amended.

Clause 1 was adopted as amended.

The Enacting Formula was adopted, as amended.

The Preamble and the Long Title were also adopted.

The motion that the Bill, as amended be passed, was moved by Shri Jairam Ramesh.

The motion was adopted and the Bill, as amended was passed.

#### **4.01 P.M.**

#### **11. Private Members' Bills – Introduced**

- (1) The Two Child Norm Bill, 2009 by Smt. Supriya Sadananad Sule
- (2) The Compulsory Registration of Marriages Bill, 2009 by Smt. Supriya Sadanand Sule.
- (3) The Indian Medical Council (Amendment) Bill, 2009 (Insertion of new section 23A) by Shri Varun Gandhi
- (4) The Prohibition on Use of Caste or Religious Title Bill, 2009 by Shri L. Rajagopal.
- (5) The Prevention of Insults to National Honour (Amendment) Bill, 2010 (Insertion of new section 2A) by Shri L. Rajagopal.
- (6) The Abolition of Child Labour Bill, 2010 by Shri Adhir Ranjan Chowdhury.
- (7) The Eradication of Unemployment Bill, 2010 by Shri N.S.V. Chitthan.
- (8) The Anti-Hijacking (Amendment) Bill, 2010 (Insertion of new section 4A) by Smt. Supriya Sule.
- (9) The Victims of Natural Calamities (Rehabilitation and Financial Assistance) Bill, 2010 by Shri N.S.V. Chitthan.
- (10) The Constitution (Amendment) Bill, 2010 (Amendment of article 85) by Shri Arjun Ram Meghwal.



- (11) The Price Control Bill, 2010 by Shri Arjun Ram Meghwal.
- (12) The Indigent Persons Welfare Bill, 2010 by Shri Arjun Ram Meghwal.
- (13) The Ban on Witchcraft Bill, 2010 by Shri Om Prakash Yadav.
- (14) The Farmers (Old Age Pension) Bill, 2010 by Adv. P.T. Thomas.
- (15) The Indian Penal Code (Amendment) Bill, 2010 (Insertion of new section 335A) by Shri Adhir Ranjan Chowdhury.
- (16) The Persons Living Below Poverty Line (Identification) Bill, 2010 by Shri Satpal Maharaj.
- (17) The Voluntary Organisation (Regulation) Bill, 2010 by Shri Pradeep Tamta.
- (18) The Agricultural and Processed Food Products Export Development Authority (Amendment) Bill, 2010 (Amendment of section, 4, etc.) by Shri Rajendra Agrawal.
- (19) The Central Universities (Conditions of Service of Non-Teaching Staff) Bill, 2010 by Shri Jagdambika Pal.

#### **4.11 P.M.**

#### **12. Private Member's Bill – Under Consideration**

*The Compulsory Voting Bill, 2009* by Shri J.P. Agarwal.

Further discussion on the motion for consideration of the Bill moved by Shri J.P. Agarwal on the 4<sup>th</sup> December, 2009, continued.

The following members took part in the debate:-

1. Shri Arjun Meghwal (resumed his speech)
2. Shri Adhir Ranjan Chowdhury
3. Shri Shailendra Kumar
4. Shri Satpal Maharaj
5. Shri S. Semmalai
6. Dr. (Smt.) Prabha Kishore Taviad
7. Shri Gorakh Nath Pandey
8. Dr. Vinay Kumar 'Vinnu' Pandey
9. Shri Raja Ram Pal
10. Shri Premdas Katheria

11. Shri Rashid J.M. Aaron
12. Shri Vijay Bahadur Singh
13. Ch. Lal Singh
14. Maulana Badruddin Ajmal
15. Dr. M. Veerappa Moily (speech unfinished)

The discussion was not concluded.

**6.30 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Monday, the 3<sup>rd</sup> May, 2010.)***

**P.D.T. ACHARY**  
**Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Monday, May 3, 2010/Vaisakha 13, 1932 (Saka)

No. 82

11.00 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Shri A. Jayamohan, a member of the Eighth, Ninth and Tenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

### 2. Starred Questions

Starred Question No. 521 was orally answered. Replies to Starred Question Nos. 522 – 540 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 5906 – 6135 were laid on the Table.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.09 A.M. and re-assembled at 12.00 Noon)*

12.00 Noon

### 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2010-2011.

(2) A copy each of the following Notifications (Hindi and English versions) issued under Section 18G of the Industries (Development and Regulation) Act, 1951:-

- (i) G.S.R. 687(E) published in Gazette of India dated the 25<sup>th</sup> March, 2010, making certain amendments in the Notification No. S.O. 1105(E) dated 11<sup>th</sup> October, 2004.
  - (ii) The Newsprint Control (Amendment) Order, 2010 published in Notification No. S.O. 686(E) in Gazette of India dated the 25<sup>th</sup> March, 2010.
  - (iii) The Newsprint Control (Amendment) Order, 2010 published in Notification No. S.O. 685(E) in Gazette of India dated the 25<sup>th</sup> March, 2010.
- (3)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 2008-2009.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
- (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2008-2009.
- (6)
- (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council, Kolkata, for the year 2007-2008.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council, Kolkata, for the year 2007-2008, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council, Kolkata, for the year 2007-2008.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Bharat Electronics Limited and the Department of Defence Production, Ministry of Defence, for the year 2010-2011.
  - (ii) Memorandum of Understanding between the Goa Shipyard Limited and the Department of Defence Production, Ministry of Defence, for the year 2010-2011.
  - (iii) Memorandum of Understanding between the Hindustan Shipyard Limited and the Ministry of Defence for the year 2010-2011.
- (9) A copy of the Notification No. S.R.O. 16(E) (Hindi and English versions) published in weekly Gazette of India dated the 18<sup>th</sup> July, 2009 declaring a period of five years from the date of publication of this Notification, service or duty in the Union Territory of Andaman and Nicobar Islands shall be "active service" within the meaning and for the purpose of the Navy Act, 1957, issued under sub-section (1) of Section 3 of the said Act.
- (10) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Mahanagar Telephone Nigam Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2010-2011.
  - (ii) Memorandum of Understanding between the Telecommunications Consultants India Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2010-2011.
  - (iii) Memorandum of Understanding between the ITI Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2010-2011.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885:-
- (i) The Indian Wireless Telegraphy (Commercial Radio Operator's Certificate of Proficiency and Licence to Operate Wireless Telegraphy)

Amendment Rules, 2009 published in Notification No. G.S.R. 7(E) in Gazette of India dated the 6<sup>th</sup> January, 2010.

- (ii) The Indian Wireless Telegraphs (Amateur Service) Amendment Rules, 2009 published in Notification No. G.S.R. 280(E) in Gazette of India dated the 1<sup>st</sup> April, 2010.
  - (iii) The Indian Telegraph (Amendment) Rules, 2010 published in Notification No. G.S.R. 49(E) in Gazette of India dated the 28<sup>th</sup> January, 2010, together with a corrigendum thereto published in Notification No. G.S.R. 279(E) dated 1<sup>st</sup> April, 2010.-
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2008-2009.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2008-2009.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2008-2009.
  - (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

## **5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30<sup>th</sup> April, 2010, Rajya Sabha passed the Plantations Labour (Amendment) Bill, 2010.

## **6. Bill as passed by Rajya Sabha - Laid on the Table**

*The Plantations Labour (Amendment) Bill, 2010*

## **7. Reports of Standing Committee on Agriculture**

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:-

- (1) Eighth Report on Demands for Grants (2010-11) of the Ministry of Agriculture (Department of Agricultural Research and Education).
- (2) Ninth Report on Demands for Grants (2010-11) of the Ministry of Food Processing Industries.

## **8. Statements by Ministers**

- (1) The Minister of Defence laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 36<sup>th</sup> Report of the Standing Committee on Defence (14<sup>th</sup> Lok Sabha) on 'Status of Implementation of Unified Command for Armed Forces', pertaining to the Ministry of Defence.
- (2) The Minister of External Affairs laid a statement (Hindi and English versions) regarding "Prime Minister's visit to Bhutan for the 16<sup>th</sup> SAARC Summit".
- (3) The Minister of Rural Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2<sup>nd</sup> Report of the Standing Committee on Rural Development on Demands for Grants (2009-10), pertaining to the Department of Land Resources, Ministry of Rural Development.

- (4) The Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 88<sup>th</sup> Report of the Standing Committee on Commerce on Patents and Trade Marks Systems in India, pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.
- (5) The Minister of State in the Ministry of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1<sup>st</sup> and 4<sup>th</sup> Reports of the Standing Committee on Information Technology on Demands for Grants (2009-10), pertaining to the Department of Posts and Department of Telecommunications, respectively, Ministry of Communications and Information Technology.
- (6) The Minister of State in the Ministry of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 3<sup>rd</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2009-10), pertaining to the Department of Information Technology, Ministry of Communications and Information Technology.

#### **12.04 P.M.**

#### **9. Government Bills – Introduced**

- (i) *The Prohibition of unfair practices in Technical Educational Institutions, Medical Educational Institutions and University Bill, 2010*
- (ii) *The Educational Tribunals Bill, 2010.*
- (iii) *The Foreign Educational Institutions (Regulation of Entry and Operations) Bill, 2010*
- (iv) *The National Accreditation Regulatory Authority for Higher Educational Institutions Bill, 2010*

*(Due to interruptions in the House, Lok Sabha adjourned at 12.08 P.M., and re-assembled at 2.00 P.M.)*



**2.00 P.M.****10. Submission by Members**

The following Members made submission regarding need to collect population data of the SCs, STs and OBCs in the ongoing census in the country.

1. Smt. Sushma Swaraj
2. Shri Mulayam Singh Yadav
3. Shri Sharad Yadav
4. Shri Lalu Prasad
5. Shri Dara Singh Chauhan
6. Shri T.K.S. Elangovan
7. Shri Gurudas Dasgupta
8. Dr. M. Thambidurai
9. Shri Basudeb Acharia
10. Shri Anandrao Adsul
11. Dr. Rattan Singh Ajnala

Shri Pawan Kumar Bansal responded.

**2.21 P.M.****11. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Ch. Lal Singh regarding need to expedite payment of compensation to the persons affected by the closure of STD/ISD/PCO booths from 1 January, 2001 to 28 May, 2001 in Jammu & Kashmir.
- (2) Shri Aruna Kumar Vundavalli regarding need to streamline the procedure for issuance of passport under Tatkal Scheme in Regional Passport Office, Hyderabad, Andhra Pradesh.
- (3) Shri R. Dhruva Narayana regarding need to ensure timely completion of ongoing Road Over Bridges works at Maryala Hundi and other sites on Mysore-Chamrajanagar Broadgauge section in Karnataka by Railways.
- (4) Shri Jagdish Thakor regarding need to provide water for drinking and irrigation purposes in Gujarat.

- (5) Shri Rajaiah Siricilla regarding need to accord approval to the proposal of the Government of Andhra Pradesh for development of a Mega Tourism circuit in the State.
- (6) Dr. Sanjay Sinh regarding need to take steps to check recurring floods in Gomti river in Sultanpur Parliamentary Constituency, Uttar Pradesh.
- (7) Shri Pratap Narayanrao Sonawane regarding need to provide compensation to grape growers of Maharashtra who have incurred losses due to the refusal of their consignment by European countries citing presence of chemical in the crop.
- (8) Shri Ravindra Kumar Pandey regarding need to expedite the setting up of Steel Plant in Chandankiyari Block, district Bokaro, Jharkhand and withdraw allocation of coal block made for the purpose.
- (9) Shri Neeraj Shekhar regarding need to undertake measures to check high level contamination of ground water in Balia district, Uttar Pradesh.
- (10) Shri Gorakh Prasad Jaiswal regarding need to construct a bridge on river Narayani between Kushinagar (Uttar Pradesh) and Bettiah (Bihar).
- (11) Shri Dinesh Chandra Yadav regarding need to provide additional coaches in Koshi Express and Intercity Express trains.
- (12) Shri P.K. Biju regarding need to fill up the backlog vacancies of faculties in higher educational institutions in the country.
- (13) Shri Jayant Chaudhary regarding need to take steps to ensure quality and standards in manufacturing of paints and cosmetics as per the norms fixed by Bureau of Indian Standards.
- (14) Shri M. Badruddin Ajmal regarding need to set up a special campus of Aligarh Muslim University with provision of medical and engineering education in Dhubri district of Assam.

**2.22 P.M.**

**12. Government Bills – Passed**

Time Taken: 12 mts.

**(i) *The Employees' State Insurance (Amendment) Bill, 2009***

The motion for consideration of the Bill was moved by Shri Mallikarjun Kharge.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Shri Mallikarjun Kharge moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 3 to The Employees' State Insurance (Amendment) Bill, 2009 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 1A was adopted.

New Clause 1A was also adopted.

Clause 2 was adopted, as amended.

Clauses 3 to 13 were adopted.

Shri Mallikarjun Kharge moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 8 to The Employees' State Insurance (Amendment) Bill, 2009 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 13A was adopted.

New Clause 13A was also adopted.

Clauses 14 to 21 were adopted.

Shri Mallikarjun Kharge moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 9 to The Employees’ State Insurance (Amendment) Bill, 2009 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 21A was adopted.

New Clause 21A was also adopted.

Clause 22 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill be passed, as amended was moved by Shri Mallikarjun Kharge.

The motion was adopted and the Bill, as amended was passed.

## **2.35 P.M.**

### **(ii) *The Payment of Gratuity(Amendment) Bill, 2010***

Time Taken: 3 mts.

The motion for consideration of the Bill was moved by Shri Mallikarjun Kharge.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mallikarjun Kharge.

The motion was adopted and the Bill was passed.

**2.38 P.M.**

***(iii) The Clinical Establishments (Registration and Regulation) Bill, 2010***

Time Taken: 2 mts.

The motion for consideration of the Bill was moved by Shri Ghulam Nabi Azad.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 56 were adopted.

The Schedule was adopted.

Clause 1 was adopted.

The Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ghulam Nabi Azad.

The motion was adopted and the Bill was passed.

*(Due to interruptions in the House, Lok Sabha adjourned for the day.)*

**2.40 P.M.**

**(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4<sup>th</sup> May, 2010.)**

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, May 4, 2010/Vaisakha 14, 1932 (Saka)

No. 83

11.00 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Shri T. Bala Goud, a member of the Eighth and Ninth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.07 A.M.

### 2. Starred Questions

Starred Question No. 541 was orally answered. Replies to Starred Question Nos. 542 – 560 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 6136–6365 were laid on the Table.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.10 A.M. and re-assembled at 12.00 Noon)*

12.00 Noon

### 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2007-2008.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Central Industrial Security Force Assistant Inspector General, Legal and Regulations, Group 'A' post, First Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 214(E) in Gazette of India dated 29<sup>th</sup> March, 2010, under sub-section (3) of Section 22 of Central Industrial Security Force Act, 1968.
- (4) A copy of the Indo-Tibetan Border Police Force, Combatant Ministerial Cadre and Combatant Stenographer Cadre Group-'B' and Group-'C' post Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 287(E) in Gazette of India dated 6<sup>th</sup> April, 2010, under sub-section (3) of Section 156 of Indo-Tibetan Border Police Force Act, 1992.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-
- (i) The Sashastra Seema Bal Group 'A' Combatised (Gazetted) Ministerial and Private Secretary Cadre Post Recruitment Rules, 2010 published in Notification No. G.S.R. 202(E) in Gazette of India dated 22<sup>nd</sup> March, 2010.
  - (ii) The Sashastra Seema Combatised Telecommunication Cadre Group 'B' Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 192(E) in Gazette of India dated 16<sup>th</sup> March, 2010.
- (6) A copy of the Central Reserve Police Force (Combatised Para-Medical Posts) Recruitment (Second Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 47(E) in Gazette of India dated 22<sup>nd</sup> January, 2010, under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-
- (i) S.O. 879(E) published in Gazette of India dated 19<sup>th</sup> April, 2010, notifying the Court of District Judge-IV-cum-Additional Sessions Judge in-charge, New Delhi Police District, Patiala House Courts, New Delhi as the Special Court for the purposes of sub-section (1) of Section 11 of the National Investigation Agency Act, 2008, for trial of Scheduled Offences.

- (ii) S.O. 772(E) published in Gazette of India dated 7<sup>th</sup> April, 2010, withdrawing the Notification No. S.O. 2948(E) dated 18<sup>th</sup> November, 2009.
- (8) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1993-1994.
- (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1993-1994, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2008-2009.
- (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (a) and (b) of (8) above.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Department of Food and Public Distribution, Ministry of Development of North Eastern Region for the year 2010-2011.
- (11) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New



Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O. 495(E) published in Gazette of India dated the 26<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadappa-Kurnool Section) in the State of Andhra Pradesh.
  - (ii) S.O. 327(E) and S.O. 328(E) published in Gazette of India dated the 10<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 18 (Kadappa-Kurnool Section) in the State of Andhra Pradesh.
  - (iii) S.O. 329(E) and S.O. 330(E) published in Gazette of India dated the 10<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadappa-Kurnool Section) in the State of Andhra Pradesh.
  - (iv) S.O. 499(E) published in Gazette of India dated the 26<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadappa-Kurnool Section) in the State of Andhra Pradesh.
  - (v) S.O. 505(E) published in Gazette of India dated the 26<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadappa-Kurnool Section) in the State of Andhra Pradesh.
  - (vi) S.O. 398(E) published in Gazette of India dated the 17<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 in the State of Andhra Pradesh.
  - (vii) S.O. 490(E) published in Gazette of India dated the 26<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.

- (viii) S.O. 407(E) published in Gazette of India dated the 17<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Oachira-Thiruvananthapuram Section) in the State of Kerala.
- (ix) S.O. 408(E) published in Gazette of India dated the 17<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Thiruvananthapuram-Kerala/Tamil Nadu Border Section) in the State of Kerala.
- (x) S.O. 3212(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (xi) S.O. 186(E) published in Gazette of India dated the 25<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (xii) S.O. 282(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xiii) S.O. 491(E) published in Gazette of India dated the 26<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xiv) S.O. 120(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Bandar Section) in the State of Andhra Pradesh.
- (xv) S.O. 3213(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.

- (xvi) S.O. 588(E) published in Gazette of India dated the 15<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
- (xvii) S.O. 132(E) published in Gazette of India dated the 20<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (xviii) S.O. 492(E) published in Gazette of India dated the 26<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (xix) S.O. 765(E) published in Gazette of India dated the 6<sup>th</sup> April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule Section) in the State of Maharashtra.
- (xx) S.O. 437(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.
- (xxi) S.O. 477(E) published in Gazette of India dated the 24<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Durg-Nagpur Section) in the State of Maharashtra.
- (xxii) S.O. 478(E) published in Gazette of India dated the 24<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pinalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (xxiii) S.O. 497(E) published in Gazette of India dated the 26<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-Kolar-Bangalore Section) in the State of Karnataka.

- (xxiv) S.O. 576(E) published in Gazette of India dated the 11<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 48 (Neelmangala-Hassan Section) in the State of Karnataka.
- (xxv) S.O. 673(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2010, authorising the Special Land acquisition Officer No. 5 Solapur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 13 (Hattur-Maharashtra/Karnataka Border Section) in the State of Karnataka.
- (xxvi) S.O. 382(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 in the State of Madhya Pradesh.
- (xxvii) S.O. 585(E) published in Gazette of India dated the 12<sup>th</sup> March, 2010, making certain amendments in the Notification No. S.O. 622(E) dated the 18<sup>th</sup> April, 2007.
- (xxviii) S.O. 671(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 in the State of Madhya Pradesh.
- (xxix) S.O. 753(E) published in Gazette of India dated the 5<sup>th</sup> April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Bhopal-Bareilly Section) in the State of Madhya Pradesh.
- (xxx) S.O. 763(E) published in Gazette of India dated the 6<sup>th</sup> April, 2010, making certain amendments in the Notification No. S.O. 3230(E) dated the 15<sup>th</sup> December, 2009.
- (xxxi) S.O. 761(E) published in Gazette of India dated the 6<sup>th</sup> April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Section) in the State of Madhya Pradesh.
- (xxxii) S.O. 184(E) published in Gazette of India dated the 25<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 47

(Project Chainage) (Kerala-Tamil Nadu border-Kanniyakumari Section) and (Nagercoil-Kavalkinaru Section) in the State of Tamil Nadu.

- (xxxiii) S.O. 185(E) published in Gazette of India dated the 25<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 47B (Project Chainage) (Nagercoil-Kavalkinaru Section) in the State of Tamil Nadu.
- (xxxiv) S.O. 364(E) and S.O. 365(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 45B (Madurai-Aruppukkottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (xxxv) S.O. 421(E) published in Gazette of India dated the 18<sup>th</sup> February, 2010, authorising the Special District Revenue Officer (Land Acquisition), NH-47 AND NH-67 Ext. Coimbatore, as the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 47 and 67 Ext. in the State of Tamil Nadu.
- (xxxvi) S.O. 435(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xxxvii) S.O. 449(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xxxviii) S.O. 370(E) and S.O. 371(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxxix) S.O. 404(E) published in Gazette of India dated the 17<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.

- (xl) S.O. 450(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (xli) S.O. 496(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2010, making certain amendments in the Notification No. S.O. 1501(E) dated the 17<sup>th</sup> June, 2009.
- (xlii) S.O. 630(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2010, making certain amendments in the Notification No. S.O. 3213(E) dated the 15<sup>th</sup> December, 2009.
- (xliii) S.O. 670(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 47B (Project Chainage) (Kerala-Tamil Nadu border-Kanniyakumari Section) and (Nagercoil-Kavalkinaru Section) in the State of Tamil Nadu.
- (xliv) S.O. 451(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 in the State of Tamil Nadu.
- (xlv) S.O. 488(E) published in Gazette of India dated the 26<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.
- (xlvi) S.O. 624(E) published in Gazette of India dated the 22<sup>nd</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.
- (xlvii) S.O. 694(E) published in Gazette of India dated the 26<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 (Trichirappalli-Karur Section) in the State of Tamil Nadu.

- (xlviii) S.O. 692(E) published in Gazette of India dated the 26<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xlix) S.O. 696(E) published in Gazette of India dated the 26<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (l) S.O. 697(E) published in Gazette of India dated the 26<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (li) S.O. 703(E) published in Gazette of India dated the 29<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 209 (Dindigul-Coimbatore Section) in the State of Tamil Nadu.
- (lii) S.O. 448(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2010, making certain amendments in the Notification No. S.O. 2083(E) dated the 4<sup>th</sup> December, 2007.
- (liii) S.O. 363(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (liv) S.O. 378(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (lv) S.O. 3270(E) published in Gazette of India dated the 23<sup>rd</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.
- (lvi) S.O. 566(E) published in Gazette of India dated the 10<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 in the State of Rajasthan.

- (lvii) S.O. 3232(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, making certain amendments in the Notification No. S.O. 2127(E) dated the 17<sup>th</sup> August, 2009.
- (lviii) S.O. 470(E) published in Gazette of India dated the 24<sup>th</sup> February, 2010, containing corrigendum to the Notification No. S.O. 1428(E) dated the 10<sup>th</sup> June, 2009.
- (lix) S.O. 423(E) published in Gazette of India dated the 18<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11(Mahua-Jaipur Section) in the State of Rajasthan.
- (lx) S.O. 506(E) published in Gazette of India dated the 26<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Udaipur-Ahmedabad Section) in the State of Rajasthan.
- (lxi) S.O. 85(E) published in Gazette of India dated the 15<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Chittorgarh-Mangalwar Section) in the State of Rajasthan.
- (lxii) S.O. 695(E) published in Gazette of India dated the 26<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.
- (lxiii) S.O. 452(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 in the State of Rajasthan.
- (lxiv) S.O. 605(E) published in Gazette of India dated the 16<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.
- (lxv) S.O. 689(E) published in Gazette of India dated the 24<sup>th</sup> February, 2010, containing corrigendum to the Notification No. S.O. 3270(E) dated the 21<sup>st</sup> December, 2009.



- (lxvi) S.O. 436(E) published in Gazette of India dated the 23<sup>rd</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.
- (lxvii) S.O. 677(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Kota Section) in the State of Rajasthan.
- (lxviii) S.O. 376(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
- (lxix) S.O. 912(E) published in Gazette of India dated the 21<sup>st</sup> April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.
- (lxx) S.O. 557(E) published in Gazette of India dated the 10<sup>th</sup> March, 2010, making certain amendments in the Notification No. S.O. 2654(E) dated the 21<sup>st</sup> October, 2009.
- (lxxi) S.O. 314(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of Bihar.
- (lxxii) S.O. 3194(E) published in Gazette of India dated the 14<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (lxxiii) S.O. 286(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (lxxiv) S.O. 535(E) published in Gazette of India dated the 4<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

- (lxxv) S.O. 536(E) published in Gazette of India dated the 4<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Ranchi Section) in the State of Jharkhand.
- (lxxvi) S.O. 3137(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, making certain amendments in the Notification No. S.O. 2799(E) dated the 3<sup>rd</sup> November, 2009.
- (lxxvii) S.O. 3109(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of Bihar.
- (lxxviii) S.O. 405(E) published in Gazette of India dated the 16<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (lxxix) S.O. 285(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (lxxx) S.O. 319(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (lxxxii) S.O. 475(E) published in Gazette of India dated the 24<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 in the State of Bihar.
- (lxxxiii) S.O. 316(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of Bihar.
- (lxxxiii) S.O. 561(E) published in Gazette of India dated the 9<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 in the State of West Bengal.

- (lxxxiv) S.O. 57(E) published in Gazette of India dated the 12<sup>th</sup> January, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 57A in the State of Bihar.
- (lxxxv) S.O. 3151(E) published in Gazette of India dated the 8<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of Bihar.
- (lxxxvi) S.O. 3149(E) published in Gazette of India dated the 8<sup>th</sup> December, 2009, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 in the State of Bihar.
- (lxxxvii) S.O. 275(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (lxxxviii) S.O. 493(E) published in Gazette of India dated the 26<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (lxxxix) S.O. 577(E) published in Gazette of India dated the 11<sup>th</sup> March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 57 in the State of Bihar.
- (xc) S.O. 3115(E) published in Gazette of India dated the 4<sup>th</sup> April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (xci) S.O. 318(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (xcii) S.O. 320(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.

- (xciii) S.O. 606(E) published in Gazette of India dated the 17<sup>th</sup> April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (xciv) S.O. 672(E) published in Gazette of India dated the 23<sup>rd</sup> April, 2009, making certain amendments in the Notification No. S.O. 3050(E) dated the 30<sup>th</sup> November, 2009.
- (xcv) S.O. 471(E) published in Gazette of India dated the 24<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Ranchi Section) in the State of West Bengal.
- (xcvi) S.O. 472(E) published in Gazette of India dated the 24<sup>th</sup> February, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Ranchi Section) in the State of West Bengal.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2008-2009.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

## **5. Report of Committee on Absence of Members from the Sittings of the House**

Dr. Baliram presented the First Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

## **6. Report of Committee on Empowerment of Women**

Shrimati Chandresh Kumari presented the Third Report (Hindi and English versions) of the Committee on Empowerment of Women (2009-10) on the Subject 'Empowerment of Women through Panchayati Raj Institutions'.

## **7. Statements by Ministers**

- (1) The Minister of State in the Ministry of Agriculture on behalf of the Minister of Agriculture laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2<sup>nd</sup> Report of the Standing Committee on Agriculture on Demands for Grants (2009-10), pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture.
- (2) The Minister of State in the Ministry of Chemicals and Fertilizers on behalf of the Minister of Mines and Minister of Development of North Eastern Region laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2<sup>nd</sup> Report of the Standing Committee on Coal and Steel on Demands for Grants (2009-10), pertaining to the Ministry of Mines.
- (3) The Minister of State in the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 67<sup>th</sup> Report of the Standing Committee on Information Technology on 'Television Audience Measurement in India', pertaining to the Ministry of Information and Broadcasting.
- (4) The Minister of State in the Ministry of Information and Broadcasting on behalf of the Minister of State in the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2<sup>nd</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2009-10), pertaining to the Ministry of Information and Broadcasting.

## **8. Government Bill – Introduced**

*The National Road Safety and Traffic Management Board Bill, 2010.*

**12.10 P.M.**

**9. Submission by Members**

The following members made submission regarding strike by railway Motormen and Loco Pilots in Mumbai:-

1. Shri Anant G. Geete
2. Shri Sanjay Nirupam
3. Shri Gopinath Pandurang Munde
4. Shri Basudeb Acharia
5. Dr. Sanjeev Ganesh Naik
6. Shri Gurudas Dasgupta
7. Shri Sudip Bandyopadhyay
8. Shri Anandrao Adsul
9. Shri Lalu Prasad
10. Kunwar Rewati Raman Singh

Shri Pawan Kumar Bansal responded.

#Shri K.H. Muniyappa also made a statement on the matter.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.31 P.M. and re-assembled at 2.00 P.M.)*

**2.00 P.M.****10. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Kodikunnil Suresh regarding need to set up a passport Sewa Kendra at Changannur, Alappuzha district, Kerala.
- (2) Shri Ponnamp Prabhakar regarding need to accord permission to the Government of Andhra Pradesh for sending the boiled rice to other States and exporting it to other countries.
- (3) Shri P. Balram Naik regarding need to release funds for construction of a new railway line between Bhadrachalam and Kovvur in Andhra Pradesh.
- (4) Shri Jagdambika Pal regarding need for redressal of grievances of railway guards working in North Eastern Railways.
- (5) Shri P.T. Thomas regarding need to create a separate region for Kendriya Vidyalayas and Navodaya Vidyalayas in Kerala with headquarters at Kochi for better and effective administration.
- (6) Smt. Shruti Choudhary regarding need to maintain status quo in respect of manned Railway crossing No. C-33 on Rewari-Hisar Section of North Western Railways at Charkhi Dadri town in Haryana.
- (7) Shri Jaywant Rao Awale regarding need to curb the fraudulent practices at petrol pumps across the country.
- (8) Shri Ram Singh Kaswan regarding need to accord approval for construction of a new National Highway between Sikar (Rajasthan) and Sirsa ( Haryana).
- (9) Shri Bishnu Pada Ray regarding need to introduce Mediclaim policy for Government pensioners and middle class people in Andaman & Nicobar Islands.
- (10) Shri Mithilesh Kumar regarding need to provide special package to district Shahjahanpur, Uttar Pradesh under Rajiv Gandhi Gramin Vidyutikaran Yojana.
- (11) Smt. Kaisar Jahan regarding need to formulate a special scheme for the welfare and development of weavers in Sitapur Parliamentary Constituency, Uttar Pradesh.
- (12) Shri R. Thamaraiselvan regarding need to set up a National Institute of Epigraphy in Tamil Nadu.

- (13) Shri Ganeshrao Dudhgaonkar regarding need to provide adequate financial assistance for the completion of Jayakwad-Majalgaon Right Bank Canal Project in Maharashtra.
- (14) Shri P. Lingam regarding need to provide financial assistance to the families of children drowned in village Madathuppatti in Tenkasi Parliamentary Constituency, Tamil Nadu under Prime Minister's Relief Fund.
- (15) Dr. Mirza Mehboob Beg regarding need to evolve an indigenous comprehensive policy for reduction in emission cut targets and undertake Solar and Renewable Energy programmes.
- (16) Dr. Charles Dias regarding need to establish CGHS dispensaries in Ernakulam and Kozhikode in Kerala.

*(Due to interruptions in the House, Lok Sabha adjourned at 2.05 P.M. and re-assembled at 5.30 P.M.)*

### **5.30 P.M.**

#### **11. Government Bills – Passed**

Time Taken: 7 mts.

##### ***(i) The Energy Conservation (Amendment) Bill, 2010***

The motion for consideration of the Bill was moved by Shri Sushil Kumar Shinde.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sushil Kumar Shinde.

The motion was adopted and the Bill was passed.



**5.37 P.M.**

**(ii) *The National Commission for Minority Educational Institutions (Amendment) Bill, 2009***

Time Taken: 5 mts.

The motion for consideration of the Bill was moved by Shri Kapil Sibal.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 5 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill be passed, as amended, was moved by Shri Kapil Sibal.

The motion was adopted and the Bill, as amended, was passed.

*(Due to interruptions in the House, Lok Sabha adjourned for the day.)*

**5.47 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5<sup>th</sup> May, 2010.)***

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, May 5, 2010/Vaisakha 15, 1932 (Saka)

No. 84

### 11.00 A.M.

#### 1. Observation by Speaker

The Speaker made the following observation:-

“Hon’ble Members, yesterday hon. Member, Shri Sudip Bandyopadhyay used certain words while reacting to some observations made by hon. Member, Shri Basudeb Acharia. Those words and the manner in which they were said were quite unbecoming of a Member of the House. I disapprove of such conduct. I hope no Member of the House will again give an occasion for the Chair to make such an observation.”

### 11.05 A.M.

#### 2. Starred Questions

Starred Question No. 561 was orally answered. Replies to Starred Question Nos. 562 – 580 were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Question Nos. 6366–6595 were laid on the Table.

*(Due to interruptions in the House, Lok Sabha adjourned at 11.09 A.M. and re-assembled at 12.00 Noon)*

### 12.00 Noon

#### 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Administrative Tribunal Act, 1985:-

- (i) The Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 219(E) in Gazette of India dated 29<sup>th</sup> March, 2010.
  - (ii) The Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 220(E) in Gazette of India dated 29<sup>th</sup> March, 2010.
  - (iii) The Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 221(E) in Gazette of India dated 29<sup>th</sup> March, 2010.
  - (iv) The Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 222(E) in Gazette of India dated 29<sup>th</sup> March, 2010.
  - (v) The Maharashtra Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 223(E) in Gazette of India dated 29<sup>th</sup> March, 2010.
  - (vi) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 224(E) in Gazette of India dated 29<sup>th</sup> March, 2010.
  - (vii) The Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 225(E) in Gazette of India dated 29<sup>th</sup> March, 2010.
  - (viii) The West Bengal Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 226(E) in Gazette of India dated 29<sup>th</sup> March, 2010.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Council of

Scientific and Industrial Research, New Delhi, for the year 2007-2008.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2007-2008, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2007-2008.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy, for the year 2010-2011.
  - (ii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy, for the year 2010-2011.
  - (iii) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy, for the year 2010-2011.
  - (iv) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy, for the year 2010-2011.
  - (v) Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Nigam Limited and the Department of Atomic Energy, for the year 2010-2011.
- (5) A copy of the Notification No. G.S.R. 212(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> March, 2010, appointing the 29<sup>th</sup> day of March, 2010, as the date on which the provisions of the Science and Engineering Research Board Act, 2008, shall come into force issued under sub-section (2) of Section (1) of the said Act.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2009 published in Notification No. G.S.R. 893(E) in Gazette of India dated 11<sup>th</sup> December, 2009.
- (ii) The Indian Police Service (Pay) Sixth Amendment Rules, 2009 published in Notification No. G.S.R. 894(E) in Gazette of India dated 11<sup>th</sup> December, 2009.
- (iii) The Indian Forest Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 2009 published in Notification No. G.S.R. 905(E) in Gazette of India dated 18<sup>th</sup> December, 2009.
- (iv) The Indian Forest Service (Pay) Eighth Amendment Rules, 2009 published in Notification No. G.S.R. 906(E) in Gazette of India dated 18<sup>th</sup> December, 2009.
- (v) The Indian Forest Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 2009 published in Notification No. G.S.R. 907(E) in Gazette of India dated 18<sup>th</sup> December, 2009.
- (vi) The Indian Forest Service (Pay) Ninth Amendment Rules, 2009 published in Notification No. G.S.R. 908(E) in Gazette of India dated 18<sup>th</sup> December, 2009.
- (vii) The Indian Forest Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 2009 published in Notification No. G.S.R. 909(E) in Gazette of India dated 18<sup>th</sup> December, 2009.
- (viii) The Indian Forest Service (Pay) Tenth Amendment Rules, 2009 published in Notification No. G.S.R. 910(E) in Gazette of India dated 18<sup>th</sup> December, 2009.
- (ix) The Indian Forest Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 2009 published in Notification No. G.S.R. 911(E) in Gazette of India dated 18<sup>th</sup> December, 2009.
- (x) The Indian Forest Service (Pay) Eleventh Amendment Rules, 2009 published in Notification No. G.S.R. 912(E) in Gazette of India dated 18<sup>th</sup> December, 2009.
- (xi) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 2010 published in Notification No. G.S.R. 71(E) in Gazette of India dated 10<sup>th</sup> February, 2010.

- (xii) The Indian Administrative Service (Pay) Amendment Rules, 2010 published in Notification No. G.S.R. 72(E) in Gazette of India dated 10<sup>th</sup> February, 2010.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2010 published in Notification No. G.S.R. 190(E) in Gazette of India dated 12<sup>th</sup> March, 2010.
- (xiv) The Indian Administrative Service (Pay) Third Amendment Rules, 2010 published in Notification No. G.S.R. 191(E) in Gazette of India dated 12<sup>th</sup> March, 2010.
- (xv) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2010 published in Notification No. G.S.R. 227(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xvi) The Indian Police Service (Pay) Second Amendment Rules, 2010 published in Notification No. G.S.R. 228(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xvii) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2010 published in Notification No. G.S.R. 229(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xviii) The Indian Police Service (Pay) Third Amendment Rules, 2010 published in Notification No. G.S.R. 230(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xix) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2010 published in Notification No. G.S.R. 231(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xx) The Indian Police Service (Pay) Fourth Amendment Rules, 2010 published in Notification No. G.S.R. 232(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxi) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2010 published in Notification No. G.S.R. 233(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxii) The Indian Police Service (Pay) Fifth Amendment Rules, 2010 published in Notification No. G.S.R. 234(E) in Gazette of India dated 30<sup>th</sup> March, 2010.

- (xxiii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2010 published in Notification No. G.S.R. 235(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxiv) The Indian Police Service (Pay) Sixth Amendment Rules, 2010 published in Notification No. G.S.R. 236(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxv) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2010 published in Notification No. G.S.R. 237(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxvi) The Indian Police Service (Pay) Seventh Amendment Rules, 2010 published in Notification No. G.S.R. 238(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxvii) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2010 published in Notification No. G.S.R. 239(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxviii) The Indian Police Service (Pay) Eighth Amendment Rules, 2010 published in Notification No. G.S.R. 240(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxix) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 2010 published in Notification No. G.S.R. 241(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxx) The Indian Police Service (Pay) Ninth Amendment Rules, 2010 published in Notification No. G.S.R. 242(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxxi) The Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 2010 published in Notification No. G.S.R. 243(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxxii) The Indian Police Service (Pay) Tenth Amendment Rules, 2010 published in Notification No. G.S.R. 244(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxxiii) The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 2010 published in Notification No. G.S.R. 245(E) in Gazette of India dated 30<sup>th</sup> March, 2010.

- (xxxiv) The Indian Police Service (Pay) Eleventh Amendment Rules, 2010 published in Notification No. G.S.R. 246(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxxv) The Indian Police Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 2010 published in Notification No. G.S.R. 247(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxxvi) The Indian Police Service (Pay) Twelfth Amendment Rules, 2010 published in Notification No. G.S.R. 248(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxxvii) The Indian Police Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 2010 published in Notification No. G.S.R. 249(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxxviii) The Indian Police Service (Pay) Thirteenth Amendment Rules, 2010 published in Notification No. G.S.R. 250(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xxxix) The Indian Police Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 2010 published in Notification No. G.S.R. 251(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xl) The Indian Police Service (Pay) Fourteenth Amendment Rules, 2010 published in Notification No. G.S.R. 252(E) in Gazette of India dated 30<sup>th</sup> March, 2010.
- (xli) The Indian Administrative Service (Pay) Second Amendment Rules, 2010 published in Notification No. G.S.R. 102(E) in Gazette of India dated 25<sup>th</sup> February, 2010.
- (xlii) The Indian Police Service (Pay) Amendment Rules, 2010 published in Notification No. G.S.R. 172(E) in Gazette of India dated 3<sup>rd</sup> March, 2010.
- (xliii) The Indian Forest Service (Pay) Amendment Rules, 2010 published in Notification No. G.S.R. 173(E) in Gazette of India dated 3<sup>rd</sup> March, 2010.
- (xliv) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2010 published in Notification No. G.S.R. 298(E) in Gazette of India dated 8<sup>th</sup> April, 2010.



- (xlv) The Indian Police Service (Pay) Fifteenth Amendment Rules, 2010 published in Notification No. G.S.R. 299(E) in Gazette of India dated 8<sup>th</sup> April, 2010.
- (xlvi) The Indian Forest Service (Pay) Second Amendment Rules, 2010 published in Notification No. G.S.R. 300(E) in Gazette of India dated 8<sup>th</sup> April, 2010.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under Section 38 of the Biological Diversity Act, 2002:-
- (i) G.S.R. 769(E) published in Gazette of India dated 7<sup>th</sup> April, 2010 notifying the species of plants and animals, mentioned therein, which are on the verge of extinction in the State of West Bengal.
- (ii) G.S.R. 770(E) published in Gazette of India dated 7<sup>th</sup> April, 2010 notifying the species of plants and animals, mentioned therein, which are on the verge of extinction in the State of Goa.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under various sections of the Environment (Protection) Act, 1986:-
- (i) G.S.R. 2154(E) published in Gazette of India dated the 24<sup>th</sup> August, 2009, regarding Sand Mining in Andaman and Nicobar Islands.
- (ii) G.S.R. 342(E) published in Gazette of India dated the 12<sup>th</sup> February, 2010, regarding Sand Mining in Andaman and Nicobar Islands.
- (iii) G.S.R. 116(E) published in Gazette of India dated the 19<sup>th</sup> January, 2010, regarding Andhra Pradesh Coastal Zone Management Authority.
- (iv) G.S.R. 61(E) published in Gazette of India dated the 12<sup>th</sup> January, 2010, regarding Andaman and Nicobar Islands Coastal Zone Management Authority.
- (v) G.S.R. 3250(E) published in Gazette of India dated the 21<sup>st</sup> December, 2009, regarding Daman and Diu Coastal Zone Management Authority.
- (vi) G.S.R. 3251(E) published in Gazette of India dated the 21<sup>st</sup> December, 2009, regarding Lakshadweep Coastal Zone Management Authority.
- (vii) G.S.R. 2294(E) published in Gazette of India dated the 9<sup>th</sup> September, 2009, regarding Karnataka Coastal Zone Management Authority.
- (viii) G.S.R. 661(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2010, authorizing Bihar State Ganga River Conservation Authority or any authority or officer authorized by such Authority for the purpose

of filing complaint for taking cognizance of any offence under the Environment (Protection) Act, 1986.

- (ix) G.S.R. 662(E) published in Gazette of India dated the 23<sup>rd</sup> March, 2010, delegating the power to the Bihar State Ganga River Conservation Authority subject to the condition that the Authority shall require any person or officer or other authority to furnish to such Authority any reports, returns, statistics, accounts and other information in relation to its functions under the Environment (Protection) Act, 1986.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2007-2008.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the year 2008-2009.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2005-2006.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings

given by the Minister during various sessions of Thirteenth, Fourteenth and Fifteenth Lok Sabha :-

**THIRTEENTH LOK SABHA**

1	Statement No. XXIX	Fifth Session, 2000
2	Statement No. XLVII	Sixth Session, 2001
3	Statement No. XXIX	Twelfth Session, 2003

**FOURTEENTH LOK SABHA**

4	Statement No. XXI	Fourth Session, 2005
5	Statement No. XIV	Ninth Session, 2006
6	Statement No. XIII	Tenth Session, 2007
7	Statement No. XI	Eleventh Session, 2007
8	Statement No. X	Twelfth Session, 2007
9	Statement No. VIII	Thirteenth Session, 2008
10	Statement No. VI	Fourteenth Session, 2008
11	Statement No. V	Fifteenth Session, 2009

**FIFTEENTH LOK SABHA**

12	Statement No. IV	Second Session, 2009
13	Statement No. II	Second Session, 2010

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2008-2009.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2008-2009.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2008-2009.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2008-2009.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2008-2009.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2008-2009.

- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2008-2009.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2008-2009.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 2008-2009.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2008-2009, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 2008-2009.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2007-2008, together with Audit Report thereon.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2006-2007.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology Surat, Surat, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology Surat, Surat, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology Surat, Surat, for the year 2008-2009.

- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2007-2008, together with Audit Report thereon.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2008-2009.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jalandhar, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jalandhar, for the year 2008-2009.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Educational Consultants (India) Limited, Noida, for the year 2008-2009.
- (ii) Annual Report of the Educational Consultants (India) Limited, Noida, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2008-2009, together with Audit Report

thereon.

- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Karnataka, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Karnataka, Bangalore, for the year 2008-2009.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2008-2009.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Directorate DPI Campus, Chennai, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the State Project Directorate DPI Campus, Chennai, for the year 2008-2009.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2008-2009.



(61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.

(62) A copy of the All India Council for Technical Education (Prevention and Prohibition of Ragging in Technical Institutions, Universities including Deemed to be Universities imparting technical education) Regulations, 2009 (Hindi and English versions) published in the Notification No. F. No. 37-3/Legal/AICTE/2009 in Gazette of India dated the 15<sup>th</sup> July, 2009, under Section 24 of the All India Council for Technical Education Act, 1987.

(63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.

(64) A copy of the National Institutes of Technology (Council) Rules, 2009 (Hindi and English versions) published in the Notification No. G.S.R. 138 in Gazette of India dated the 26<sup>th</sup> September, 2009, under sub-section (1) of Section 34 of the National Institutes of Technology Act, 2007.

(65) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2008-2009.

(66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

(67) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2007-2008, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2007-2008.

(68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.

## 5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

1.	Shri Kameshwar Baitha	19.11.2009 to 21.12.2009
2.	Shri Gajanan Babar	30.11.2009 to 14.12.2009
3.	Shri Yashwant Sinha	19.11.2009 to 8.12.2009
4.	Shri Shivaji Adhalrao Patil	5.12.2009 to 21.12.2009
5.	Shri Kabir Suman	26.2.2010 to 16.3.2010
6.	Shri Baliram Kashyap	22.2.2010 to 7.5.2010
7.	Shri Shibu Soren	19.11.2009 to 21.12.2009 and 22.2.2010 to 16.3.2010
8.	Shri Ramakant Yadav	19.11.2009 to 21.12.2009 } 22.2.2010 to 16.3.2010 } and }condoned 15.4.2010 to 21.4.2010 } 22.4.2010 to 7.5.2010 } granted
9.	Shri K.Chandrasekhar Rao	19.11.2009 to 21.12.2009 and 22.2.2010 to 16.3.2010
10.	Shri S.K.Bwiswmuthiary	10.3.2010 to 16.3.2010 and 12.4.2010 to 26.4.2010

## 6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha, that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 2010 passed by Lok Sabha on the 29<sup>th</sup> April, 2010.

## 7. Reports of Committee on Government Assurances

Shrimati Maneka Gandhi presented the following Reports (Hindi and English versions):-

- (1) Fifth Report on pending assurances pertaining to Ministry of Communications and Information Technology (Department of Telecommunications).
- (2) Sixth and Seventh Reports on requests for dropping of assurances.

**\*8. Report of Standing Committee on Petroleum and Natural Gas**

Shri Mukesh B. Gadhvi presented the Third Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2009-10) on action taken by the Government on the recommendations contained in the 25<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on the subject 'Marketing, Supply, Distribution, Dealerships and Pricing of Kerosene and other Petroleum Products'.

**\*9. Statements of Standing Committee on Petroleum and Natural Gas**

Shri Mukesh B. Gadhvi laid on the Table the Statements (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2009-10) showing further action taken by the Government on the recommendations contained in Chapter I and Chapter V of the following Reports of the Committee: -

- (1) 21<sup>st</sup> Report (14<sup>th</sup> Lok Sabha) on Action Taken by the Government on the recommendations contained in the 17<sup>th</sup> Report of the Committee on 'Strategy for Development of Alternative Sources of Oil and Gas'.
- (2) 22<sup>nd</sup> Report (14<sup>th</sup> Lok Sabha) on Action Taken by the Government on the recommendations contained in the 20<sup>th</sup> Report of the Committee on 'Demands for Grants (2008-09).

**10. Report of Business Advisory Committee**

Shri Pawan Kumar Bansal presented the Sixteenth Report of the Business Advisory Committee.

**11. Statements by Ministers**

- (1) The Minister of Human Resource Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the Chapter-III of 214<sup>th</sup> Report of the Standing Committee on Human Resource Development on Action Taken by the Government on the recommendations/observations contained in the 207<sup>th</sup> Report of the Committee on Demands for Grants (2008-09) (Demand No.58), pertaining to the Department of Higher Education, Ministry of Human Resource Development.

- (2) The Minister of Food Processing and Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 36<sup>th</sup> Report of the Standing Committee on Agriculture on Action taken by the Government on the recommendations/observations contained in the 30<sup>th</sup> Report of the Committee on Demands for Grants (2007-08), pertaining to the Ministry of Food Processing Industries.
- (3) The Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of State in the Ministry of Personnel, Public Grievances and Pensions laid the following statements (Hindi and English versions) regarding the:-
  - (i) status of implementation of the recommendations contained in the 1<sup>st</sup>, 14<sup>th</sup>, 19<sup>th</sup> and 31<sup>st</sup> Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-05), (2006-07), (2007-08) and (2008-09), respectively, pertaining to the Ministry of Personnel, Public Grievances and Pensions.
  - (ii) status of implementation of the recommendations contained in the 24<sup>th</sup> Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on "Working of CBI", pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (4) The Minister of State (Independent Charge) of the Ministry of Coal and Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 35<sup>th</sup> report of the Standing Committee on Coal and Steel on "Rehabilitation and Resettlement Policy by Coal India Limited", pertaining to the Ministry of Coal.
- (5) The Minister of State in the Ministry of Planning and the Minister of State in the Ministry of Parliamentary Affairs laid statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 149<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on 'Development of Tourism Infrastructure and other Amenities for tourists during the Commonwealth Games, 2010', pertaining to the Ministry of Culture.

*(Due to interruptions in the House, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 2.00 P.M.)*

## **2.02 P.M.**

### **12. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri K.C. Venugopal regarding need to trace youths from Kerala who went missing while working in different sea vessels.
- (2) Shri Suresh Kumar Shetkar regarding need to increase the quota of kerosene for Andhra Pradesh.
- (3) Shri Sanjay Bhoi regarding need to ban illegal mining of Iron and Manganese ores in the country.
- (4) Shri P. Viswanathan regarding need to upgrade the existing Post Office in Uthiramerur Panchayat in Kancheepuram district, Tamil Nadu.
- (5) Shri J.P. Agarwal regarding need to undertake development of backward areas in cities in the country particularly in North East Delhi Parliamentary Constituency.
- (6) Shri Lalit Mohan Suklabaidya regarding need to provide funds for relief and rehabilitation of people affected due to severe Storm in Barak valley and whole of Assam.
- (7) Dr. Nirmal Khatri regarding need to revamp the power system in Faizabad Parliamentary Constituency, Uttar Pradesh under Accelerated Power Development Reforms Programme.
- (8) Shri Rajendra Agrawal regarding need to set up CGHS dispensaries in Madhav Puram and Shatabdi Nagar in Meerut Parliamentary Constituency, Uttar Pradesh.
- (9) Kunwar Rewati Raman Singh regarding need to ensure safety and security of workers living in 'Shramik Basti' in Naini Parliamentary Constituency, Allahabad.
- (10) Shri Bhismshankar alias Kushal Tiwari regarding need to undertake flood control measures to prevent annual floods in Uttar Pradesh.
- (11) Shri Purnmasi Ram regarding need to re-open Sugar Mill at Hathua, district Gopalganj, Bihar.
- (12) Smt. J. Helen Davidson regarding need to develop Colachel port in Kanyakumari, Tamil Nadu, as a major container port.

- (13) Shri Bhartruhari Mahtab regarding need to allocate power to Orissa from Central Pool.
- (14) Dr. C Rajendran regarding need to take stringent action against persons indulging in the sale of expired drugs and putting the lives of patients at risk in Tamil Nadu.
- (15) Shri Nripendra Nath Roy regarding need to enhance the Minimum Support Price of Jute to Rs. 3000/- per quintal and introduce new technology in the jute industry.

**\*2.13 P.M.**

**13. Discussion Under Rule 193**

Time permissible: 2 hrs.  
Time Taken: 47 mts.  
Balance: 1 hr. 13 mts.

Shri Ananth Kumar raised a discussion on need to lay down specific parameters for conducting the Census, 2011.

*(Due to interruptions in the House, Lok Sabha adjourned at 2.44 P.M. and re-assembled at 3.30 P.M.)*

**3.30 P.M.**

Shri Ananth Kumar resumed his speech.

*(Due to interruptions in the House, Lok Sabha adjourned at 3.44 P.M. and re-assembled at 4.44 P.M.)*

**4.44 P.M.**

Shri Ananth Kumar further resumed his speech and his speech was unfinished. The discussion was not concluded.

*(Due to interruptions in the House, Lok Sabha adjourned for the day.)*

**4.46 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Thursday, the 6<sup>th</sup> May, 2010.)***

**P.D.T. ACHARY,  
Secretary-General.**

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Thursday, May 6, 2010/Vaisakha 16, 1932 (Saka)

No. 85

**11.00 A.M.**

### 1. Starred Questions

Starred Question No. 581–585 were orally answered. Replies to Starred Question Nos. 586– 600 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 6596–6799 were laid on the Table.

**12.00 Noon**

### 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Aero Club of India, New Delhi, for the year 2008-2009.
  - (ii) Annual Report of the Aero Club of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Aircraft (1<sup>st</sup> Amendment) Rules, 2010, (Hindi and English versions) published in Notification No. G.S.R. 297(E) in Gazette of India dated 8<sup>th</sup> April, 2010, under Section 14A of the Aircraft Act, 1934, together with an explanatory memorandum.
- (4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.

(5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(6) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between the Brahmaputra Cracker and Polymer Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2010-2011.
- (ii) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2010-2011.
- (iii) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2010-2011.
- (iv) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2010-2011.
- (v) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2010-2011.
- (vi) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2010-2011.
- (vi) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2010-2011.
- (vii) Memorandum of Understanding between the Fertilizers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2010-2011.

(7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Handicrafts and Handlooms Exports Corporation of India Limited and the Ministry of Textiles for the year 2010-2011.



- (8) A copy of the Central Silk Board Silkworm Seed Regulations, 2010, (Hindi and English versions) published in Notification No. G.S.R. 194(E) in Gazette of India dated 16<sup>th</sup> March, 2010, under sub-section (3) of Section 13 of the Central Silk Board Act, 1948.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 2010-2011.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
- (i) The Naphtha (Acquisition, Sale, Storage and Prevention of use in Automobile) Amendment Order, 2010 published in Notification No. G.S.R. No. 281(E) in Gazette of India dated the 1<sup>st</sup> April, 2010.
  - (ii) The Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of use in Automobiles) Amendment Order, 2010 published in Notification No. G.S.R. No. 282(E) in Gazette of India dated the 1<sup>st</sup> April, 2010.
- (11) A copy of the Statement of Affairs (Hindi and English versions) of the National Industrial Development Corporation Limited (under liquidation) for the year 2007-2008.
- (12) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the HMT Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
  - (ii) Memorandum of Understanding between the Andrew Yule & Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
  - (iii) Memorandum of Understanding between the Hindustan Paper Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
  - (iv) Memorandum of Understanding between the Bharat Pumps and Compressors Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
  - (v) Memorandum of Understanding between the NEPA Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.

- (vi) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
- (vii) Memorandum of Understanding between the Heavy Engineering Corporation Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
- (viii) Memorandum of Understanding between the Scooters India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
- (ix) Memorandum of Understanding between the Engineering Projects (India) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.
- (x) Memorandum of Understanding between the Tyre Corporation of India Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2010-2011.

#### **4. Message from Rajya Sabha**

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on 5<sup>th</sup> May, 2010, Rajya Sabha agreed without any amendment to the National Green Tribunal Bill, 2010, passed by Lok Sabha on 30<sup>th</sup> April, 2010.
- (ii) That at its sitting held on 5<sup>th</sup> May, 2010, Rajya Sabha agreed without any amendment to the Payment of Gratuity (Amendment) Bill, 2010, passed by Lok Sabha on 3<sup>rd</sup> May, 2010.
- (iii) That at its sitting held on the 5<sup>th</sup> May, 2010, Rajya Sabha passed the Tamil Nadu Legislative Council, Bill, 2010.

#### **5. Bill as passed by Rajya Sabha - Laid on the Table**

*The Tamil Nadu Legislative Council, Bill, 2010.*

## **6. Reports of Committee on Petitions**

Shri Anant Gangaram Geete presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Fifth Report on the Action Taken by the Government on the recommendations contained in their Twentieth and Thirtieth Reports (14<sup>th</sup> Lok Sabha) on the representations regarding grabbing of LIC money through fraudulent diversion of commission to outstation branch of Life Insurance Corporation of India, Danapur Branch Office under Patna Divisional Office, Patna, Bihar; and resitement of petrol pump of M/s. Taneja Service Station from Jhilmil Industrial Area, G.T. Road, Shahdara, Delhi.
- (2) Sixth Report on the Action Taken by the Government on the recommendations contained in their Thirty-fourth and Forty-fourth Reports (14<sup>th</sup> Lok Sabha) on the petition/representation regarding payment of pay revision arrears for the period from 01.01.1992 to 31.12.1998 to VRS employees of Instrumentation Limited, Kota, Rajasthan; and payment of salary arrears of Ex-Employees of HMT Limited, Bangalore.

## **7. Reports of Standing Committee on Information Technology**

Shri Milind Deora presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2009-10):-

- (1) Ninth Report on Action Taken by the Government on the recommendations contained in First Report (Fifteenth Lok Sabha) on Demands for Grants (2009-10) relating to the Ministry of Communications and Information Technology (Department of Posts).
- (2) Tenth Report on Action Taken by the Government on the recommendations contained in Second Report (Fifteenth Lok Sabha) on Demands for Grants (2009-10) relating to the Ministry of Information and Broadcasting.
- (3) Eleventh Report on Action Taken by the Government on the recommendations contained in Third Report (Fifteenth Lok Sabha) on Demands for Grants (2009-10) relating to the Ministry of Communications and Information Technology (Department of Information Technology).
- (4) Twelfth Report on Action Taken by the Government on the recommendations contained in Fourth Report (Fifteenth Lok Sabha) on Demands for Grants (2009-10) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).

## **8. Statements of Standing Committee on Food, Consumer Affairs and Public Distribution (2009-10)**

Shri Vilas Muttemwar laid on the Table the statements (Hindi and English versions) showing Action Taken by the Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Action Taken Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution:-

- (1) Twenty-sixth Action Taken Report on Demands for Grants (2008-09) (Fourteenth Lok Sabha) of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.
- (2) Twenty-fifth Action Taken Report on the subject 'Consumer Movement in the Country' (Fourteenth Lok Sabha) of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.
- (3) Twenty-eighth Action Taken Report on Demands for Grants (2008-09) (Fourteenth Lok Sabha) of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.
- (4) First Action Taken Report on the subject "Price rise of Essential Commodities-causes and effect with special emphasis on import of Wheat and Enforcement of prevention of Black-Marketing and Maintenance of supply of Essential Commodities Act, 1980" (Fifteenth Lok Sabha) of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

## **9. Report of Standing Committee on Labour**

Shri Hassan Khan presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Labour on action taken by the Government on the recommendations/observations contained in the Fourth Report of the Standing Committee on Labour on the Demands for Grants for the year 2009-10 of the Ministry of Textiles.

**10. Statement of Standing Committee on Labour**

Shri Hassan Khan laid on the Table the Statement (Hindi and English versions) showing further action taken by the Government on the recommendations/ observations contained in Sixth Report of the Standing Committee on Labour (2009-2010) (Fifteenth Lok Sabha) on the recommendations contained in Thirty-third Report (Fourteenth Lok Sabha) on 'Development Schemes for Handicrafts Sector' of the Ministry of Textiles.

**11. Report of Standing Committee on Home Affairs**

Shri Raman Deka laid on the Table One Hundred and Forty-fifth Report (Hindi and English Versions) of the Standing Committee on Home Affairs on the Demands for Grants (2010-11) of the Ministry of Development of North Eastern Region.

**12. Report of Standing Committee on Transport, Tourism and Culture**

Shri Shatrughan Sinha laid on the table One Hundred Fifty-ninth Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on the Action Taken by the Government on the observations/recommendations contained in its One Hundred Thirty-first Report on Closure of Bangalore and Hyderabad Airports; One Hundred Forty-first Report on Modernization of Airports; and One Hundred Forty-second Report on Functioning of Private Airports.

**13. Statements by Ministers**

- (1) The Minister of State (Independent Charge) of the Ministry of Corporate Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 5<sup>th</sup> Report of the Standing Committee on Finance on Demands for Grants (2009-10), pertaining to the Ministry of Corporate Affairs.
- (2) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 4<sup>th</sup> Report of the Standing Committee on Railways on Demands for Grants (2009-10), pertaining to the Ministry of Railways.

- (3) The Minister of State in the Ministry of Petroleum and Natural Gas laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 25<sup>th</sup> Report of the Standing Committee on Petroleum and Natural Gas on "Marketing, Supply, Distribution, Dealerships and Pricing of Kerosene and other Petroleum Products", pertaining to the Ministry of Petroleum and Natural Gas.

**#12.12 P.M.**

**14. Calling Attention**

Shri Gurudas Dasgupta called the attention of the Minister of State in the Ministry of Labour and Employment to the situation arising out of deplorable condition of working women, particularly the poor women workers in unorganized sector and steps taken by the Government in this regard.

The Minister of State in the Ministry of Labour & Employment laid a statement in regard thereto.

The Minister of State in the Ministry of Labour & Employment also replied to the clarificatory questions asked by the member.

**\*15. Motion**

Shri Pawan Kumar Bansal moved the following motion:-

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on 5<sup>th</sup> May, 2010."

The motion was adopted.

*(Due to interruptions in the House, Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.02 P.M.)*

**2.02 P.M.****16. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Vilas B. Muttemwar regarding need to set up the proposed Textile Unit in Nagpur, Maharashtra.
- (2) Shri Mahabal Mishra regarding need to connect more areas of West Delhi with Metro.
- (3) Shri Kishanbhai V. Patel regarding need to construct underpasses and foot over-bridges on National Highway No. 8 passing through Valsad Parliamentary Constituency, Gujarat.
- (4) Shri Harsh Vardhan regarding need to bring life saving and essential drugs under Price Control Regime.
- (5) Shri Harish Choudhary regarding need to take steps for release of residents of Barmer Parliamentary Constituency and Jaisalmer languishing in Pakistani jails.
- (6) Smt. Santosh Chowdhary regarding need to provide electricity to mushroom growers in Punjab at affordable rates.
- (7) Shri S.S. Ramasubbu regarding need to re-open the Railway Station at Kavalkinaru, Tirunelveli district, Tamil Nadu.
- (8) Shri Pratap Singh Bajwa regarding need to provide suitable compensation to the bereaved families of brave police personnels who laid down their lives while battling militants at Norat Jaimal Singh area, Bhamial in Punjab.
- (9) Shri Naranbhai Kachhadia regarding need to lift ban on the export of cotton.
- (10) Dr. Kirit P. Solanki regarding need to look into the problems being faced by cotton growers in the country.
- (11) Shri Kabindra Purkayastha regarding need to take appropriate measures to counter the threat posed by RPF – a militant group in Manipur, to oust non-Manipuris.
- (12) Smt. Kamla Devi Patle regarding need to provide funds for construction of a bridge on river Hasdeo in Janjgir-Champa Parliamentary Constituency, Chhattisgarh.
- (13) Shri Hansraj G. Ahir regarding need to provide adequate compensation and proper rehabilitation to the farmers of Chandrapur, Yavatmal and Nagpur districts whose land has been acquired by Coal India Limited.

- (14) Shri Premdas Katheria regarding need to expedite completion of Panchanada Project in Etawah Parliamentary Constituency, Uttar Pradesh.
- (15) Shri M.B. Rajesh regarding need to stop the practice of hiring the services of private security guards in BSNL through open market.
- (16) Shri Rudra Madhab Ray regarding need to provide funds for acceleration of works under Pradhan Mantri Gram Sadak Yojana in Orissa.
- (17) Dr. Kirori Lal Meena regarding need to record the data pertaining to Scheduled Tribes residing in Delhi in Census, 2011.

### **2.03 P.M.**

#### **17. Discussions Under Rule 193**

Time Taken: 4 hrs. 48 mts.

Further discussion on need to lay down specific parameters for conducting the Census, 2011 raised by Shri Ananth Kumar on 5<sup>th</sup> May, 2010, continued.

The following members took part in the debate:-

1. Shri Mulayam Singh Yadav
2. Shri Bhakta Charan Das
3. Shri Dara Singh Chauhan
4. Shri Sharad Yadav
5. Shri Kalyan Banerjee
6. Shri T.K.S. Elangovan
7. Dr. Ram Chandra Dome
8. Shri Bhartruhari Mahtab
9. Shri Gopinath Pandurang Munde
10. Shri Sandeep Dikshit
11. Shri Sameer Magan Bhujbal
12. Shri Anand Prakash Paranjpe
13. Shri Nama Nageswara Rao
14. Shri Gurudas Dasgupta
15. Shri H.D. Devegowda
16. Smt. Paramjit Kaur Gulshan



17. Shri Lalu Prasad
18. Shri Beni Prasad Verma
19. Shri O.S. Manian
20. Shri Sharifuddin Shariq
21. Shri Prasanta Kumar Majumdar
22. Shri E.T. Mohammed Basheer
23. Ch. Lal Singh
24. Shri Asaduddin Owaisi
- 25\* Shri Hansraj G. Ahir
26. Shri Hukmdeo Narayan Yadav
- 27\* Shri Haribhau Madhav Jawale
28. Dr. Tarun Mandal
29. Shri Raja Ram Pal
- 30\* Shri S. Semmalai
31. Dr. Raghuvansh Prasad Singh
- 32\* Shri Shailendra Kumar
33. Shri S.K. Bwiswmuthiary
34. Dr. Vinay Kumar "Vinnu" Pandey
35. Smt. Rama Devi
- 36\* Shri Dilip Kumar Mansukhlal Gandhi
- 37\* Shri Raosaheb Patil Danve
- 38\* Shri Gorakh Prasad Jaiswal
- 39\* Shri P.T. Thomas
- 40\* Shri P.L. Punia
- 41\* Shri Avtar Singh Bhadana

The discussion was not concluded.

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\*Written speeches were laid on the Table.

**6.05 P.M.**

**18. Government Bills – Passed**

Time Taken: 1 hr. 15 mts.

**(i) *The Tamil Nadu Legislative Council Bill, 2010***

The motion for consideration of the Bill was moved by Shri M. Veerappa Moily.

The following members took part in the debate:-

1. Shri T.R. Baalu
2. Shri Syed Shahnawaz Hussain
3. Shri N.S.V. Chitthan
4. Shri Shailendra Kumar
5. Shri Mangani Lal Mandal
6. Shri P.K. Biju
7. Shri Bhartruhari Mahtab
8. Dr. M. Thambidurai
9. Shri Ganeshrao Dudhagaonkar
10. Shri Lalu Prasad
11. Shri P. Lingam
12. Shri Sharifuddin Shariq
13. Shri S.K. Bwiswmuthiary

Shri M. Veerappa Moily replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M. Veerappa Moily.

The motion was adopted and the Bill was passed.

**7.21 P.M.****(ii) The Land Ports Authority of India Bill, 2009**

Time Taken: 40 mts.

The motion for consideration of the Bill was moved by Shri Ajay Maken on behalf of Shri P. Chidambaram.

The following members took part in the debate:-

1. Shri Nishikant Dubey
- 2\* Shri Prem Das Rai
3. Dr. Thokchom Meinya
4. Shri Shailendra Kumar
5. Shri A. Sampath
6. Shri S. Semmalai
7. Shri Bhartruhari Mahtab
8. Shri Prasanta Kumar Majumdar
- 9\* Sardar Pratap Singh Bajwa

Shri Ajay Maken replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 10 were adopted.

Clause 11 was adopted, as amended.

Clause 12 was adopted, as amended.

Clauses 13 to 18 were adopted.

Clause 19 was adopted, as amended.

Clauses 20 to 31 were adopted.

Clause 32 was adopted, as amended.

Clauses 33 to 37 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted, as amended.

The motion that the Bill be passed, as amended, was moved by Shri Ajay Maken.

The motion was adopted and the Bill, as amended, was passed.

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\*Written speeches were laid on the Table.

**8.02 P.M.****(iii) *The Plantations Labour (Amendment) Bill, 2010, as passed by Rajya Sabha.***

Time Taken: 1 hr. 07 mts.

The motion for consideration of the Bill was moved by Shri Harish Rawat on behalf of Shri Mallikarjun Kharge.

The following members took part in the debate:-

1. Smt. Bijoya Chakravarty
2. Shri Paban Singh Ghatowar
3. Shri Shailendra Kumar
4. Shri Mahendra Kumar Roy
5. Shri Manohar Tirkey
6. Shri E.T. Mohammed Basheer
7. Shri Ravindra Kumar Pandey
8. Shri P.T. Thomas

Shri Harish Rawat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Harish Rawat.

The motion was adopted and the Bill was passed.

**9.10 P.M.****(iv) *The Prevention of Torture Bill, 2010***

Time Taken: 1 hr. 01 mt.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:-

1. Shri Arjun Ram Meghwal
2. Dr. Shashi Tharoor
3. Shri Shailendra Kumar
4. Shri A. Sampath
5. Shri Bhartruhari Mahtab

6. Shri P.L. Punia
7. Shri Prasanta Kumar Majumdar
8. Shri S.K. Bwiswmuthiary

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1 was adopted.

The Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

**\*10.47 P.M.**

***(Lok Sabha adjourned till 11 A.M. on Friday, the 7<sup>th</sup> May, 2010.)***

**P.D.T. ACHARY,  
Secretary-General.**

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\*From 10.12 P.M. to 10.47 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I (Brief Record of Proceedings)

Friday, May 7, 2010/Vaisakha 17, 1932 (Saka)

No. 86

11.00 A.M.

### 1. Obituary Reference

The Speaker made reference to the passing away of Shri R.P. Yadav, a member of the Fifth and Seventh Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

### 2. Starred Questions

Starred Question No. 601–604 were orally answered. Replies to Starred Question Nos. 605–620 were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Question Nos. 6800–7029 were laid on the Table.

12.00 Noon

### 4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2006-2007.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Foundation for Communal Harmony, New Delhi, for the year 2007-2008,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Foundation for Communal Harmony, New Delhi, for the year 2007-2008.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy for the year 2010-2011.
- (6) A copy of the Outcome Budget (Hindi and English versions) of the Department of Atomic Energy for the year 2010-2011.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2008-2009.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Export of Fresh Frozen and Processed Fish and Fishery Products (Quality Control, Inspection and Monitoring) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. S.O. 2714(E) in Gazette of India dated the 28<sup>th</sup> October, 2009, under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2008-2009, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(13) A copy of the 14<sup>th</sup> Progress Report (Hindi and English versions) on the Action Taken Pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and Matters relating thereto- May, 2010.

(14) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 4 of 2010-11)-Performance Audit of the Accelerated Irrigation Benefits Programme, Ministry of Water Resources for the year ended March, 2008.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 5 of 2010-11)-Performance Audit of the Non Lapsable Central Pool of Resources Scheme, Ministry of Development of North Eastern Region for the year ended March, 2008.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 7 of 2009-10) (Direct Taxes)-Income Tax Refunds for the year ended March, 2009.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 1 for the year 2008-09)-Accounts of the Union Government for the year ended March, 2009.
- (v) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 23 for the year 2009-10)-Autonomous Bodies for the year ended March, 2009.

(15) A copy each of the following papers (Hindi and English versions):-

- (i) Finance Accounts of Union Government for the year 2008-2009.
- (ii) Appropriation Accounts of Union Government (Civil) for the year 2008-2009.
- (iii) Appropriation Accounts of Defence Services for the year 2008-2009.
- (iv) Appropriation Accounts of Postal Services for the year 2008-2009.

(16) A copy of the Notification No. G.S.R. 198(E) (Hindi and English versions) published in Gazette of India dated the 19<sup>th</sup> March, 2010, together with an explanatory memorandum making certain amendments in the Notification No.14/2002-Central Excise (N.T.), dated the 8<sup>th</sup> March, 2002 under sub-section (2) of section 38 of the Central Excise Act, 1944.



(17) A copy of the Income-tax (Third Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. S.O. 943(E) in Gazette of India dated the 23<sup>rd</sup> April, 2010, under section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.

(18) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976:-

- (i) S.O. 516(E) published in Gazette of India dated the 2<sup>nd</sup> March, 2010, regarding amalgamation of Lucknow Kshetriya Gramin Bank and Triveni Kshetriya Gramin Bank into a single Regional Rural Bank which shall be called as Allahabad UP Gramin Bank.
- (ii) S.O. 1(E) published in Gazette of India dated the 1<sup>st</sup> January, 2010, regarding amalgamation of Ballia Kshetriya Gramin Bank and Etawah Kshetriya Gramin Bank into a single Regional Rural Bank which shall be called as Ballia- Etawah Gramin Bank.

(19) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Amendment) Regulations, 2010, published in Notification No. S.O. 340(E) in Gazette of India dated the 21<sup>st</sup> April, 2010.
- (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2010, published in Notification No. S.O. 341(E) in Gazette of India dated the 21<sup>st</sup> April, 2010.

(20) A copy of the Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Chairperson and Members) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 196(E) in Gazette of India dated the 19<sup>th</sup> March, 2010 under Section 179 of the Electricity Act, 2003.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2008-2009 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2008-2009.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2007-2008, alongwith Audited Accounts.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Annual Report (Hindi and English versions) of the G. K. General Hospital, Bhuj, for the year 2004-2005, alongwith Audited Accounts.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Prevention of Food Adulteration (1<sup>st</sup> Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 63(E) in Gazette of India dated the 8<sup>th</sup> February, 2010, under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954.
- (28) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the 8 Institutions, mentioned therein, for the year 2008-2009, Indian Red Cross Society for the years 2004-2005 to 2008-2009 and Regional Institute of Medical Sciences for the year 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2008-2009.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003:-

- (i) S.O. 1866(E) published in Gazette of India dated the 30<sup>th</sup> July, 2010, authorizing Officers, mentioned therein, who shall be competent to act under sections 12 and 13 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 and are conferred with the power of Entry, Search and Seizure.
  - (ii) S.O. 23(E) published in Gazette of India dated the 6<sup>th</sup> January, 2010, making certain amendments in the Notification No. S.O. 1866(E) dated the 30<sup>th</sup> July, 2009.
  - (iii) The Cigarettes and Other Tobacco Products (Display of Board by Educational institutions) Rules, 2009 published in Notification No. G.S.R. 40(E) in Gazette of India dated the 19<sup>th</sup> January, 2010.
  - (iv) The Cigarettes and Other Tobacco Products (Display Packaging and Labelling) (Amendment) Rules, 2010 published in Notification No. G.S.R. 176(E) in Gazette of India dated the 5<sup>th</sup> March, 2010, together with a corrigendum thereto published in Notification No. G.S.R. 179(E) dated 9<sup>th</sup> March, 2010.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (31) above.
- (33) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2008-2009.
  - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

## **5. Message from Rajya Sabha**

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 6<sup>th</sup> May, 2010, Rajya Sabha agreed without any amendment to the Employees' State Insurance (Amendment) Bill, 2010, passed by Lok Sabha on the 3<sup>rd</sup> May, 2010.

## **6. Minutes of Committee on Absence of Members from the Sittings of the House**

Dr. Baliram laid on the Table minutes (Hindi and English versions) of the 1<sup>st</sup> sitting of the Committee on Absence of Members from the sittings of the House held on 3 May, 2010.

## **7. Report of Standing Committee on Defence**

Shri Satpal Maharaj presented the Seventh Report (Hindi and English versions) of the Standing Committee on Defence on 'Action Taken by the Government on the observations/recommendations contained in the First Report on Demands for Grants (2009-10)'.

## **8. Reports of Standing Committee on External Affairs**

Shri Yashwant Sinha presented the following Reports (Hindi and English versions) of the Committee on External Affairs:-

- (1) 5<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 1<sup>st</sup> Report on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2009-2010.
- (2) 6<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 2<sup>nd</sup> Report on Demands for Grants of the Ministry of External Affairs for the year 2009-2010.

## **9. Statements by Ministers**

- (1) The Minister of New and Renewable Energy laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2<sup>nd</sup> Report of the Standing Committee on Energy on Demands for Grants (2009-10), pertaining to the Ministry of New and Renewable Energy.
- (2) The Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 3<sup>rd</sup> Report of the Standing Committee on Finance on Demands for Grants (2009-10), pertaining to the Ministry of Planning.

- (3) The Minister of State in the Ministry of Urban Development made a statement correcting the reply given on 30.04.2010 to Unstarred Question No. 5710 by Shri Purnmasi Ram, M.P. regarding 'Cutting of Trees'.

### **12.06 P.M.**

#### **10. Calling Attention**

Shri Gurudas Dasgupta called the attention of the Minister of State in the Prime Minister's Office (Department of Atomic Energy) to the situation arising out of incident of radiation exposure due to Cobalt-60 in Delhi resulting in death of one person and critical injuries to several persons and steps taken by the Government in this regard.

The Minister of State in the Prime Minister's Office (Department of Atomic Energy) made a statement in regard thereto.

The Minister of State in the Prime Minister's Office (Department of Atomic Energy) also replied to the clarificatory questions asked by the members.

### **12.54 P.M.**

#### **11. Government Bill – Introduced**

*The Civil Liability for Nuclear Damage Bill, 2010*

### **1.11 P.M.**

#### **12. Discussion under Rule 193**

Time Taken: 5 hrs.

Further discussion on need to lay down specific parameters for conducting the Census, 2011 raised by Shri Ananth Kumar on 5<sup>th</sup> May, 2010, continued.

Shri P. Chidambaram replied to the debate.

\*Dr. Manmohan Singh also responded.

The discussion was concluded.

**1.24 P.M.****13. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri S. Alagiri regarding need to extend the train no. 838 from Vridhachalam to Salem upto Cuddalore in Tamil Nadu.
- (2) Shri K.P. Dhanapalan regarding need to provide financial help to Kerala for Museries Project – a scheme for revitalization and development of ancient cultural sites.
- (3) Dr. M. Jagannath regarding need to include minority concentrated districts like Mahabubnagar, Nizamabad, Kurnool and Kadapa in Andhra Pradesh in Multi Sectoral Development Programme.
- (4) Shri Marotrao Sainuji Kowase regarding need to provide railway connectivity between Varsa and Gadchiroli in Maharashtra.
- (5) Shri N.S.V. Chitthan regarding need to allocate power to Tamil Nadu from the upcoming Koodankulam Atomic Power Plant and provide funds for installation of Solar Power Units in the State.
- (6) Shri L. Rajagopal regarding need to extend facilities to the children of SCs/STs community for their social, economic and educational development.
- (7) Shri Manickam Tagore regarding need to issue guidelines to the Banks to extend educational loans to the students pursuing Nursing Courses.
- (8) Shri C.L. Ruala regarding need to provide financial assistance to the people affected due to hailstorm in Mizoram.
- (9) Shri Satpal Maharaj regarding need to enhance the allocation of funds earmarked for construction of roads under Pradhan Mantri Gram Sadak Yojana for hilly & forest areas of Uttarakhand keeping in view the adverse geographical conditions prevailing in the region.
- (10) Km. Saroj Pandey regarding need to construct railway under-bridges at Thagra Nahar railway crossing on Durg-Bhilai border and at Maroda railway crossing in Bhilai city, in Chhattisgarh.
- (11) Shri Arjun Ram Meghwal regarding need to issue clear cut instructions to States for providing reservations to Scheduled Castes & Scheduled Tribes in jobs as per the provisions made in article 16 (4A) of the Constitution.

- (12) Shri Anurag Singh Thakur regarding need to expedite the construction of Bhanupalli-Bilaspur-Berry, Ghanauli-Baddi, Nangal-Talwara and Bilaspur-Mandi- Manali-Leh railway line projects in Himachal Pradesh.
- (13) Dr. Bhola Singh regarding need to run superfast trains linking Nawada district in Bihar with Delhi and Kolkata.
- (14) Shri Ashok Kumar Rawat regarding need to provide rail, road & basic amenities at the Mausoleum of Madarshah at Makanpur in Kanpur City district, Uttar Pradesh and bring it on the tourist map of India.
- (15) Shri E.G. Sugavanam regarding need to provide adequate financial and infrastructural assistance to the rose growers of Hosur in Krishnagiri district of Tamil Nadu and set up a Rose Export Processing Zone in the region.
- (16) Dr. Tarun Mandal regarding need to stop trafficking along Indo-Bangladesh border via West Bengal.

**1.25 P.M.**

**14. Government Bill – Under Consideration**

***The Wakf (Amendment) Bill, 2010***

The motion for consideration of the Bill was moved by Shri Salman Khursheed.

*(The discussion was held over and resumed vide para 16 below.)*

*(Lok Sabha adjourned at 1.27 P.M. and re-assembled at 2.30 P.M.)*

**2.34 P.M.**

**15. Submission by Member**

Shri Sudip Bandyopadhyay made a submission regarding the 150<sup>th</sup> Birth Anniversary Celebration of Rabindranath Tagore w.e.f. 9 May, 2010. Dr. Ram Chandra Dome associated.

Dr. Manmohan Singh responded.

**2.45 P.M.**

**16. Government Bill – Passed**

Time Taken: 1 hr.

Discussion on the item of business at para 14 above resumed.

The following members took part in the debate:-

1. Shri Syed Shahnawaz Hussain
2. Maulana Asrarul Haque Mohammad
3. Dr. Monazir Hassan
4. Shri Shailendra Kumar
5. Prof. Sk. Saidul Haque
6. Shri Prabodh Panda
7. Shri Arjun Charan Sethi
8. Shri Lalu Prasad
9. Shri Sharifuddin Shariq
10. Maulana Badruddin Ajmal
11. Shri Hamdullah Sayeed
12. Shri Vijay Bahadur Singh
13. Shri E.T. Mohammed Basheer

Shri Salman Khursheed replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 49 were adopted.

Clause 1 was adopted.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Salman Khursheed.

The motion was adopted and the Bill was passed.



**3.45 P.M.**

**17. Valedictory Reference**

Speaker made Valedictory Reference on the conclusion of the Fourth Session of the Fifteenth Lok Sabha.

**3.57 P.M.**

**18. National Song**

The National Song was played.

**3.58 P.M.**

*(Lok Sabha adjourned sine die at 3.58 P.M.)*

**P.D.T. ACHARY,  
Secretary-General.**